

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE BENCH AT PUNE)**

ORIGINAL APPLICATION NO. 109 OF 2025 (WZ)

Hasmukhbhai Bahecharbhai Parmar ...Applicant

Versus

Hon. Secretary (Water Resources) & Ors. ...Respondents

INDEX OF ANNEXURES

(On behalf of Respondent No. 6 – Ideal Clean Room LLP)

Sr. No.	Annexure	Particulars	Page no.
1		Memo of Affidavit in Reply	177 To 189
2	R-1	MSME Registration Certificate (UDYAM-GJ-06-0002296)	190
3	R-2	GST Registration Certificate (24AAHFI2824B1ZX)	196 to 201
4	R-3	Index and Registered Sale Deed of Survey No. 168-B, Village Naugama	202 To 241
5	R-4	7/12 Revenue Extract of Survey No.168-B	242 To 244

6	R-5	Non-Agricultural Permission dated 03.08.2023 issued by Collector, Bharuch	245 To 248
7	R-6	GPCB Letter dated 16.01.2026 classifying Respondent No.6 under "White Category"	249 To 260
8	R-7	Google Map / Satellite Image showing radial distance (approx. 3.8-4.2 km) from Narmada Riverbed	261 To 264
9	R-8	Location Map showing intervening villages Nava Kashiya, Samor, Juna Kashiya & Sinor	265
10	R-9	Satellite imagery showing Respondent's factory adjoining residential society at Madva Buzarg	266
11	R-10	News reports regarding sudden discharge of approx. 18-18.76 lakh cusecs from Sardar Sarovar Dam (Sept-2023)	267 To 284
12	R-11	Photo Image of applicant's house in same village	285

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE BENCH AT PUNE)**



ORIGINAL APPLICATION NO. 109 OF 2025 (WZ)

Hasmukhbhai Bahecharbhai Parmar ...Applicant

Versus

Hon. Secretary (Water Resources) & Ors. ...Respondents

**AFFIDAVIT IN REPLY ON BEHALF OF
THE RESPONDENT NO. 6 (IDEAL CLEAN ROOM LLP)**

MAY IT PLEASE THE HON'BLE TRIBUNAL:

I, Yogeshkumar Rameshbhai Patel, Male, Aged: 40 years, the Partner of Ideal Clean Room LLP and the authorised representative of Respondent No.6, do hereby file this Reply and most respectfully submit as under, do hereby solemnly affirm and state on oath as under:

1. At the outset, Respondent No.6 (herein after referred as "answering respondent for short) denies each and every allegation, averment and contention raised in the Original Application except those specifically admitted herein. The Applicant is put to strict proof of all assertions.
2. The present Original Application is misconceived, speculative and devoid of statutory foundation. The Applicant seeks to misuse the environmental jurisdiction of this Hon'ble Tribunal to interfere with lawful industrial activity carried out on privately owned land after due permissions from competent authorities.

3. The Applicant has failed to produce any legally notified floodplain map, scientific demarcation or declaration of No Development Zone showing Survey No.168-B, Village Naugama, Taluka Ankleshwar, District Bharuch, as falling within the floodplain of Narmada River. In absence thereof, the entire premise of the OA collapses.

4. The Applicant has approached this Hon'ble Tribunal with unclean hands by suppressing material facts including the Non-Agricultural Permission granted by the Collector, Bharuch, White Category certification issued by Gujarat Pollution Control Board, and existence of permanent villages and dense habitation between the river and Respondent's land.

5. The OA is therefore nothing but abuse of process and deserves dismissal in limine with exemplary costs.

6. Brief case of the answering Respondent;

6.1 It is submitted that the answering respondent herein i.e. the respondent no.6, Ideal Clean Room LLP, is a professionally managed MSME manufacturing enterprise established in 2018, engaged in fabrication of cleanroom products including metal partitions, doors, HVAC systems and allied engineering works catering to pharmaceutical, hospital and electronics sectors.

6.2 It is submitted that the answering respondent is duly registered under MSME (UDYAM-GJ-06-0002296), holds valid GST registration (24AAHFI2824B1ZX), regularly files Income Tax returns and operates through automated CNC and laser cutting machinery ensuring precision manufacturing with negligible environmental footprint.



6.3 It is submitted that the answering respondent provides direct employment to more than 50 local persons, all covered under statutory EPF and welfare schemes, thereby contributing substantially to regional livelihood and economic development.

6.4 It is submitted that the answering respondent holds clear and unencumbered title over Survey No.168-B by registered Sale Deed and revenue records. It is submitted that the Engineering shed construction was undertaken only after grant of Non-Agricultural Permission dated 03.08.2023 by the Collector, Bharuch, issued after mandatory inter-departmental consultation including Water Resources Department.

6.5 It is submitted that the Grant of NA permission itself establishes that competent authorities verified suitability of land, distance from river, topography and environmental considerations before permitting industrial use. It is submitted that the answering respondent holds clear and unencumbered title over Survey No.168-B by registered Sale Deed and revenue records. It is submitted that the Engineering shed construction was undertaken only after grant of Non-Agricultural Permission dated 03.08.2023 by the Collector, Bharuch, issued after mandatory inter-departmental consultation including Water Resources Department. It is submitted that the Grant of NA permission itself establishes that competent authorities verified suitability of land, distance from river, topography and environmental considerations before permitting industrial use.

6.6 It is submitted that the Gujarat Pollution Control Board vide letter dated 16.01.2026 classified Respondent No.6 under "White Category",



confirming that its operations consist purely of mechanical processes such as metal cutting, bending and forming.

It is submitted that there is no effluent discharge, no hazardous waste generation and no pollution potential. White Category industries are exempt from CTE/CTO and are recognized as environmentally benign. And hence allegations of pollution or environmental degradation are therefore false and contrary to regulatory certification.

- 6.8 It is submitted that the answering respondent categorically denies that Survey No.168-B lies within any "active floodplain". It is submitted that the Satellite imagery and radial measurement establish that the Respondent's unit is situated approximately 3.8 to 4.2 kilometers from the nearest bank of Narmada riverbed.
- 6.9 It is submitted that the entire intervening stretch is occupied by permanent settlements comprising villages Nava Kashiya, Samor and Juna Kashiya and Sinor together with 600-700 agricultural farms, religious institutions, educational campuses and residential clusters accommodating more than 5,000 persons. It is submitted that the answering respondent's unit is located on comparatively higher elevation than riparian zones, providing natural insulation from seasonal fluctuations. It is geographically impossible for a natural floodplain to bypass three inhabited villages and hundreds of farms to selectively affect land situated nearly 3/4 kilometers inland.
7. It is submitted that the public reports indicate that standard "rule curve" procedures governing gradual discharge as reservoir approached Full Reservoir Level (138.68 meters) were not followed. It is submitted that the Accumulated water was released abruptly,



creating artificial surge overwhelming downstream topography. It is submitted that the such administrative mismanagement cannot be used by Applicant to redefine ecological boundaries or penalize compliant industrial units situated well outside natural river course.

8. It is submitted that the answering respondent neither caused nor contributed to the 2023 discharge event. It is submitted that the Environmental jurisprudence distinguishes between natural flooding and consequences of human intervention. Where inundation results from dam operation, downstream private landowners cannot be saddled with adverse inference. It is submitted that answering respondents operate with valid NA permission and GPCB White Category classification. No environmental harm is attributable to Respondent.

9. It is further respectfully submitted that the factory unit of answering Respondent is situated at the village border of Madva Buzarg, which is also the very village of the Original Applicant. Immediately adjoining the Respondent's factory premises are established residential societies wherein a substantial number of persons are residing. The satellite imagery placed on record clearly demonstrates that the Respondent's industrial shed directly abuts a residential cluster, thereby confirming that the locality is treated as a settled habitation zone. This factual position directly contradicts the Applicant's grievance that the Respondent's unit is situated in an impermissible or restricted riverine area. It is further submitted that even the adjoining residential society has been granted Non-Agricultural permission, as per information received, which clearly establishes that the area, including the



Respondent's premises, is administratively recognized for non-agricultural use. The Applicant's allegation regarding impermissible location is therefore baseless and contrary to ground realities.

10. It is most respectfully submitted that the Applicant's attempt to characterize Survey No. 168-B as forming part of an "active floodplain" on the basis of the water levels witnessed during the year 2023 is legally and hydrologically untenable.
11. That, in environmental jurisprudence and hydrological science, floodplain demarcation is ordinarily determined on the basis of recurring flood frequency cycles, such as 25-year or 100-year flood events, supported by scientific modelling and statutory notification. A singular and anomalous inundation event arising from extraordinary dam discharge cannot, in law, redefine the natural floodplain of a river.
12. That, the inundation of 2023 was widely acknowledged as resulting from sudden and unprecedented release of large volumes of water from the Sardar Sarovar Dam. Such an extraordinary and externally induced discharge cannot be equated with the river's natural seasonal behavior.
13. It is a settled principle of law that the burden of proof squarely lies upon the Applicant to produce a legally notified floodplain map, technical demarcation or scientific study issued by the competent authority declaring the subject land as part of a regulated floodplain. In absence of any such statutory notification or hydrological assessment by the State authorities, the Applicant's reliance upon a singular disaster event amounts to conjecture and misrepresentation. And hence, the allegation that Survey No. 168-B forms part of an

“active floodplain” is unsupported by any legally admissible material and is liable to be rejected.

14. It is further submitted that the Non-Agricultural Permission dated 03.08.2023 granted by the Collector, Bharuch, was issued after due administrative scrutiny and consultation with concerned departments under the prevailing statutory framework. Such permission necessarily implies that the site was examined with respect to its location, surrounding land use, distance from river and overall suitability for industrial activity.
15. That, the classification of the Respondent's unit under the “White Category” by the Gujarat Pollution Control Board further confirms that the activity undertaken is non-polluting in nature and does not involve effluent discharge or environmentally hazardous processes.
16. That, the geographical reality, already placed on record, establishes that the Respondent's unit is situated approximately 4 kilometers inland and is separated from the river by three established villages and extensive residential and agricultural development. The area is thus an administratively recognized and long-settled habitation zone.
17. It is further respectfully submitted that, as borne out from the cause title of the Original Application itself, the Applicant is a resident of Village Mandva Buzarg, i.e., the very locality where Respondent No.6's unit is situated. The satellite imagery placed on record demonstrates that the Applicant's village and adjoining residential societies are located between the Narmada riverbed and the Respondent's premises. If the Applicant were genuinely aggrieved on account of any alleged “floodplain” or environmental concern, the same standard would

necessarily apply to the entire settled habitation comprising the Applicant's own residence and adjoining societies. The Applicant, however, has neither initiated any proceedings in respect of the village habitation nor raised any grievance against the residential developments situated in the same belt, thereby clearly exposing the selective and targeted nature of the present proceedings.

18. It is further submitted that it is a matter of record that the answering Respondent's unit does not generate any pollution or environmental nuisance and stands classified under the "White Category" by the Gujarat Pollution Control Board. Despite this, Respondent No.6 alone has been singled out, which indicates that the present Application is driven by extraneous considerations rather than any bona fide environmental concern.
19. Without prejudice to the above, it is submitted that, in ordinary hydrological understanding, floodplain influence is confined to a limited corridor adjoining the riverbank, typically extending only tens of meters from the active channel. In the present case, the Respondent's unit is admittedly situated more than three kilometers away from the Narmada riverbed, separated by multiple villages and long-standing residential development. The allegation that such a distant, settled site constitutes an "active floodplain" is therefore wholly untenable and contrary to geographical reality.
20. It is further respectfully submitted that in absence of any material demonstrating actual environmental degradation, contamination, illegal discharge or pollution attributable to Respondent No.6, the invocation of the "Polluter Pays" principle is wholly misconceived. The

answering Respondent is classified under the "White Category" by the Gujarat Pollution Control Board and carries out purely mechanical operations without any effluent discharge or hazardous emissions. The earlier action of the Geology Department, relied upon by the Applicant, pertained only to a procedural issue concerning royalty on soil filling material and does not constitute an environmental violation or finding of pollution. In absence of any established environmental harm caused by Respondent No.6, the foundational requirement for application of the "Polluter Pays" principle is entirely lacking.

21. It is further respectfully submitted that the photograph annexed herewith clearly depicts the residential premises situated in the very locality of the Applicant, evidencing settled habitation and permanent construction in the same belt which the Applicant now seeks to portray as environmentally impermissible. The Applicant has neither disclosed the status of such residential development nor raised any grievance with respect thereto. If the Applicant were genuinely acting in public interest on the premise of alleged floodplain restriction, the same standard would necessarily apply uniformly to all existing habitations in the area, including his own residential locality and surrounding houses. The selective targeting of Respondent No.6 alone, while ignoring comparable residential developments in close proximity, clearly demonstrates absence of bona fides and reinforces that the present proceedings are directed specifically against the answering Respondent for extraneous reasons, rather than arising from any consistent environmental concern.



22. It is further respectfully submitted that even a cursory perusal of the Google Maps satellite imagery placed on record reveals that on the opposite bank of the Narmada River, the town of Bharuch and its adjoining localities, including multiple residential societies, exist within a distance of approximately 100 meters from the riverbed. If proximity to the river were truly the basis of the Applicant's grievance, the same standard would necessarily apply to these dense urban and residential developments. However, the Applicant has chosen not to raise any objection against such settlements and has instead selectively targeted Respondent No.6, whose unit is admittedly situated more than 3 kilometers away from the riverbed and separated by multiple villages and long-standing habitation. This glaring inconsistency clearly demonstrates that the present proceedings are not founded on any uniform environmental concern but are directed specifically against the answering Respondent for extraneous reasons.

23. That, in such circumstances, to selectively target the Respondent's unit while ignoring the existence of extensive residential and institutional infrastructure situated between the river and the Respondent's land demonstrates a lack of bona fides and an attempt to invoke the jurisdiction of this Hon'ble Tribunal on speculative grounds.

24. Allegation of Applicant are misconceived and false;

24.1 At the outset, the allegations made by applicant in Paragraph nos. 1 to 3 of the memo of application are hereby denied and it is submitted that the allegations vague and unsupported.





24.2 At the outset, the allegations made by applicant in Paragraph nos. 4 to 6 of the memo of application are hereby denied and it is submitted that no floodplain notification exists. And applicant had continently suppressed the NA permission and White Category.

24.3 At the outset, the allegations made by applicant in Paragraph nos. 7 to 9 of the memo of application are hereby denied and it is submitted that No environmental degradation attributable.

24.4 At the outset, it is submitted that alleged Geology penalty pertains only to royalty procedural issue and does not constitute environmental violation.

24.5 At the outset, it is further submitted that Applicant suppressed existence of villages, NA permission and GPCB certification. It is further submitted that OA filed with intent to obstruct lawful MSME activity under guise of environmental concern.

25. It is further submitted that the answering Respondent reserves right to place additional material demonstrating mala fide.

26. It is most respectfully submitted that in view of the submissions made hereinabove, the Applicant is not entitled for any relief from this Hon'ble Tribunal. It is prayed that this Hon'ble Tribunal may kindly be pleased to dismiss this present application with heavy costs as the same is an abuse of the process of law. The present Application is not maintainable in eyes of law. It is therefore, submitted that, nothing survives in the present OA and the present Applicant needs to be dismissed. The Respondent No.6 reserves its right to file a detailed reply if necessitated.

A.A. Maheta

KNOW THE SIGNATORY WHO HAS SIGNED IN MY PRESENCE BEFORE NOTARY

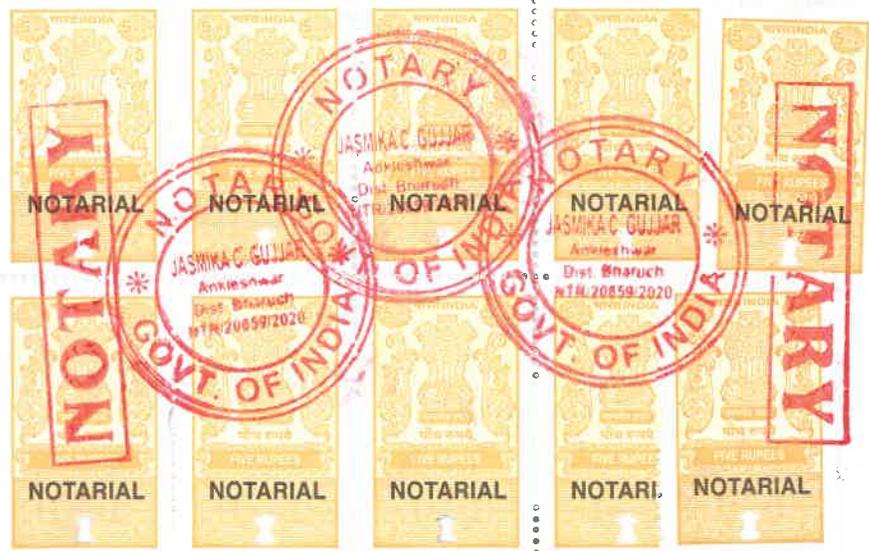
Date: 21.02.2026

Place: Ahmedabad

~~P.M. Maheta~~

Advocate For Respondent No.6

SOLEMNLY AFFIRMED BEFORE ME
JASMIKA C. GUJJAR
ADVOCATE & NOTARY
NTR/20859/2020
Ankleshwar, Dist. Bharuch,



Register Serial No. 2607/2026
Date: 21 FEB 2026
My Commission Expires on 08-03-2030

For, IDEAL CLEANROOM PRODUCTS LLP.
Partner

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**(WESTERN ZONE BENCH AT PUNE)****ORIGINAL APPLICATION NO. 109 OF 2025 (WZ)**

Hasmukhbhai Bahecharbhai Parmar

...Applicant

Versus

Hon. Secretary (Water Resources) & Ors.

...Respondents

AFFIDAVIT IN SUPPORT OF REPLY

(On behalf of Respondent No. 6 – Ideal Clean Room LLP)

I, Yogeshkumar Rameshbhai Patel, Male, Aged: 40, the Partner of Ideal Clean Room LLP and the authorised representative of Respondent No.6, having my office at Factory Survey no. 168 B, Andadasamor, Mandvabuzarg Road, Naugama, Bharuch, do hereby solemnly affirm and state on oath as under:

1. I am the Authorized Representative of Respondent No. 6 in the above-captioned matter and I am well acquainted with the facts and circumstances of the case. I am competent and authorized to swear this Affidavit.
2. I say that I have read and understood the contents of the accompanying Reply filed on behalf of Respondent No. 6 in the present Original Application and I state that the same has been drafted under my instructions.
3. I say that the contents of paragraphs 1 to 26 of the said Reply are true and correct to my knowledge and belief and nothing material has been concealed therefrom.
4. I say that the annexures annexed with the Reply and marked as Annexure-R-6/1 to Annexure-R-6/11 are true and correct copies of their respective originals.
5. I say that the statements made in the Reply are based on official records, revenue documents, permissions granted by competent authorities and other documentary evidence in possession of Respondent No. 6.



6. I further say that Respondent No. 6 has not violated any environmental law and is operating strictly in accordance with valid permissions and regulatory classification granted by competent authorities.

7. I say that what is stated hereinabove is true to my knowledge and belief and I believe the same to be true.

SOLEMNLY AFFIRMED ON 21ST DAY OF MONTH OF FEBRUARY, 2026

AT ANKLESHWAR.

*** KNOW THE SIGNATORY WHO
HAS SIGNFD IN MY PRESENCE
BEFORE NOTARY**
A. A. Thakoo

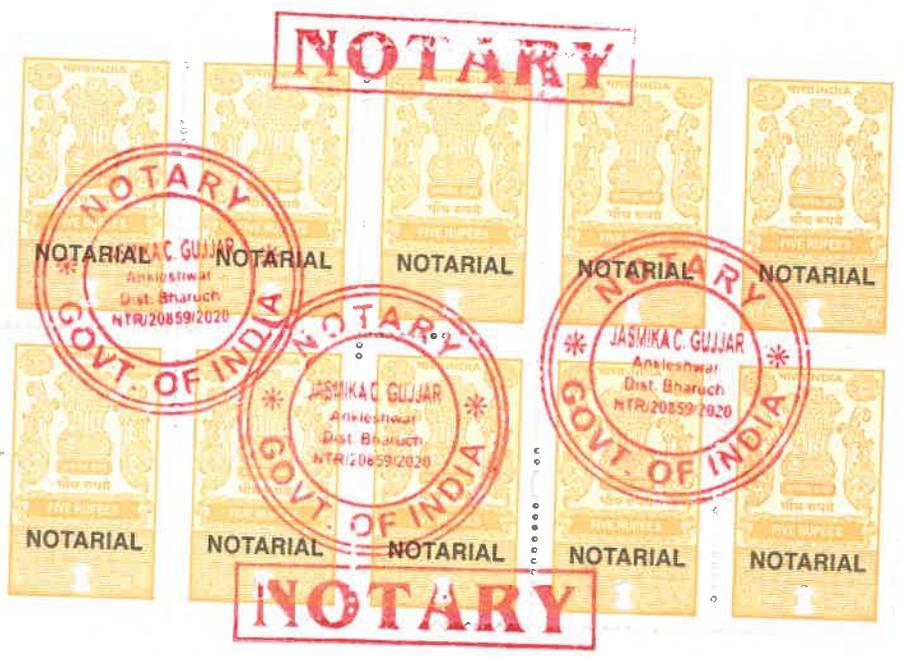
For, IDEAL CLEANROOM PRODUCTS LLP.

[Signature]
Partner

DEPONENT

Identified by me,

Advocate



Register Serial No. 2608/2026
Date: 1 FEB 2026
My Commission Expires
on 08-03-2030

SOLEMNLY AFFIRMED
BEFORE ME
[Signature]
JASMIKA C. GUJJAR
ADVOCATE & NOTARY
NTR/20859/2020
Ankleshwar, Dist. Bharuch.

R-1

UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-GJ-06-0002296

NAME OF ENTERPRISE

M/S IDEAL CLEANROOM PRODUCTS LLP

TYPE OF ENTERPRISE *

S.No.	Classification Year	Enterprise Type	Classification Date
1	2025-26	Small	01/04/2025
2	2024-25	Small	27/04/2024
3	2023-24	Small	09/05/2023
4	2022-23	Micro	26/06/2022

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	GJ06A0010075	IDEAL CLEANROOM PRODUCTS LLP

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	LSNO.168/B	Name of Premises/ Building	IDEAL CLEANROOM PRODUCTS LLP
Village/Town	NAUGAMA	Block	LSNO.168/B
Road/Street/Lane	BEHIND SAI VATIKA SOCIETY	City	ANKLESHWAR
State	GUJARAT	District	BHARUCH , Pin 393001
Mobile	9428886668	Email:	icpankl@gmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

15/10/2018

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

03/01/2020

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

DATE OF UDYAM REGISTRATION

29/10/2020

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 27/12/2025

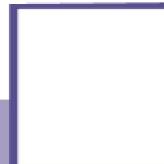
For any assistance, you may contact:

1. District Industries Centre: BHARUCH (GUJARAT)

2. MSME-DFO: AHMEDABAD (GUJARAT)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.udyamregistration.gov.in

Follow us @minmsme & @msme



Udyam Registration Number : UDYAM-GJ-06-0002296

Type of Enterprise	SMALL	Major Activity	Manufacturing
Type of Organisation	Limited Liability Partnership	Name of Enterprise	M/S IDEAL CLEANROOM PRODUCTS LLP
Owner Name	M/S IDEAL CLEANROOM PRODUCTS LLP	PAN	AAHFI2824B
Do you have GSTIN	Yes	Mobile No.	9428886668
Email Id	icpankl@gmail.com	Social Category	General
Gender	Male	Specially Abled(DIVYANG)	No
Date of Incorporation	15/10/2018	Date of Commencement of Production/Business	03/01/2020

Bank Details

Bank Name	IFS Code	Bank Account Number
BANK OF BARODA	BARB0INDANK	08950500000197

Employment Details

Male	Female	Other	Total
24	7	0	31

Investment in Plant and Machinery OR Equipment (in Rs.)

S.No.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?	ITR Type
1	2023-24	Small	9243510.00	0.00	9243510.00	164325452.00	11423843.93	152901608.07	Yes	ITR - 3, 5, 6
2	2022-23	Small	9039072.00	0.00	9039072.00	123198640.00	0.00	123198640.00	Yes	ITR - 3, 5, 6
3	2021-22	Small	10474997.00	0.00	10474997.00	76525045.00	0.00	76525045.00	Yes	ITR - 3, 5, 6
4	2020-21	Micro	8798835.00	0.00	8798835.00	44493835.00	0.00	44493835.00	Yes	ITR - 3, 5, 6

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	IDEAL CLEANROOM PRODUCTS LLP	LSNO.168/B	IDEAL CLEANROOM PRODUCTS LLP	NAUGAMA	LSNO.168/B	BEHIND SAI VATIKA SOCIETY	Ankleshwar	393001	GUJARAT	BHARUCH

Official address of Enterprise

Flat/Door/Block No.	LSNO.168/B	Name of Premises/ Building	IDEAL CLEANROOM PRODUCTS LLP
Village/Town	NAUGAMA	Block	LSNO.168/B
Road/Street/Lane	BEHIND SAI VATIKA SOCIETY	City	ANKLESHWAR
State	GUJARAT	District	BHARUCH , Pin : 393001
Mobile	9428886668	Email:	icpankl@gmail.com
Latitude		Longitude:	

National Industry Classification Code(S)

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

Are you interested to get registered on Government e-Market (GeM) Portal	Yes
Are you interested to get registered on TReDS Portals(one or more)	Yes
Are you interested to get registered on National Career Service(NCS) Portal	Yes
Are you interested to get registered on NSIC B2B Portal	Yes
Are you interested in availing Free .IN Domain and a business email ID	Yes
Are you interested in getting registered on Skill India Digital Portal	Yes
District Industries Centre	BHARUCH (GUJARAT)
MSME-DFO	AHMEDABAD (GUJARAT)
Date of Udyam Registration	29/10/2020
Date of Printing	27/12/2025

IEC Details	
IEC Number	AAHF12824B
IEC Status	Inactive
IEC Registration Date	25112022
IEC Modification Date	05102025

UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-GJ-06-0002296

NAME OF ENTERPRISE

M/S IDEAL CLEANROOM PRODUCTS LLP

TYPE OF ENTERPRISE *

S.No.	Classification Year	Enterprise Type	Classification Date
1	2025-26	Small	01/04/2025
2	2024-25	Small	27/04/2024
3	2023-24	Small	09/05/2023
4	2022-23	Micro	26/06/2022

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	GJ06A0010075	IDEAL CLEANROOM PRODUCTS LLP

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	LSNO.168/B	Name of Premises/ Building	IDEAL CLEANROOM PRODUCTS LLP
Village/Town	NAUGAMA	Block	LSNO.168/B
Road/Street/Lane	BEHIND SAI VATIKA SOCIETY	City	ANKLESHWAR
State	GUJARAT	District	BHARUCH , Pin 393001
Mobile	9428886668	Email:	icpankl@gmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

15/10/2018

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

03/01/2020

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SNo.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

DATE OF UDYAM REGISTRATION

29/10/2020

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 27/12/2025

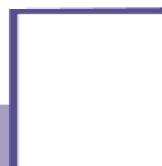
For any assistance, you may contact:

1. District Industries Centre: BHARUCH (GUJARAT)

2. MSME-DFO: AHMEDABAD (GUJARAT)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.udyamregistration.gov.in

Follow us @minmsme & @msmeindia



Udyam Registration Number : UDYAM-GJ-06-0002296

Type of Enterprise	SMALL	Major Activity	Manufacturing
Type of Organisation	Limited Liability Partnership	Name of Enterprise	M/S IDEAL CLEANROOM PRODUCTS LLP
Owner Name	M/S IDEAL CLEANROOM PRODUCTS LLP	PAN	AAHFI2824B
Do you have GSTIN	Yes	Mobile No.	9428886668
Email Id	icpankl@gmail.com	Social Category	General
Gender	Male	Specially Aabled(DIVYANG)	No
Date of Incorporation	15/10/2018	Date of Commencement of Production/Business	03/01/2020

Bank Details

Bank Name	IFS Code	Bank Account Number
BANK OF BARODA	BARB0INDANK	08950500000197

Employment Details

Male	Female	Other	Total
24	7	0	31

Investment in Plant and Machinery OR Equipment (in Rs.)

S.No.	Financial Year	Enterprise Type	Written Down Value (WDV)	Exclusion of cost of Pollution Control, Research & Development and Industrial Safety Devices	Net Investment in Plant and Machinery OR Equipment[(A)-(B)]	Total Turnover (A)	Export Turnover (B)	Net Turnover [(A)-(B)]	Is ITR Filled?	ITR Type
1	2023-24	Small	9243510.00	0.00	9243510.00	164325452.00	11423843.93	152901608.07	Yes	ITR - 3, 5, 6
2	2022-23	Small	9039072.00	0.00	9039072.00	123198640.00	0.00	123198640.00	Yes	ITR - 3, 5, 6
3	2021-22	Small	10474997.00	0.00	10474997.00	76525045.00	0.00	76525045.00	Yes	ITR - 3, 5, 6
4	2020-21	Micro	8798835.00	0.00	8798835.00	44493835.00	0.00	44493835.00	Yes	ITR - 3, 5, 6

Unit(s) Details

SN	Unit Name	Flat	Building	Village/Town	Block	Road	City	Pin	State	District
1	IDEAL CLEANROOM PRODUCTS LLP	LSNO.168/B	IDEAL CLEANROOM PRODUCTS LLP	NAUGAMA	LSNO.168/B	BEHIND SAI VATIKA SOCIETY	Ankleshwar	393001	GUJARAT	BHARUCH

Official address of Enterprise

Flat/Door/Block No.	LSNO.168/B	Name of Premises/ Building	IDEAL CLEANROOM PRODUCTS LLP
Village/Town	NAUGAMA	Block	LSNO.168/B
Road/Street/Lane	BEHIND SAI VATIKA SOCIETY	City	ANKLESHWAR
State	GUJARAT	District	BHARUCH , Pin : 393001
Mobile	9428886668	Email:	icpankl@gmail.com
Latitude		Longitude:	

National Industry Classification Code(S)

SNo.	Nic 2 Digit	Nic 4 Digit	Nic 5 Digit	Activity
1	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

Are you interested to get registered on Government e-Market (GeM) Portal	Yes
Are you interested to get registered on TReDS Portals(one or more)	Yes
Are you interested to get registered on National Career Service(NCS) Portal	Yes
Are you interested to get registered on NSIC B2B Portal	Yes
Are you interested in availing Free .IN Domain and a business email ID	Yes
Are you interested in getting registered on Skill India Digital Portal	Yes
District Industries Centre	BHARUCH (GUJARAT)
MSME-DFO	AHMEDABAD (GUJARAT)
Date of Udyam Registration	29/10/2020
Date of Printing	27/12/2025

IEC Details	
IEC Number	AAHF12824B
IEC Status	Inactive
IEC Registration Date	25112022
IEC Modification Date	05102025



R-2

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 24AAHFI2824B1ZX

1.	Legal Name	IDEAL CLEANROOM PRODUCTS LLP			
2.	Trade Name, if any	IDEAL CLEANROOM PRODUCTS LLP			
3.	Additional trade names, if any				
4.	Constitution of Business	Limited Liability Partnership			
5.	Address of Principal Place of Business	Building No./Flat No.: SERVEY NO-168-B Name Of Premises/Building: IDEAL CLEAN ROOM PRODUCT LLP Road/Street: Andada Samor Mandvabuzarg Road Nearby Landmark: Temple City/Town/Village: Naugama District: Bharuch State: Gujarat PIN Code: 393001			
6.	Date of Liability				
7.	Date of Validity	From	06/12/2018	To	Not Applicable
8.	Type of Registration	Regular			
9.	Particulars of Approving	Gujarat Goods and Services Tax Act, 2017			

Signature

Name	GIRISHKUMAR NEMICHAND CHITARA
Designation	State Tax Officer
Jurisdictional Office	Ghatak 56 (Ankleshwar)
Date of issue of Certificate	19/12/2024

Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 19/12/2024 by the jurisdictional authority.



Goods and Services Tax Identification Number: 24AAHFI2824B1ZX

Details of Additional Place of Business(s)

Legal Name IDEAL CLEANROOM PRODUCTS LLP

Trade Name, if any IDEAL CLEANROOM PRODUCTS LLP

Additional trade names, if any

Total Number of Additional Places of Business(s) in the State 1

- 1 PLOT NO-38, Unnamed Road, Ideal Unit 2, Yogi Estate-3, Ankleshwar, Bharuch, Gujarat, 393002

Goods and Services Tax



Goods and Services Tax Identification Number: 24AAHFI2824B1ZX

Legal Name IDEAL CLEANROOM PRODUCTS LLP

Trade Name, if any IDEAL CLEANROOM PRODUCTS LLP

Additional trade names, if any

Details of Designated Partners

1		Name	SURESHKUMAR RAMESHCHANDRA
		Designation/Status	DESIGNATED PARTNER
		Resident of State	Gujarat
2		Name	YOGESHKUMAR RAMESHBHAI PATEL
		Designation/Status	DESIGNATED PARTNER
		Resident of State	Gujarat
3		Name	VIJAYBHAI SAVJIBHAI PANSURIYA
		Designation/Status	DESIGNATED PARTNER
		Resident of State	Gujarat



Government of India
Form GST REG-06
[See Rule 10(1)]

R-2

Registration Certificate

Registration Number :24AAHFI2824B1ZX

1.	Legal Name	IDEAL CLEANROOM PRODUCTS LLP			
2.	Trade Name, if any	IDEAL CLEANROOM PRODUCTS LLP			
3.	Constitution of Business	Limited Liability Partnership			
4.	Address of Principal Place of Business	PLOT NO 38, YOGI ESTATE-3, JITALI, ANKLESHWAR, Bharuch, Gujarat, 393002			
5.	Date of Liability				
6.	Date of Validity	From	06/12/2018	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Gujarat Goods and Services Tax Act, 2017			
Signature					
Name		RANJANBEN YOGESHKUMAR VIMAWALA			
Designation		Commercial Tax Officer			
Jurisdictional Office		Ghatak 56 (Ankleshwar)			
9.	Date of issue of Certificate	23/09/2021			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 23/09/2021 by the jurisdictional authority.

**Details of Additional Place of Business(s)**

GSTIN	24AAHFI2824B1ZX
Legal Name	IDEAL CLEANROOM PRODUCTS LLP
Trade Name, if any	IDEAL CLEANROOM PRODUCTS LLP

Total Number of Additional Places of Business(s) in the State 0



GSTIN 24AAHFI2824B1ZX
 Legal Name IDEAL CLEANROOM PRODUCTS LLP
 Trade Name, if any IDEAL CLEANROOM PRODUCTS LLP

Details of Designated Partners

1		Name	SURESHKUMAR RAMESHBHAI LAKKAD
		Designation/Status	DESIGNATED PARTNER
		Resident of State	Gujarat
2		Name	YOGESHKUMAR RAMESHBHAI PATEL
		Designation/Status	DESIGNATED PARTNER
		Resident of State	Gujarat
3		Name	VIJAYBHAI SAVJIBHAI PANSURIYA
		Designation/Status	DESIGNATED PARTNER
		Resident of State	Gujarat

અનુક્રમણિકા નંબર - ૨
સાબરમતી કચેરી

ઓફિસ ઓફ રજીસ્ટ્રાર

ગામનું નામ	દસ્તાવેજનો પ્રકાર અને અવેજ (ભાડા પટના ઉચ્ચતામાં આકાર પટે આપનાર અથવા પટે રાખનાર આપે છે તે જણાવવું)	સર્વે નંબર પેટા વિભાગ નંબર અને ઘર નંબર (જો કંઈ પણ હોય તો)	કેન્ડેક્ટળ	આકાર અથવા જુડી આપવામાં આવે ત્યારે તે	દસ્તાવેજ કરી આપનાર પક્ષકારનું નામ અથવા દિવાની કોર્ટના હુકમનામા અથવા આદેશના સંલંકમાં પ્રતિવાદીનું નામ	દસ્તાવેજ કરી લેનાર પક્ષકારનું નામ અથવા દિવાની કોર્ટના હુકમનામા અથવા આદેશના સંલંકમાં વાદીનું નામ	સાહીની તારીખ નોંધણીની તારીખ	અનુક્રમ, વોલ્યુમ અને પૃષ્ઠ નંબર	શેરો
NAUGAMA..	માલિકી ફેરવન/વિચારણા રૂા.1500000.00	ખાતા નં-96, સર્વે નંબર 168-બ વાળી માત્ર વિનાબેલીના હેતુ માટે પ્રીમીયમને પાત્ર જૂની શરતની ખેતીની જમીન, જેનું ક્ષેત્રફળ હે.ઓરે 1-65-00 ચો.મી. આકાર રૂા.33.60 પેસા,			બી.બી. મુરદભાઈ મોગલ	મનુભાઈ પ્રેમજીભાઈ કાણડીયા સવજીભાઈ ગોવિંદભાઈ પાનસુરીયા રમેશભાઈ મનજીભાઈ લક્કડ સુરેશકુમાર રમેશચન્દ્ર લક્કડ	10/03/2023 10/03/2023	3646	

R-6-3

ઈ-પેમેન્ટ થી ટ્રાન્ઝેક્શન ID No. 20230314483577749 Date: 14-03-2023 થી મળેલ છે.

રકેટપ	રૂા. 300
નકલ ફી	રૂા. ૨૦



Mehulkumar ની તારીખ 14/03/2023 ના રોજની

અરજી નંબર : 8012023288345

તારીખ : 14/03/2023



Digitally signed by:
DS INSPECTOR GENERAL OF REGISTRATION
S.R.O - Ankleshwar
Date: 14-03-2023 17:11:32 IST
BHARUCH, GUJARAT

આ નકલ સીસ્ટમ જનરેટેડ હોવાથી સબરજીસ્ટ્રારની સહીની જરૂરિયાત નથી. કૌન્યુટર જનરેટેડ અનુક્રમણિકા નં : ૨ ની નકલમાં કોઈ ફેરફાર/ચેડા કરવા કે ખોટી નકલ બનાવવી ફોજદારી ગુનો બને છે.

દસ્તાવેજ રજી. નંબર	૩૬૫૬
તારીખ	૧૦/૦૩/૨૦૨૩

R-3

વેચાણ દસ્તાવેજ

મિલકતની વિગત

ડિસ્ટ્રીક્ટ ભરૂચ, તાલુકા અંકલેશ્વરનાં મોજે ગામ નૌગામાનાં ખાતા નં. ૯૬ જેનો રે. સર્વે નં. ૧૬૮-બ વાળી માત્ર બીનખેતીના હેતુ માટે પ્રીમીયમને પાત્ર જુની શરતની ખેતીની જમીન કે જેનું ક્ષેત્રફળ હે. આરે. ૧-૬૫-૦૦ ચો.મી. વાળી મિલકત જેનો આકાર રૂ. ૩૩.૬૦ પૈસા વાળી જમીન તથા તેને લાગતા વળગતાં તમામ જાતના હક્કો સહીતની મિલકત

પ્રથમ પક્ષના

મનુભાઈ પ્રેમજીભાઈ કાછડીયા વિગરે..

બીજા પક્ષના

બીબી મુરાદભાઈ મોગલ

D.I. DHAMELIYA & CO

D. I. Dhameliya

Mob. No.9879208177

M.A.Barvaliya

Mob. No.9033171754

OFFICE ADDRESS

11, SECOUND FLOOR, R/21 ARCADE, VALIA ROAD,
KOSAMADI, ANKLESHWAR



e-Challan
Inspector General of Registration
Revenue Department
Government of Gujarat



Application No (અરજી નંબર)	20231100383344	Printed On (પ્રિંટ કર્યા તારીખ)	03/03/2023 11:08:45		
Transaction No (ટ્રાંઝેક્શન નંબર)	Account Head (ખાતાનું હેડ)	Amount (Rs.) (રકમ)	Bank CIN (બેંક સી.આઇ.એન)	Date (તારીખ)	Bank Branch (બેંક શાખા)
20230303908335343	Stamp Duty (0030-02-102-01)	73500.00	5700001355100300303 2328335	03-03-2023	SBIEPAY
Total Amount (કુલ રકમ)	73500.00	In Words (શબ્દોમાં)	Rupees Seventy Three Thousand Five Hundred Only		
Payee Details (નાણા ભરનારની વિગત)					
Name (નામ)	મનુભાઈ પ્રેમજીભાઈ કાછડીયા	Office District (કચેરીનો જિલ્લો)	BHARUCH		
Address (સરનામું)	ઈંટવાયા ગીર ગઢડા જુનાગઢ BHESANA (ભેંસાણ) JUNAGADH (જુનાગઢ) GUJARAT (ગુજરાત) 362530	Office Name (કચેરીનું નામ)	S.R.O - Ankleshvar		
Mobile (મોબાઇલ નંબર)	9033171754	E-Mail (ઈ-મેલ)	barvaliya_mehul@yahoo.in		
PAN (પાન નંબર)	CMWPK6241H	Year (વર્ષ)	2022-2023 One time		
Property Details (મિલકતની વિગત)		ખાતા ન-96, સર્વે નંબર 168-બ વાળી માત્ર બિનખેતીના હેતુ માટે પ્રીમીયમને પાત્ર જૂની શરતની ખેતીની જમીન, જેનું ક્ષેત્રફળ હે.આરે 1-65-00 ચો.મી,			
Remarks (ટીપ્પણી)					



સબ રજીસ્ટ્રાર, અંકલેશ્વર.

નોંધ:

- (૧) ગુજરાત નોંધણી ફી ઇ-પેમેન્ટ અને રીફંડ નિયમો, ૨૦૨૦ના નિયમ ૪(૭) અનુસાર નોંધણી ફીનું ઇ-ચલણ ચાર માસ સુધી જ માન્ય ગણાશે.
- (૨) ગુજરાત સ્ટેમ્પ અધિનિયમ ૧૯૬૮ની કલમ ૬૨ અનુસાર ઇ-ચલણથી ભરેલ સ્ટેમ્પ ડ્યુટીની સમય મર્યાદા ડ્યુટી ભર્યાના ૬ મહિના સુધીની છે.
- (૩) ઇ-ચલણમાં છેડછાડ કરવી કે ખોટું ચલણ બનાવવું ફોજદારી ગુનો બને છે.

મનુભાઈ પ્રેમજીભાઈ

સવનુભાઈ ગોવિંદભાઈ

અંકલેશ્વર.

૩૧/૩/૨૦૨૩

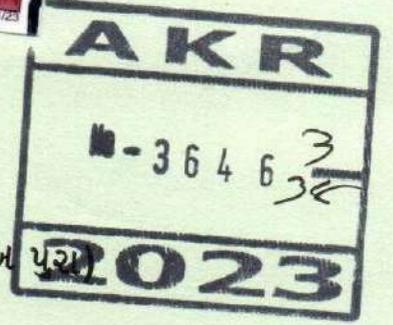


દસ્તાવેજનો પ્રકાર :- વેચાણ (ખેતી)
 મોજે ગામ :- નીગામા,
 ખાતા નં. ૯૬,
 બ્લોક/રે સર્વે નં. ૧૬૮-બ,
 ક્ષેત્રફળ :- ૧-૬૫-૦૦



-:: વેચાણ દસ્તાવેજ ::-

(અવેજ રૂ. ૧૫,૦૦,૦૦૦=૦૦ અંકે રૂપિયા પંદર લાખ પચાસ હજાર)



આ વેચાણ દસ્તાવેજ લખાવી લેનાર ખરીદનાર યાને પહેલા પક્ષનાં:-

૧. મનુભાઈ પ્રેમજીભાઈ કાછડીયા

ઉ.આ. :- ૬૧ વર્ષ, જાતના :- હિન્દુ , ધંધો :- ખેતીકામ/વિપાર,
 રહેવાસી :- ઇંટવાયા, ગીર ગઢડા, જુનાગઢના..

Aadhar No :- 2135 2300 7056

Pan No :- CMWPK 6241 H

૨. સવજીભાઈ ગોવિંદભાઈ પાનસુરીયા

ઉ.આ. :- ૬૮ વર્ષ, જાતના :- હિન્દુ , ધંધો :- ખેતીકામ/વિપાર,
 રહેવાસી :- ઇ-૫૦૩, વજદર્શન રેસીડેન્સી, સીમાડાગામ, સુરતના..

Aadhar No :- 9139 9892 5303

Pan Akno No :- N-881037192886082

૩. રમેશભાઈ મનજીભાઈ લક્કડ

ઉ.આ. :- ૫૮ વર્ષ, જાતના :- હિન્દુ , ધંધો :- ખેતીકામ/વિપાર,
 રહેવાસી :- સ્વામી મંદિરની શેરી, જશાધાર, નીટલી, જુનાગઢના..

Aadhar No :- 4929 5937 8809

Pan No :- AIDPL 0312 R

૪. સુરેશકુમાર રમેશચન્દ્ર લક્કડ

ઉ.આ. :- ૪૦ વર્ષ, જાતના :- હિન્દુ , ધંધો :- ખેતીકામ/વિપાર,
 રહેવાસી :- બી-૧૦૨, સ્વર્ગ રેસીડેન્સી, જી.આઇ.ડી.સી., અંકલેશ્વરના..

Aadhar No :- 3451 6195 3750

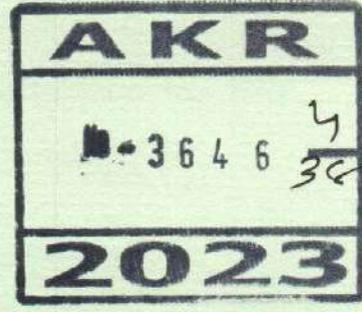
Pan No :- ADIPL 5089 M

૨ મનુભાઈ પ્રેમજીભાઈ

૨ સવજીભાઈ ગોવિંદભાઈ

૨ રમેશભાઈ

૨ સુરેશકુમાર



દસ્તાવેજનો પ્રકાર :- વેચાણ (ખેતી)
 મોજે ગામ :- નીગામા,
 ખાતા નં. ૯૬,
 બ્લોક/રે સર્વે નં. ૧૬૮-બ,
 ક્ષેત્રફળ :- ૧-૬૫-૦૦

:::*4*::

(જેમને હવે પછી આ વેચાણ દસ્તાવેજમાં “વેચાણ લેનાર” અગર “પહેલા પક્ષનાં” અગર “તમો” તરીકે સંબોધવામાં આવશે. જેના સંપૂર્ણ અર્થમાં વિરોધાભાસમાં ન હોય ત્યાં “વેચાણ લેનાર” પોતે તથા તેમના વંશ, વાલી, વારસો, સકસેસરો, એકઝીક્યુટરો, એડમીનીસ્ટ્રેટરો, અધિકૃત પ્રતિનિધીઓ ઇત્યાદી તમામનો સમાવેશ થાય છે.)

આ વેચાણ દસ્તાવેજ લખી આપનાર વેચનાર યાને બીજા પક્ષનાં:-

નામ :- બીબી મુરાદભાઈ મોગલ

ઉ.આ. :- ૮૨ વર્ષ, જાતના :- મુસ્લિમ, ધંધો :- ખેતી,

રહેવાસી :- ૧૨૯, મસ્જીદ ફળીયા, માંડવાબુર્ગ, તા. અંકલેશ્વર, જી. ભરૂચના..

Aadhar No :- 3435 8411 4893

Form No. :- 60



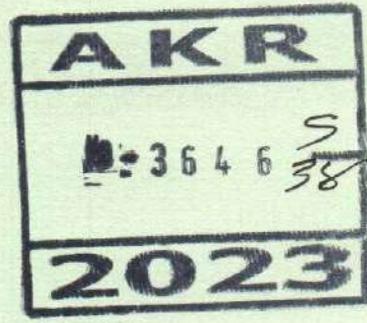
(જેઓને હવે પછી આ વેચાણ દસ્તાવેજમાં “વેચાણ આપનાર” અગર “બીજા પક્ષનાં” અગર “હમો” તરીકે સંબોધવામાં આવશે. જેના સંપૂર્ણ અર્થમાં વિરોધાભાસમાં ન હોય ત્યાં “વેચાણ આપનાર” પોતે તથા તેમના વંશ, વાલી, વારસો, સકસેસરો, એકઝીક્યુટરો, એડમીનીસ્ટ્રેટરો, અધિકૃત પ્રતિનિધીઓ ઇત્યાદી તમામનો સમાવેશ થાય છે.)

જત આજરોજ અમો વેચાણ આપનાર તમો વેચાણ રાખનારને આ વેચાણ દસ્તાવેજનો લેખ લખી આપી જણાવીએ છીએ કે :-

ડિસ્ટ્રીક્ટ ભરૂચ, તાલુકા અંકલેશ્વરનાં મોજે ગામ નીગામાનાં ખાતા નં. ૯૬ જેનો રે. સર્વે નં. ૧૬૮-બ વાળી માત્ર બીનખેતીના હેતુ માટે પ્રીમીયમને પાત્ર જુની શરતની ખેતીની જમીન કે જેનું ક્ષેત્રફળ હે. આરે. ૧-૬૫-૦૦ ચો.મી. વાળી મિલકત જેનો આકાર રૂ. ૩૩.૬૦ પૈસા વાળી જમીન જેને લાગતાં વળગતાં અંદરનાં તથા બહારનાં તથા રોડ રસ્તા વપરાશનાં તમામ હક્ક અધિકાર સહીતની મિલકત, દરોબસ્ત.

① મોગલ મુમત્તાલબ ② અંકલેશ્વર.

③ સંવત્ ૧૫૪૭ ગાંધીવાસી ④



દસ્તાવેજનો પ્રકાર :- વેચાણ (ખેતી)
મોજે ગામ :- નીગામા,
ખાતા નં. ૯૬,
બ્લોક/રે સર્વે નં. ૧૬૮-બ,
ક્ષેત્રફળ :- ૧-૬૫-૦૦

6

સદરહું જમીન હમોએ ₹.૧૫,૦૦,૦૦૦=૦૦ અંકે રૂપિયા પંદર લાખ પુરા કિંમતી અવેજ બદલ વેચાણ આપી છે. જે તમો પહેલા પક્ષનાંએ આજ રોજ હમો બીજા પક્ષનાંને નીચે જણાવેલ મુજબની વિગતે ચુકવી આપેલ છે.

--: બીજા પક્ષકારને ચુકવેલ અવેજની વિગત :-

ક્રમ	બેંકનું નામ	ચેક નં.	તારીખ	રકમ
૧	એચ.ડી.એફ.સી.બેંક	૦૦૦૨૧૪	૦૯.૦૧.૨૦૨૩	૫,૦૦,૦૦૦=૦૦
૨	એચ.ડી.એફ.સી.બેંક	૦૦૦૦૨૪	૦૧.૦૩.૨૦૨૩	૨,૫૦,૦૦૦=૦૦
૩	બી.ઓ.બી.	૦૦૦૦૬૯	૦૧.૦૩.૨૦૨૩	૩,૯૫,૦૦૦=૦૦
૪	બરીડા ગુજરાત ગ્રામીણ બેંક	૦૧૧૭૪૨	૦૧.૦૩.૨૦૨૩	૩,૯૫,૦૦૦=૦૦

ટોટલ ₹.૧૫,૦૦,૦૦૦=૦૦



જે વેચાણ અવેજની પુરેપુરી રકમ હમો બીજા પક્ષનાંને ઉપર મુજબ મળી ગઈ છે. જે મળ્યાનું જાહેર કરી તેની આ વેચાણ દસ્તાવેજમાં પાકી પહોંચ સ્વીકારીએ છીએ અને રસીદ લખી આપીએ છીએ જેથી ભવિષ્યમાં વેચાણ અવેજની રકમ નહી મળ્યા અંગેની કે ઓછા મળ્યા અંગેની કોઈ તર તકરાર હમો બીજા પક્ષનાંએ અથવા અમારા વંશવાલી, વારસોએ કરવાની નથી. જેથી વેચાણ અવેજની રકમ પુરેપુરી મળી ગઈ છે.

જે નીચે જણાવેલ વર્ણન તથા વિગતવાળી ખેતીની જમીન તમોને આ વેચાણ દસ્તાવેજથી ઉચે આકાશ નીચે પાતાળ સુધીનાં યાવતચંદ્ર દિવાકરો પરીચત હરહર્મોશ માટે વેચાણ આપી છે. અને તમોને સદરહું જમીનનાં હમારા જેવા એકલા કુલ અને સ્વતંત્ર માલીક બનાવ્યા છે. અને સદરહું જમીનનો કબજો આજરોજ અમારા પ્રત્યક્ષ કબજા, ભોગવટા, વહીવટ તથા ખેડમાંથી કાઢીને સદર જમીન તથા તેમાં આવેલ ઝાડ, બીડ, માટી સહીત તમારા પ્રત્યક્ષ કબજા, ભોગવટા, વહીવટમાં માલીકી હક્કે સુપરત કરી દીધો છે. અને તમો તથા તમારા વંશવાલી,

① મહાત્મા વૃંદાવતી

② વૃંદાવતી

③ સવળ સાઈ ગાલાસાઈ

④ વૃંદાવતી



દસ્તાવેજનો પ્રકાર :- વેચાણ (ખેતી)
મોજે ગામ :- નીગામા,
ખાતા નં. ૯૬,
બ્લોક/રે સર્વે નં. ૧૬૮-બ,
ક્ષેત્રફળ :- ૧-૬૫-૦૦



:::*7*::

વારસો સદરહું જમીનના આજથી સ્વતંત્ર કબજેદાર હક્કદાર થયા છે. જેથી હવેથી કબજા સંબંધી કે માલિકી સંબંધી હમો વેચાણ આપનાર બીજા પક્ષનાંનો કે હમારા વંશવાલી, વારસોનો કે હમારા થકી કોઈ ઇંજમેન્ટનો કે કોઈપણ પ્રકારેથી કબજા હક્ક કે માલિકી હક્ક રહ્યો નથી. સદરહું જમીન પરત્વે હમારા જે કાંઈ રાઈટ્સ ટાઈટલ ઇન્ટરેસ્ટ હતા તે તમામ તમારા લાભમાં આ દસ્તાવેજથી છોડી દીધા છે. જેથી હવેથી સદરહું જમીન તમો જાતે ખેડો. ખેડાવો, ગણોત આપો, લીઝ પર અર્ધભાગ આપો, ગીરો મુકો, વેચાણ કરો, બક્ષીસ કરો, ભાડુ વસુલ કરો તેમાં હેતુ ફેરફાર કરો યા તમારૂં દીલ ચાહે તે રીતે વ્યવસ્થા કરો તેમ કરવા માલિક મુખત્યાર છે સહી. અને તમો તેમ કરો તેમાં હમારી કે હમારા વંશવાલી, વારસોની કે અન્ય કોઈના કોઈપણ પ્રકારની તકરાર વાંધો કે હરકત ચાલી શકે નહીં અને જો કરવામાં આવે તો તે આ વેચાણ દસ્તાવેજથી રદબાતલ થાય સહી.

સદરહું જમીન હમો બીજા પક્ષનાંએ ગીરોમાં મુકીને કે કોઈ સાથે મોઢાનો કે લેખીત કરાર કરીને વ્યવસ્થા કરી કરાવી નથી કે કોઈપણ પ્રકરણમાં હાલ ચાલ નથી. કે એ મિલકત ઉપર કોઈનો ખોરાકી, પોષાકી, રહેઠાણ વિગેરે હક્કનો બોજો નથી. કે એ મિલકત ઉપર કરજ કરી કોઈ બેંકમાં કે સહકારી મંડળીમાં દર્શાવી નથી. કે તારણમાં મુકી નાણાં ઉપાડયા નથી કે કોઈની જમીનગીરીમાં કોઈ સંસ્થામાં બેંકમાં કે અન્ય નાણાકીય સંસ્થામાં દર્શાવી નથી કે મિલકતનો સેટલમેન્ટનો કરાર હમો બીજા પક્ષનાંએ કર્યો નથી કે ઇંક્વીટેબલ મોર્ગેજમાં મુકેલ નથી કે જમીન સંપાદન કરવાની કોઈ ખાતામાંથી કોઈ નોટીશ આજદીન સુધી હમોને મળી નથી. તથાં સદરહું મિલકતનાં તમામ ટાઈટલ તમો પહેલા પક્ષનાંએ જોઈ તપાસી લીધેલ છે. તેમજ સદરહું મિલકત ગીરો, બક્ષીસ વીગેરેથી વ્યવહાર કર્યો નથી જેની સંપૂર્ણ ખાત્રી અને ભરોસો તમો પહેલા પક્ષનાંને આપવાથી તે ઉપર તમોએ આધાર રાખી આ વેચાણ દસ્તાવેજથી ખરીદ કરી છે. આમ છતાં હવે પછી સદરહું જમીન અંગે કોઈ હક્કદાર, દાવેદાર, ગીરોદાર વિગેરે પેદા થઈ નીકળી આવે અને કાંઈપણ દરદાવો હીત, સંબંધ લાગભાગ બતાવે તો તે તમામ આ દસ્તાવેજથી રદબાતલ થાય સહી. એટલું જ નહીં પરંતુ તેની તથા તમારા રૂપિયાનો જવાબ હમારે તથા હમારા વંશવાલી, વારસોએ હમારા ખર્ચ અને જોખમે આપવાનો રહેશે સહી.

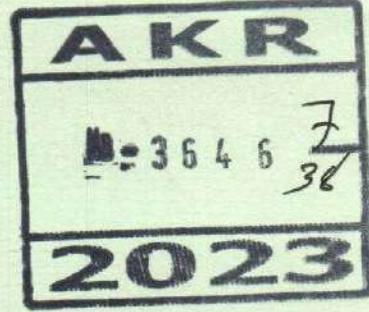
૨ મડલા/૫મડલા

૨ મોજેગામા

૨ સેલજીયાઈ ગોવિંદાયાઈ ૨



દસ્તાવેજનો પ્રકાર :- વેચાણ (ખેતી)
 મોજે ગામ :- નીગામા,
 ખાતા નં. ૯૬,
 બ્લોક/રે સર્વે નં. ૧૬૮-બ,
 ક્ષેત્રફળ :- ૧-૬૫-૦૦



8

સદરહું જમીન રેવન્યુ રેકર્ડમાં હમો વેચાણ આપનારા યાને બીજા પક્ષનાંનાં નામ ઉપર માલિક કબજેદાર તરીકે ચાલે છે. તે નામ કમી કરાવી આ દસ્તાવેજ નાં આધારે તમો તમારૂં નામ માલિક કબજેદાર તરીકે દાખલ કરી શકો છો સહી. અને તેમાં જરૂરી તમામ સહી, સંમતિ, કબુલાતો વગેરે વિના વિલંબે અને વિના અવેજે કરી-કરાવી દેવાના રહેશે સહી. સદરહું જમીનનાં આજ દિન સુધીના સરકારી, અર્ધ સરકારી વેરા વગેરે હમો બીજા પક્ષનાંએ ભરેલ છે તેમ છતા જો કાંઈ બાકી નીકળી આવે તો તે હમોએ ભરપાઈ કરવાના રહેશે સહી.. અને આજદિન પછીના તેવા તમામ વેરા, મહેસુલ વગેરે જે આવે તે તમોએ માલિકી હક્કે ભરવાનાં રહેશે સહી. સદરહું જમીન ઉપર અન્ય કોઈનાં આવવા જવાના કે રસ્તાનાં કે ચોમાસાનાં પાણીના નિકાલના કે યા તેવા કોઈ ઇજમેન્ટના હક્કો નથી.

સદરહું જમીનનાં આ વેચાણ દસ્તાવેજ અંગે નો તમામ ખર્ચ જેવા કે સ્ટામ્પ ફી, રજીસ્ટ્રેશન ફી, વકીલ ફી, ટાઇપીંગ ખર્ચ વગેરે તમો પહેલા પક્ષનાંએ યાને કે ખરીદનારે ભોગવવાનો રહેશે સહી.



સદરહું મિલકતની વેચાણ કિંમત ₹. ૧૫,૦૦,૦૦૦=૦૦ અંકે રૂપિયા પંદર લાખ પુરા છે. જેથી આજરોજ આ વેચાણ દસ્તાવેજ સ્ટેમ્પડ્યુટી મુજબ ₹. ૭૩,૫૦૦=૦૦ અંકે રૂપિયા તોતેર હજાર પાંચસો પુરા નાં જનરલ સ્ટામ્પ પેપર ઉપર કરવામાં આવેલ છે.

:: પરિશિષ્ટ ::

--- :: વેચાણ આપેલ જમીનની વિગત :: ---

ડિસ્ટ્રીક્ટ ભરૂચ, તાલુકા અંકલેશ્વરનાં મોજે ગામ નીગામાનાં ખાતા નં. ૯૬ જેનો રે. સર્વે નં. ૧૬૮-બ વાળી માત્ર બીનખેતીના હેતુ માટે પ્રીમીયમને પાત્ર જુની શરતની ખેતીની જમીન કે જેનું ક્ષેત્રફળ હે. આરે. ૧-૬૫-૦૦ ચો.મી. વાળી મિલકત જેનો આકાર ૩૧.૩૩.૬૦ પૈસા વાળી જમીન જેને લાગતાં વળગતાં અંદરનાં તથા બહારનાં તથા રોડ રસ્તા વપરાશનાં તમામ હક્ક અધિકાર સહીતની મિલકત, દરોબસ્ત. જેની ચર્તુ સીમા નીચે મુજબ છે.

① મનુભાઈ પુમનભાઈ

② સુભાષભાઈ

③ સુભાષભાઈ ગોવાલાઈ

④ સુભાષભાઈ

દસ્તાવેજનો પ્રકાર :- વેચાણ (ખેતી)
 મોજે ગામ :- નૌગામા,
 ખાતા નં. ૯૬,
 બ્લોક/રે સર્વે નં. ૧૬૮-બ,
 ક્ષેત્રફળ :- ૧-૬૫-૦૦



9

ચર્ચા સીમા

પૂર્વ :- લાગુ રોડ,
 પશ્ચિમ :- લાગુ રે સર્વે નં. ૧૬૮-એ,
 ઉત્તર :- લાગુ રે સર્વે નં. ૧૬૮-એ
 દક્ષિણ :- લાગુ નેશનલ હાઇવે,

એણી વીગતનો આ વેચાણ દસ્તાવેજ હમો બીજા પક્ષનાં આજરોજ હમારી રાજી ખુશીથી મળી, સમજીને વાંચી, વંચાવી, સાંભળી, સમજી, વિચારીને તન-મન ની સંપુર્ણ સ્વસ્થ અને સાવધ અવસ્થામાં, બિનકેફ હાલતમાં, કોઈના કોઈપણ જાતના દાબદબાણ કે ધાક-ધમકી વગર, એક મને એક ચિત્તે, સંપુર્ણ અક્કલ અને હોશિયારી પુર્વક કરેલ છે. જે હમોને તથા હમારા વંશવાલી, વારસો ઇત્યાદી તમામ ને તમામ રીતે કબુલ, મંજુર અને બંધનકર્તા છે સહી. અને રહેશે સહી..

અત્રે.....મતુ તત્રે.....શાખ

બીબી મુરાદબાઈ મોગલ



દેવર દસ્તાવેજના તમામ
 ખેડ બિર મારી રૂબરૂમાં
 ડાખા લાખના અગુતાનું મિશાળ
 કરેલ છે

(૫) સવલ્લ રહેમાન યાહુય મોગલ

સવલ્લ રહેમાન યાહુય મોગલ

- ૧ મુલાવ સમલભાઈ
- ૨ સવલ્લભાઈ ગોવાલાઈ
- ૩ રામચંદ્રભાઈ
- ૪ હરજીભાઈ

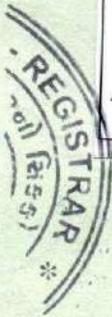


દસ્તાવેજનો પ્રકાર :- વેચાણ (ખેતી)
 મોજે ગામ :- નૌગામા,
 ખાતા નં. ૯૬,
 બ્લોક/રે સર્વે નં. ૧૬૮-બ,
 ક્ષેત્રફળ :- ૧-૬૫-૦૦

:::*10*::

-: મિલકતની વિગત અને ફોટો :-

ડિસ્ટ્રીક્ટ ભરૂચ, તાલુકા અંકલેશ્વરનાં મોજે ગામ નૌગામાનાં ખાતા નં. ૯૬ જેનો રે. સર્વે નં. ૧૬૮-બ વાળી માત્ર બીનખેતીના હેતુ માટે પ્રીમીયમને પાત્ર જુની શરતની ખેતીની જમીન કે જેનું ક્ષેત્રફળ હે.આરે. ૧-૬૫-૦૦ ચો.મી. વાળી મિલકત જેનો આકાર રૂ. ૩૩.૬૦ પૈસા વાળી જમીન



વેચાણ લેનારની સહિ	વેચાણ આપનાર સહિ
X મહમ્મદ ખુસૈનખાન	X
X સુલતાનખાન ગોપાલખાન	
X સુલતાનખાન	
X સુલતાનખાન	

X સુલતાનખાન

દસ્તાવેજનો પ્રકાર :- વેચાણ (ખેતી)
 મોજે ગામ :- નીગામા,
 ખાતા નં. ૯૬,
 બ્લોક/રે સર્વે નં. ૧૬૮-બ,
 ક્ષેત્રફળ :- ૧-૬૫-૦૦

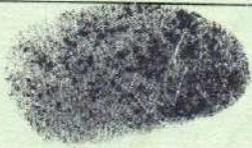


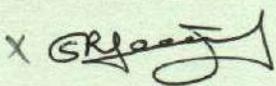
11

-: મિલકતની વિગત અને ફોટો :-

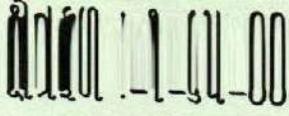
ડિસ્ટ્રીક્ટ ભરૂચ, તાલુકા અંકલેશ્વરનાં મોજે ગામ નીગામાનાં ખાતા નં. ૯૬ જેનો રે. સર્વે નં. ૧૬૮-બ વાળી માત્ર બીનખેતીના હેતુ માટે પ્રીમીયમને પાત્ર જુની શરતની ખેતીની જમીન કે જેનું ક્ષેત્રફળ હે.આરે. ૧-૬૫-૦૦ ચો.મી. વાળી મિલકત જેનો આકાર રૂ. ૩૩.૬૦ પૈસા વાળી જમીન



વેચાણ લેનારની સહિ	વેચાણ આપનાર સહિ
X મનભાઈ પીરભાઈ X સવલભાઈ ગોબલભાઈ X રામદાસ.	X 

X 

દસ્તાવેજનો પ્રકાર :- વેચાણ (ખેતી)
મોજે ગામ :- નીગામા,
ખાતા નં. ૯૬,
બ્લોક/રે સર્વે નં. ૧૬૮-બ,

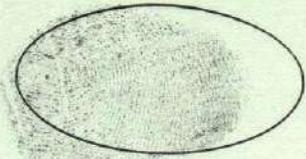


:::*12*::



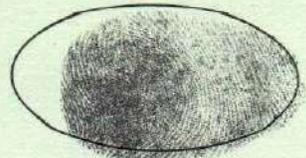
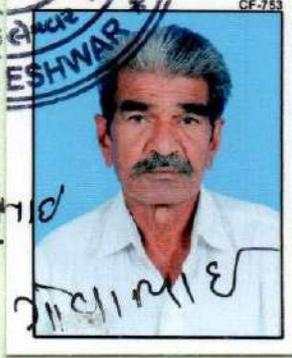
વેચાણ દસ્તાવેજ લખાવી લેનાર :-

૧. મનુભાઈ પ્રેમજીભાઈ કાછડીયા



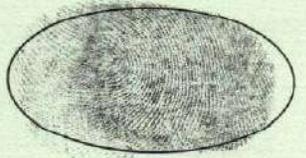
ડાબા હાથનાં અંગુઠાનું નીશાન

૨. સવજીભાઈ ગોવિંદભાઈ પાનસુરીયા



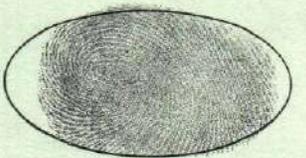
ડાબા હાથનાં અંગુઠાનું નીશાન

૩. રમેશભાઈ મનજીભાઈ લક્કડ



ડાબા હાથનાં અંગુઠાનું નીશાન

૪. સુરેશકુમાર રમેશચન્દ્ર લક્કડ



ડાબા હાથનાં અંગુઠાનું નીશાન



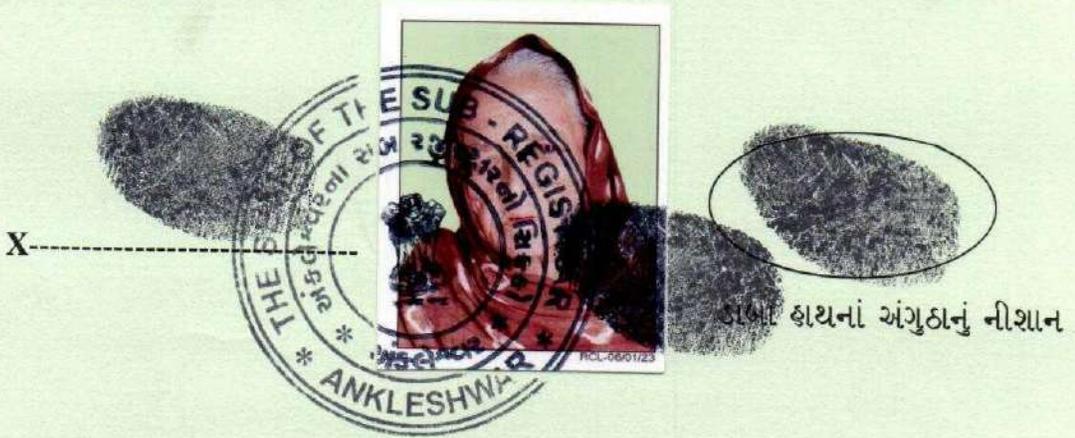
દસ્તાવેજનો પ્રકાર :- વેચાણ (ખેતી)
 મોજે ગામ :- નીગામા,
 ખાતા નં. ૯૬,
 બ્લોક/રે સર્વે નં. ૧૬૮-બ,
 ક્ષેત્રફળ :- ૧-૬૫-૦૦



:::*13*::

વેચાણ દસ્તાવેજ લખી આપનાર :-

બીબી મુરાદભાઈ મોગલ



સબ-રજીસ્ટ્રારના અંગુઠાનું નીશાન

સહર દસ્તાવેજની તમામ
 વાકા સાર મારી રૂબરૂ
 માં સાબા સાપણુ અંગુઠાનું
 નીશાન કરે છે

સહકુલ સહમાન વાકુબ મોગલ

સહકુલ સહમાન વાકુબ મોગલ



22114912

ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૧૬૮-બ
સત્તા પ્રકાર: જુની શરત (જુ.શ.)
ખેતરનું નામ:
અન્ય વિગતો:

ગામ/ મોજે: નૌગામા
તાલુકો: અંકલેશ્વર
જિલ્લો: ભરુચ

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૧-૬૫-૦૦		૬૮૧,૮૮૨,૯૧૮,૯૧૯,૯૮૦,૧૦૪૮,૧૪૩૭,૧૫૨૬, ૧૯૯૭,
કુલ ક્ષેત્રફળ	૧-૬૫-૦૦		
આકાર રુ.	૩૩.૬૦	૯૬ ૧-૬૫-૦૦ ૩૩.૬૦	બીબી મુરાદભાઈ મોગલ(૧૯૯૭)
જુડી તથા વિષેશધારો રુ	૦.૦૦		
પાણીભાગ રુ.	૦.૦૦		
કાચી નોંધ: ૨૦૧૮			
ગણોતિયાની વિગતો		બીજા હકો અને બોજાની વિગતો	
		૮૮૨,૧૦૮૫,૧૪૩૭, હુકમ મુજબ રૂપિયા. ૨૪૦૦ નો બોજો<૧૦૮૫> રણછોડ નારણ ના રૂપિયા. ૯૯૯ માં નવ<૧૦૮૫> માત્ર બીનખેતીના હેતુ માટે પ્રીમીયમને પાત્ર<૧૪૩૭>	



12106230307530



Digitally signed by:

DS REVENUE DEPARTMENT

GOVERNMENT OF GUJARAT

Date: 09-03-2023 10:12:55 IST

MAMLATDAR OFFICE, ANKLESHWAR

#-નામંજુર &-તકરારી *-૨૬

છેલ્લી નોંધની અસર આપ્યા તા.21/11/2022 02:03:52 ની સ્થિતિએ

સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargable Copy અંકે રૂ. ૫.૦૦/- (રૂપિયા પાંચ પુરા).

Page 1 of 1

ગામ નમૂનો નંબર ૬ (હક પત્રક)

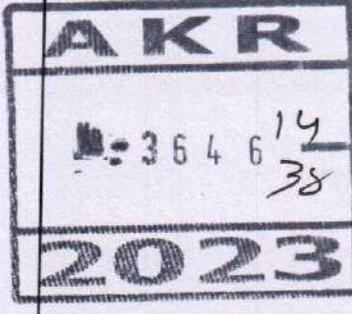
જિલ્લો: ભરુચ

તાલુકો: અંકલેશ્વર

મુખ્ય નોંધણી વિભાગ

ગામ/મોજા: નીગામ

નોંધ નંબર નોંધ તારીખ ફેરફાર નો પ્રકાર	ફેરફારને સંબંધિત સરવો/બ્લોક નંબર અને પેટા હિસ્સો તથા તેનો ખાતા નંબર	અગાઉની નામંજુર નોંધનો ક્રમાંક/ તારીખ	તપાસણી કરનાર અધિકારી નો શેરો અને સહી/ તારીખ તથા નામ/ હોદ્દો
૨૦૧૮ ૦૪/૦૩/૨૦૨૩ હકમથી	મોજા નીગામ તા.અંકલેશ્વર જિલ્લા સુચના કોલમ નંબર-૩ વાળી જમીનમાં અરજદારશ્રી બીબી મુરાદભાઈ મોગલચે બોજો કમી કરવા અરજી કરતા, મામલતદારશ્રી અંકલેશ્વરના હકમ ક્રમાંક:ટેનન્સી/વશી/૪૨૮ તા.૨૮/૦૨/૨૦૨૩ થી "મે.પ્રાંત અધિકારીશ્રી રાજપીપળા ના તા.૧૫/૪/૨૦૨૩ના ચલણ નં.હુ.નં.ભુમી/૧૦૬૨ થી જે તે જમીન માલિકોને પરત સોંપવા તા.૨૭/૨, હકમ કરેલ જે હકમ માં જણાવ્યા મુજબ ની રકમો વસુલ (મુદત ૨૪ દેવાની હોવાથી મામશ્રી.ના.પ.નં. RATS ૪૪૫૨ તા.૧૬/૧૧/૮૭ ૨૪૦૦ = અનુસાર માલિકોના સર્વે નંબર ની રૂ.૨૪૦૦/-ની રકમનો બોજો દાખલ કરવામાં આવેલ છે." તથા "રણછોડ ભાઈ નારણભાઈ ૯૯૯/- માં નવ વર્ષનો પટો" ની વિગત કમી કરવા હકમ કરવામાં આવતા હકમ આધારે નોંધ કરી.		કાયી



3210623030307586



Digitally signed by:

DS REVENUE DEPARTMENT

GOVERNMENT OF GUJARAT

Date: 09-03-2023 10:16:08 IST

MAMLATDAR OFFICE, ANKLESHWAR

નોંધની અસર આપ્યા તા.04/03/2023 17:23:56 ની સ્થિતિએ

સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargeable Copy અંકે રૂ. ૫.૦૦/- (રૂપિયા પાંચ પુર).

Page 1 of 1



ભારતીય વિશિષ્ટ ઓળખાણ અધિકાર

ભારત સરકાર

Unique Identification Authority of India
Government of India

નોંધણીની ઓળખ / Enrollment No 1293/77302/14919

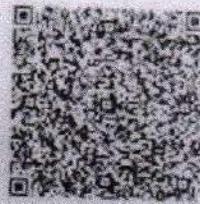
To
મોગલ બીબી મુરાદ ભાઈ
Mogal Bibi Murad Bhai
129
Maspal Fala
Mandava Buzarg
Ankiesvar
Ankieswar Ankiesvar Bhanuch
Gujarat 393001

23/10/2013

Ref: 151 / 02K / 319488 / 321195 / P



SH476899491FT



તમારો આધાર નંબર / Your Aadhaar No. :

3435 8411 4893

આધાર - સામાન્ય માણસનો અધિકાર



ભારત સરકાર
Government of India



મોગલ બીબી મુરાદ ભાઈ
Mogal Bibi Murad Bhai
જન્મ તારીખ / DOB : 01/01/1940
સ્ત્રી / Female



3435 8411 4893

આધાર - સામાન્ય માણસનો અધિકાર

FORM NO. 60

Income-tax Rules, 1962 [See second proviso to rule 114B]

Form for declaration to be filed by an individual or a person (not being a company or firm) who does not have a permanent account number and who enters into any transaction specified in rule 114B

① પહેલું નામ બીબી મુશ્ક મોગલ
પિતાનું નામ _____ અટક _____

② જન્મ/ઈન્કોરપરશન તારીખ (DDMMYYYY) _____

③ પિતાનું નામ (વ્યક્તિગત કિસ્સામાં)
પહેલું નામ _____
પિતાનું નામ _____ અટક _____

④ ફ્લેટ/રૂમ નં. _____ ⑤ ફ્લોર નં. _____ ⑥ જગ્યાનું નામ _____

⑦ બ્લોકનું નામ મુ.પો. ગોગાયા. બ્લોક નં. _____

⑧ રોડ/શેરી/લેન સા. સમંતોલ ⑨ વિસ્તાર _____

⑩ શહેર ગુ.ભરમ ⑪ જિલ્લો _____

⑫ રાજ્ય _____ ⑬ પીન કોડ ૩૯૩૦૦૨

⑭ ટેલીફોન નંબર (STD કોડ સાથે) _____

⑮ મોબાઈલ નંબર _____

⑯ ટ્રાન્જેક્શનની રકમ (રૂપિયામાં) 1500000/- ⑰ ટ્રાન્જેક્શનની તારીખ _____

⑱ સંયુક્ત નામોના કિસ્સામાં, ટ્રાન્જેક્શનમાં સામેલ વ્યક્તિઓની સંખ્યા _____

⑲ ટ્રાન્જેક્શનની રીત: Cash, Cheque, Card, Draft/Banker's Cheque, Online transfer, Other

⑳ UIDAI તરફથી જાહેર કરેલ આધાર નંબર (જો ઉપલબ્ધ હોય તો) _____

㉑ જો પાન માટે અરજી કરેલ હોય અને હજી સુધી જનરે ન કરવામાં આવેલ હોય તો:
 અરજીની તારીખ _____ સ્વીકૃતી નંબર _____

㉒ જો પાન માટે અરજી ન કરેલ હોય તો, અંદાજિત કુલ આવક (ઈન્કમ ટેક્સ એક્ટ ૧૯૬૧ ની કલમ ૬૪ મુજબ પતિ, પત્ની તથા બાળકો વગેરેની આવક સહિત) જે નાણાકીય વર્ષમાં ટ્રાન્જેક્શન થયો હોય તે
a) કૃષિ આવક (રૂ.) _____ b) કૃષિ સિવાયની આવક (રૂ.) _____

㉓ ઓળખાણના અધાર માટેના દસ્તાવેજની વિગતો (સુચના ના સંદર્ભે)
 દસ્તાવેજ કોડ વેમાળ દસ્તાવેજ ઓળખાણ નંબર _____
 દસ્તાવેજ ફાળવતી સત્તાનાના નામ અને સરનામું _____

㉔ સરનામાના અધાર માટેના દસ્તાવેજની વિગતો (સુચના ના સંદર્ભે)
 દસ્તાવેજ કોડ _____ દસ્તાવેજ ઓળખાણ નંબર _____
 દસ્તાવેજ ફાળવતી સત્તાનાના નામ અને સરનામું _____

ચકાસણી / જાહેરાત

આથી જાહેર કરૂ છું કે, જે ઉપર જણાવેલ વિગતો મારી જાણ અને માન્યતા મુજબ છે. હું આગળ જાહેર કરૂ છું કે મારી પાસે કોઈ કાયમી એકાઉન્ટ નંબર નથી. મારી / અમારી કુલ અંદાજિત આવક (ઈન્કમ ટેક્સ એક્ટ ૧૯૬૧ ની કલમ ૬૪ મુજબ પતિ, પત્ની તથા બાળકો વગેરેની આવક સહિત) ઈનકમ ટેક્સ એક્ટ ૧૯૬૧ની જોગવાઈ અનુસાર ગણતરી જે વર્ષમાં ઉપર મુજબનું ટ્રાન્જેક્શન થયેલ છે તે કર માટે લાગુ પડતી મહત્તમ રકમ કરતા ઓછી છે.

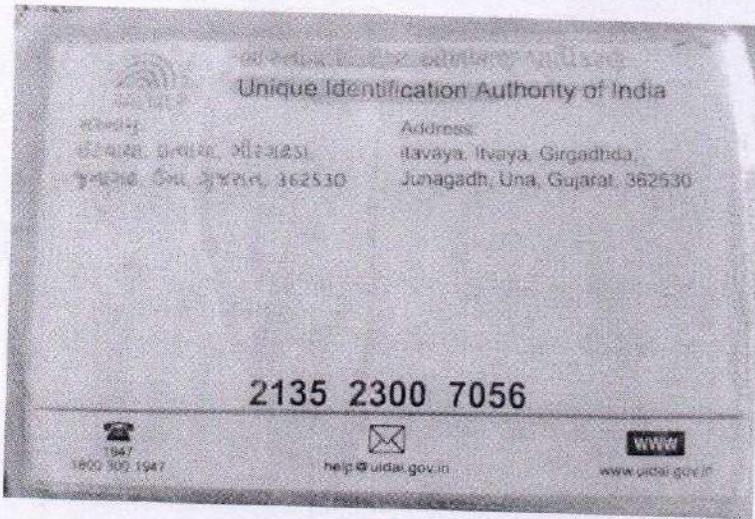
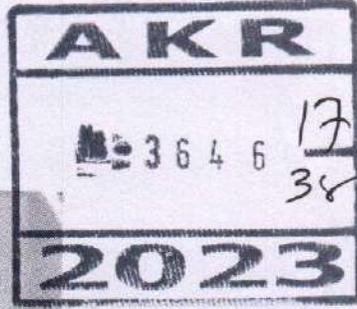
આજે ચકાસેલ, આ 10 ના દિવસે 03 ૨૦23

સ્થળ :

એડમિલ્પર

(જાહેર કરનાર ના હસ્તાક્ષર)





મહુમાવ પેમનાભાઈ



ભાગીર

ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૧૧૭/ પૈકી ૧/ પૈકી ૨
 સત્તા પ્રકાર: જુની શરત (જુ.શ)
 ખેતરનું નામ:
 અન્ય વિગતો:

ગામ/ મોજે: ઈંટવાયા
 તાલુકો: ગીર ગઢડા
 જિલ્લો: ગીર સોમનાથ

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
બાગાયત પો.ખ. અ	૩-૦૧-૯૯ ૦-૩૭-૪૩		૧,૩૨૨,૬૪૯,૭૭૫,૧૨૫૬,૨૧૨૬,૩૮૬૩,૩૯૧૮#, ૪૦૬૪,૪૦૬૭,
કુલ ક્ષેત્રફળ આકાર રૂ. જુડી તથા વિષેશધારો રૂ. પાણીભાગ રૂ.	૩-૩૯-૪૨ ૨૦.૧૬ ૦.૦૦ ૦.૦૦	૭૧૫ ૩-૩૯-૪૨ ૨૦.૧૬ ✓	શ્રી મનુભાઈ પ્રેમજીભાઈ(૪૦૬૭) શ્રી ગૌતમકુમાર મનુભાઈ કાછડીયા(૪૦૬૭)
કાચી નોંધ: ૪૩૯૦			
ગણતિયાની વિગતો	બીજા હકો અને બોજાની વિગતો		
	૧૮૩,૪૦૩,૧૨૬૧,૧૫૪૭,૨૧૨૫,૨૧૨૬,૨૬૯૫,૩૨૪૪, ૩૨૫૭,૩૮૫૮, પાકો કુલો -૧<૦>		



1290623030283425



Digitally signed by:
 DS REVENUE DEPARTMENT
 GOVERNMENT OF GUJARAT
 Date: 09-03-2023 10:12:13 IST
 MAMLATDAR OFFICE, GIR GADHADA

#-નામંજુર &-તકરારી *-૨૯

ઊલ્લી નોંધની અસર આપ્યા તા.11/05/2021 01:06:30 ની સ્થિતિએ

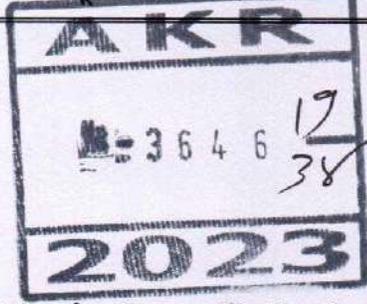
સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargable Copy અંકે રૂ. ૫.૦૦/- (રૂપીયા પાંચ પુરા).

Page 1 of 1

પરિશિષ્ટ - ૭

મહેસૂલ વિભાગના પરિપત્ર ક્રમાંક: ગણત/૧૦૨૦૨૦/૪૨/ઝ તા.૩૧/૦૭/૨૦૨૦ નું બિડાણ
ખેડૂત ખાતેદાર ખરાઈ અંગેનું પ્રમાણપત્ર



નં. IORA/21/29/121/60/2023
પ્રાંત કચેરી, ઉના
જિલ્લો ગીર સોમનાથ
તા. 15/02/2023

આથી પ્રમાણપત્ર આપવામાં આવે છે કે, ગીર સોમનાથ જિલ્લો, ગીર ગઢડા તાલુકાના ઈટવાયા ગામના સરવે/ બ્લોક નંબર 117/p૧/p૨ વાળી જમીનનું ક્ષેત્રફળ 3-39-42 (હે.-આરે-ચો.મી.), શ્રી શ્રી મનુભાઈ પ્રેમજીભાઈ મોજે. ગામ ઈટવાયા, તાલુકા ગીર ગઢડા ખાતે ખાતા નંબર 715 થી ધારણ કરે છે. ખાતેદાર મૂળના ખેડૂત ખાતેદાર હોવાનું પણ મોજે. ગામ ઈટવાયા, તાલુકા ગીર ગઢડા, જિલ્લા ગીર સોમનાથ, ના રેકર્ડ પડેલ ગામ નમૂના નં. ૬ ની નોંધ નંબર 4067, તા. 24/02/2021 થી પ્રસ્થાપિત થાય છે. જે મહેસૂલ વિભાગ, ગુજરાત સરકાર ના ઓન-લાઇન પોર્ટલ AnyRoR પર ઉપલબ્ધ ગામ નમૂના નં. ૭/૧૨ (હસ્તલિખીત), ગામ નમૂના નં. ૭ (કમ્પ્યુટરાઇઝડ), ગામ નમૂના નં. ૮-અ તથા ગામ નમૂના નં. ૬ ની હસ્તલિખીત તથા કમ્પ્યુટરાઇઝડ ઉત્તરોત્તર રેકર્ડ પર પડેલ નોંધોની ચકાસણી કરી તે ઉપરથી ખાત્રી કરી આ પ્રમાણપત્ર આપવામાં આવે છે.

આ પ્રમાણપત્ર આજ તા. 15/02/2023 ના રોજ સમય: 17:26 પર ઇસ્યુ કરવામાં આવે છે. આ ખેડૂત ખાતેદારે ધારણ કરેલ જમીન અંગે આ પ્રમાણપત્ર ઇસ્યુ કર્યા પછી રેકર્ડ કોઇ પણ પ્રકારની તબદીલી વિષયક પ્રક્રિયા ન થયેલ હોય ત્યાં સુધીના સમય માટે માન્ય રહેશે.



7292023020004639



Signature valid

Signed by: JVALANI
MARKANDRAY RAVAL
Date: 2023.02.15 17:41:56 +05:30

પ્રાંત અધિકારીશ્રી

ઉના પ્રાંત, જિ. ગીર સોમનાથ



મામલતદારશ્રી, તાલુકા ગીર ગઢડા, જિલ્લા ગીર સોમનાથ

શ્રી મનુભાઈ પ્રેમજીભાઈ કાછડિયા

ઈટવાયા

ગીર ગઢડા

ગીર સોમનાથ

ઈટવાયા-362530

ભારત સરકાર
Government of India

પાનસુરીયા સવજીભાઈ ગોવિંદભાઈ
Pansuriya Savjibhai Govindbhai

જન્મ તારીખ / DOB : 01/08/1954
પુરુષ / Male

AKR

3646 ²⁻₃₈

2023

9139 9892 5303

આધાર - સામાન્ય માણસનો અધિકાર

સવજીભાઈ ગોવિંદભાઈ



ભારતીય અનુનિયમિત આધાર અધિકારણ
Unique Identification Authority of India

આધાર

સરનામું
S/O ગોવિંદભાઈ, ઈ-503, વ્રજ દરેન
રેસીડેન્સી, વ્રજચોક, સીમાડાગામ,
જકાતનાકા, સનીયા હેમદ, સાનિયા
હેમદ, સુરત, ગુજરાત, 395006

Address:
S/O Govindbhai, E-503, Vraj
Darshan Residency, Vrajchowk,
Simadagam, Jakatnaka, Saniya
Hemad, Sania Hemad, Surat,
Gujarat, 395006

9139 9892 5303

1947
1800 300 1947

help@uidai.gov.in

www

www.uidai.gov.in

સવજીભાઈ ગોવિંદભાઈ



Tax Invoice cum Payment Receipt of PAN Application (Form 49A)

Tax Invoice cum	N - 881037192886082		Date- 27/02/2023
Category	INDIVIDUAL	GSTIN of Applicant : NA	
Name of Applicant	PANSURIYA SAVJIBHAI GOVINDBHAI		
Father's Name	GOVINDBHAI PANSURIYA		
Mother's Name	Not mentioned		
Date of Birth/ Incorporation	01/06/1954	PAN card dispatch State: GUJARAT (24)	
Telephone/ Mobile Number	9925624640		
E-mail ID	ACCOUNT@ILSGROUP.IN		
Payment Mode	Online Payment	Payment Ref. No.	101011664670727022023121311677479491811
	PAN application fees ₹	eSign charges by ESP ₹	UIDAI Charges* ₹
	91.00	0.00	0.00
Aadhaar authentication charges	0.00	0.00	0.00
e-KYC charges for PAN application	0.00	0.00	0.00
e-KYC charges for eSign	0.00	0.00	0.00
CGST 9%	0.00	0.00	0.00
SGST 9%	0.00	0.00	0.00
IGST 18%	16.38	0.00	0.00
Total (Rounded Off)	107.00	0.0	0.0
			Gross Total 107.00

GSTIN:27AAACN2082N1Z8 **CIN: U72900MH1995PLC095642** **S A C : 998319**

- Instructions:**
- Superscribe the envelope with 'APPLICATION FOR PAN -N - Acknowledgement Number' e.g. 'APPLICATION FOR PAN -N - , 881037192886082
 - Send the documents as specified to
Income Tax PAN Services Unit,
Protean eGov Technologies Limited (formerly NSDL e-Governance Infrastructure Limited),
4th floor, Sapphire Chambers, Baner Road, Baner, Pune 411045.
Tel: 020-27218080; Fax: 020-27218081.
 - Your acknowledgement, Demand Draft if any, and proofs, should reach Protean within 15 days from the date of online application.
 - Application will be processed only on receipt of relevant proofs and realisation of payment.
 - PAN card will be dispatched only to the communication address provided in your PAN application. Wherever the Representative Assessee (RA) details (item no.14 in Form 49A) are mentioned in the application, PAN card will be dispatched to the RA's address.

For queries and information please contact: PAN/TDS Call Centers

020 - 27218080 020 - 27218081 tininfo@proteantech.in @Protean_Tech

Income Tax PAN Services Unit (Managed by Protean)

Protean eGov Technologies Limited (formerly NSDL e-Governance Infrastructure Limited) 4th floor, Sapphire Chambers, Baner Road, Baner, Pune 411045

If mobile no. is mentioned then you will receive SMS on status of your application.

You may track the status of your application using SMS facility – Type PTNPAN<space>15 digit acknowledgement no. and send it to 57575 or by visiting our

You are requested to provide feedback on your experience of PAN services at www.cleanmoney.gov.in

Note:- "As per instruction from Income Tax Department, an authorized agencies' agent may visit you for your identity and address verification as per the documents submitted by you with the PAN application form. You are requested to ask authorization letter/ID card from the agent before verification. Your cooperation is solicited in this regard."

This is a computer generated receipt and does not require signature. PAAM 1.0



સુચનિત ડાટાલિસ્ટ

ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૧૮૫/૧/ પૈકી ૨
સત્તા પ્રકાર: જુની શરત (જુ.શ)
ખેતરનું નામ:
અન્ય વિગતો:

ગામ/ મોજે: હડમતીયા મોટા
તાલુકો: વિસાવદર
જિલ્લો: જુનાગઢ

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૦-૬૦-૭૦		૨૦,૨૮૬,૮૯૩,
કુલ ક્ષેત્રફળ	૦-૬૦-૭૦	૨૬૬ ૦-૬૦-૭૦ ૭.૬૮	શ્રી સવજીભાઈ ગોવાભાઈ પાનસુરીયા(૮૯૩)
આકાર રુ.	૭.૬૮		
જુડી તથા વિશેષધારો રુ	૦.૦૦		
પાણીભાગ રુ.	૦.૦૦		
ગણતિયાની વિગતો	બીજા હકો અને બોજાની વિગતો		
	૨૭૯,૧૨૧૬,૧૫૧૯,૧૬૬૪,૨૩૦૭,૨૩૦૯,૩૨૩૬, દુકડા ધારા તળે દુકડો<૨૭૯> શ્રી ભારતીય સ્ટેટ બેંક મોટા કોટડા નો બોજો<૨૩૦૭> શ્રી સ્ટેટ બેંક ઓફ ઇન્ડિયા, મોટા કોટડા શાખાના તારણમાં<૩૨૩૬>		



1120523030421349



Digitally signed by:
DS REVENUE DEPARTMENT
GOVERNMENT OF GUJARAT
Date: 09-03-2023 10:12:37 IST
MAMLATDAR OFFICE, VISAVADAR



#-નામંજુર &-તકરારી *-૨૬

છેલ્લી નોંધની અસર આપ્યા તા.૦૩/૦૯/૨૦૨૨ ૦૧:૦૩:૫૮ ની સ્થિતિએ

સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

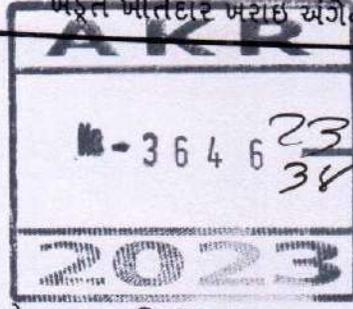
વેચાણની નકલ/ Chargable Copy અંકે રૂ. ૫.૦૦/- (રૂપીયા પાંચ પુરા).

Page 1 of 1

પરિશિષ્ટ - ૭

મહેસૂલ વિભાગના પરિપત્ર ક્રમાંક: ગણત/૧૦૨૦૨૦/૪૨/ઝ તા.૩૧/૦૭/૨૦૨૦ નું બિડાણ

ખેડૂત ખાતેદાર ખરાબ અંગેનું પ્રમાણપત્ર



નં. IORA/21/12/123/29/2023
પ્રાંત કચેરી, વિસાવદર
જિલ્લો જુનાગઢ
તા. 25/01/2023

આથી પ્રમાણપત્ર આપવામાં આવે છે કે, જુનાગઢ જિલ્લો, વિસાવદર તાલુકાના હડમતીયા મોટા ગામના સરવે/ બ્લોક નંબર 185/૧/૫૨ વાળી જમીનનું ક્ષેત્રફળ ૦-૬૦-૭૦ (હે.-આરે-ચો.મી.), શ્રી શ્રી સવજીભાઈ ગોવાભાઈ પાનસુરીયા મોજે. ગામ હડમતીયા મોટા, તાલુકા વિસાવદર ખાતે ખાતા નંબર ૨૬૬ થી ધારણ કરે છે. ખાતેદાર મૂળના ખેડૂત ખાતેદાર હોવાનું પણ મોજે. ગામ હડમતીયા મોટા, તાલુકા વિસાવદર, જિલ્લા જુનાગઢ, ના રેકૉર્ડ પડેલ ગામ નમૂના નં. ૬ ની નોંધ નંબર ૨૬૨, તા. ૦૧/૦૫/૧૯૬૬ થી પ્રસ્થાપિત થાય છે. જે મહેસૂલ વિભાગ, ગુજરાત સરકાર ના ઓન-લાઇન પોર્ટલ AnyRoR પર ઉપલબ્ધ ગામ નમૂના નં. ૭/૧૨ (હસ્તલિખિત), ગામ નમૂના નં. ૭ (કમ્પ્યુટરાઇઝડ), ગામ નમૂના નં. ૮-અ તથા ગામ નમૂના નં. ૬ ની હસ્તલિખિત તથા કમ્પ્યુટરાઇઝડ ઉત્તરોત્તર રેકૉર્ડ પર પડેલ નોંધોની ચકાસણી કરી તે ઉપરથી ખાત્રી કરી આ પ્રમાણપત્ર આપવામાં આવે છે.

આ પ્રમાણપત્ર આજ તા. 25/01/2023 ના રોજ સમય: 18:08 પર ઇસ્યુ કરવામાં આવે છે. આ ખેડૂત ખાતેદારે ધારણ કરેલ જમીન અંગે આ પ્રમાણપત્ર ઇસ્યુ કર્યા પછી રેકૉર્ડ કોઇ પણ પ્રકારની તબદીલી વિષયક પ્રક્રિયા ન થયેલ હોય ત્યાં સુધીના સમય માટે માન્ય રહેશે.



Signature valid

Signed by: Kirtan Amitbhai Rathod
Date: 2023.01.25 18:29:33 +05:30

પ્રાંત અધિકારીશ્રી
વિસાવદર પ્રાંત, જિ. જુનાગઢ



સ. મામલતદારશ્રી, તાલુકા વિસાવદર, જિલ્લા જુનાગઢ
શ્રી શ્રી સવજીભાઈ ગોવાભાઈ પાનસુરીયા
હડમતીયા મોટા
તા. - વિસાવદર
જ. - જુનાગઢ
હડમતીયા મોટા-૩૬૨૧૩૦

ભારત સરકાર
Government of India

લક્કડ રમેશભાઈ મંજીભાઈ
Lakkad Rameshbhai Manjibhai
જન્મ તારીખ / DOB : 03/05/1964
પુરુષ / Male




4929 5937 8809

આધાર - સામાન્ય માણસનો અધિકાર

AKR

3646 ²⁴₃₄

2023

ભારત સરકાર
Unique Identification Authority of India

જરનામું:
સ્વામી મંદિરની સેરી, પી ઓ
જાશાધાર, નીલ્લી, જુનાગઢ, ધોડસવા,
ગુજરાત, 362565

Address:
SWAMI MANDIR STREET, P O
JASHADHAR, Nilli, Junagadh,
Dhokadva, Gujarat, 362565

4929 5937 8809

1947 1800 192-1947 help@uidai.gov.in www.uidai.gov.in

SUB - REGISTRAR
જીલ્લા સહાયક રજીસ્ટ્રાર (સિડક)
જાશાધાર
જુનાગઢ જિલ્લો
ગુજરાત
SHWAR

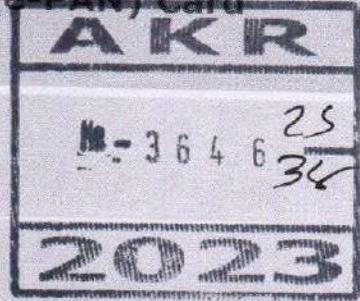
Indranil

आयकर विभाग
INCOME TAX DEPARTMENT



भारत सरकार
GOVT. OF INDIA

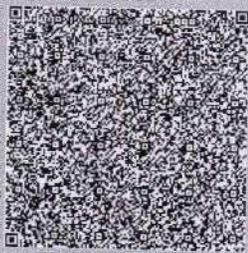
ई- स्थायी लेखा संख्या कार्ड
e - Permanent Account Number (e-PAN) Card
AIDPL0312R



नाम / Name	LAKKAD RAMESHBHAI MANJIBHAI
पिता का नाम / Father's name	MANJIBHAI KALYANBHAI LAKKAD
जन्म की तारीख / Date of Birth	03/05/1964
लिंग / Gender	Male



हस्ताक्षर / Signature



Signature valid
Digitally signed by
Income Tax Dept
Date: 2021.06.27 04:48 IST



Permanent Account Number (PAN) facilitate Income Tax Department linking of various documents, including payment of taxes, assessment, tax demand, refunds, matching of information and easy maintenance & retrieval of electronic information etc. relating to a taxpayer.

स्थायी लेखा संख्या (पैन) एक करदाता से संबंधित विभिन्न दस्तावेजों को जोड़ने में आयकर विभाग को सहायक होता है, जिसमें करों के भुगतान, आकलन, कर मांग, टैक्स बकाया, सूचना के मिलान, भुगतान, रिफंड, जानकारी का आसान रखरखाव व बहाली आदि भी शामिल हैं।

Quoting of PAN is now mandatory for several transactions specified under Income Tax Act, 1961 (Refer Rule 114B of Income Tax Rules, 1962)

आयकर अधिनियम, 1961 के तहत निर्दिष्ट कई लेनदेन के लिए स्थायी लेखा संख्या (पैन) का उल्लेख अब अनिवार्य है (आयकर नियम, 1962 के नियम 114B, का संदर्भ लें)

Processing or using more than one PAN is against the law & may attract penalty of upto Rs. 10,000.

एक से अधिक स्थायी लेखा संख्या (पैन) का रखना या उपयोग करना, कानून के विरुद्ध है और इसके लिए 10,000 रुपये तक का दंड लगाया जा सकता है।

The PAN Card enclosed contains Enhanced QR Code which is readable by a specific Android Mobile App. Keyword to search this specific Mobile App in Google Play Store is "Enhanced QR Code Reader for PAN Card."

संलग्न पैन कार्ड में एनहांसड क्यूआर कोड शामिल है जो एक विशिष्ट एंड्रॉइड मोबाइल ऐप द्वारा पठनीय है। Google Play Store पर इस विशिष्ट मोबाइल ऐप को खोजने के लिए कीवर्ड "Enhanced QR Code Reader for PAN Card" है।

आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT. OF INDIA

स्थायी लेखा संख्या कार्ड
Permanent Account Number Card
AIDPL0312R

नाम / Name
LAKKAD RAMESHBHAI MANJIBHAI

पिता का नाम / Father's Name
MANJIBHAI KALYANBHAI LAKKAD

जन्म की तारीख / Date of Birth
03/05/1964

हस्ताक्षर / Signature

इस कार्ड के खोने/पाने पर कृपया सूचित करें/लौटाएं:
आयकर पैन सेवा इकाई, एन एस डी यू
5 वीं मंजिल, मंत्री स्टर्लिंग,
प्लॉट नं. 341, सर्वे नं. 997/8,
मॉडल कॉलोनी, दीप बंगला चौक के पास,
पुणे - 411 016.

If this card is lost / someone's lost card is found,
please inform / return to:
Income Tax PAN Services Unit, NSDL
5th Floor, Mantri Sterling,
Plot No. 341, Survey No. 997/8,
Model Colony, Near Deep Bangalow Chowk,
Pune - 411 016.

Tel: 91-20-2721 8080, Fax: 91-20-2721 8081
e-mail: tininfo@nsdl.co.in

Electronically issued and Digitally signed ePAN is a valid mode of issue of Permanent Account Number (PAN) post amendments in clause (c) in the Explanation occurring after sub-section (8) of Section 139A of Income Tax Act, 1961 and sub-rule (6) of Rule 114 of the Income Tax Rules, click here

हस्ताक्षर

ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૬૪/૨/ પૈકી ૧
 સત્તા પ્રકાર: ખાલસા
 ખેતરનું નામ: ધાર
 અન્ય વિગતો:

ગામ મોજે: નીતલી
 તાલુકો: ગીર ગઢડા
 જિલ્લો: ગીર સોમનાથ

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૧-૭૩-૦૦		૧૫૦,૨૬૩,૭૨૯,
કુલ ક્ષેત્રફળ આકાર રુ. જુડી તથા વિશેષધારો રુ. પાણીભાગ રુ.	૧-૭૩-૦૦ ૪.૧૮ ૦.૦૦ ૦.૦૦	૬૮ ૧-૭૩-૦૦ ૪.૧૮	શ્રી રમેશભાઈ મનજીભાઈ લકડડ(૫૦૯)
ગણોતિયાની વિગતો		બીજા હકો અને બોજાની વિગતો	
		૧૬૯,૩૯૯,૫૨૯,૭૨૬,૧૬૭૩ #, કુલો -૨<૦>	



1290623030283439



Digitally signed by:
 DS REVENUE DEPARTMENT
 GOVERNMENT OF GUJARAT
 Date: 09-03-2023 10:12:01 IST
 MAMLATDAR OFFICE, GIR GADHADA

#-નામંજુર &-તકરારી *-૨૯

હેલ્લી નોંધની અસર આપ્યા તા.૩૦/૦૭/૨૦૨૨ ૦૧:૦૪:૫૮ ની સ્થિતિએ

સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargable Copy અંકે રૂ. ૫.૦૦/- (રૂપીયા પાંચ પુરા).

Page 1 of 1

પરિશિષ્ટ - ૭

મહેસૂલ વિભાગના પરિપત્ર ક્રમાંક: ગણત/૧૦૨૦૨૦/૪૨/ઝ તા.૩૧/૦૭/૨૦૨૦ નું બિડાણ

ખેડૂત ખાતેદાર ખરાઈ અંગેનું પ્રમાણપત્ર



નં. IORA/21/29/121/57/2023

પ્રાંત કચેરી, ઉના

જિલ્લો ગીર સોમનાથ

તા. 15/02/2023

આથી પ્રમાણપત્ર આપવામાં આવે છે કે, ગીર સોમનાથ જિલ્લો, ગીર ગઢડા તાલુકાના નીતલી ગામના સરવે/ બ્લોક નંબર 64/૨/૫૧ વાળી જમીનનું ક્ષેત્રફળ 1-73-00 (હે.-આરે-ચો.મી.), શ્રી શ્રી રમેશભાઈ મનજીભાઈ લક્કડ મોજે. ગામ નીતલી, તાલુકા ગીર ગઢડા ખાતે ખાતા નંબર 68 થી ધારણ કરે છે. ખાતેદાર મૂળના ખેડૂત ખાતેદાર હોવાનું પણ મોજે. ગામ નીતલી, તાલુકા ગીર ગઢડા, જિલ્લા ગીર સોમનાથ, ના રેકર્ડ પડેલ ગામ નમૂના નં. ૬ ની નોંધ નંબર 729, તા. 06/02/2008 થી પ્રસ્થાપિત થાય છે. જે મહેસૂલ વિભાગ, ગુજરાત સરકાર ના ઓન-લાઇન પોર્ટલ AnyRoR પર ઉપલબ્ધ ગામ નમૂના નં. ૭/૧૨ (હસ્તલિખિત), ગામ નમૂના નં. ૭ (કમ્પ્યુટરાઇઝડ), ગામ નમૂના નં. ૮-અ તથા ગામ નમૂના નં. ૬ ની હસ્તલિખિત તથા કમ્પ્યુટરાઇઝડ ઉત્તરોત્તર રેકર્ડ પર પડેલ નોંધોની ચકાસણી કરી તે ઉપરથી ખાત્રી કરી આ પ્રમાણપત્ર આપવામાં આવે છે.

આ પ્રમાણપત્ર આજ તા. 15/02/2023 ના રોજ સમય: 17:23 પર ઇસ્યુ કરવામાં આવે છે. આ ખેડૂત ખાતેદારે ધારણ કરેલ જમીન અંગે આ પ્રમાણપત્ર ઇસ્યુ કર્યા પછી રેકર્ડ કોઈ પણ પ્રકારની તબદીલી વિષયક પ્રક્રિયા ન થયેલ હોય ત્યાં સુધીના સમય માટે માન્ય રહેશે.



7292023020004636



Signature valid

Signed by: JVALANT
MARKANDRAVAVAL

Date: 2023.02.15 17:38:04 +05:30

પ્રાંત અધિકારીશ્રી

ઉના પ્રાંત, જિ. ગીર સોમનાથ

૧. મામલતદારશ્રી, તાલુકા ગીર ગઢડા, જિલ્લા ગીર સોમનાથ
૨. શ્રી રમેશભાઈ મનજીભાઈ લક્કડ
રામજીમંદિર શેરી નીતલી
નીતલી ગીર ગઢડા
ગીર સોમનાથ
નીતલી-362565

आयकर विभाग
 INCOME TAX DEPARTMENT

भारत सरकार
 GOVT OF INDIA

LAKKAD SURESHKUMAR R
 BAMESHBHAI MANJIBHAI LAKKAD

08/06/1982
 Permanent Account Number
 ADIPL5089M




Suresh Kumar R. Lakkad

AKR

3646 *28*
38

2023

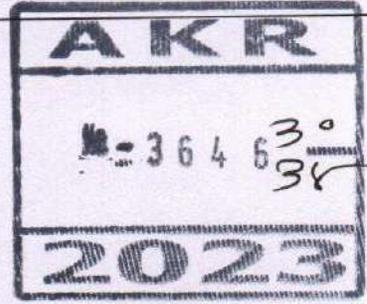
SUB-REGISTRAR
 HWAR

ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૬૪/૧/ પૈકી ૧
 સત્તા પ્રકાર: ખાલસા
 ખેતરનું નામ: ધાર
 અન્ય વિગતો:

ગામ/ મોજ: નીતલી
 તાલુકો: ગીર ગઢડા
 જિલ્લો: ગીર સોમનાથ

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૧-૬૭-૯૫		૨૬૩,૫૦૯,
કુલ ક્ષેત્રફળ આકાર રૂ. જુડી તથા વિશેષધારો રૂ પાણીભાગ રૂ.	૧-૬૭-૯૫ ૪.૦૩ ૦.૦૦ ૦.૦૦	૨૦૮ ૧-૬૭-૯૫ ૪.૦૩	શ્રી સુરેશભાઈ રમેશભાઈ લક્ષ્મી(૫૦૯)
ગણોતિયાની વિગતો		બીજા હકો અને બીજાની વિગતો	
		૩૯૯,૫૨૯,૧૫૯૬,	



1290623030283413



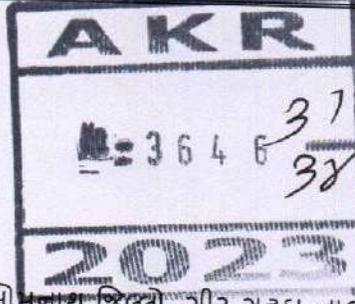
Digitally signed by:
 DS REVENUE DEPARTMENT
 GOVERNMENT OF GUJARAT
 Date: 09-03-2023 10:12:27 IST
 MAMLATDAR OFFICE, GIR GADHADA

#-નામંજુર &-તકરારી *-૨૯
 છેલ્લી નોંધની અસર આપ્યા તા.10/03/2021 02:06:30 ની સ્થિતિએ
 સૌજન્ય : રાષ્ટ્રીય સૂચના-વિજ્ઞાન કેન્દ્ર, ગુજરાત રાજ્ય

વેચાણની નકલ/ Chargable Copy અંકે રૂ. ૫.૦૦/- (રૂપિયા પાંચ પુરા).

પરિશિષ્ટ - ૭

મહેસૂલ વિભાગના પરિપત્ર ક્રમાંક: ગણત/૧૦૨૦૨૦/૪૨/ઝ તા.૩૧/૦૭/૨૦૨૦ નું બિડાણ
ખેડૂત ખાતેદાર ખરાઈ અંગેનું પ્રમાણપત્ર



નં. IORA/21/29/121/59/2023

પ્રાંત કચેરી, ઉના

જિલ્લો ગીર સોમનાથ

તા. 15/02/2023

આથી પ્રમાણપત્ર આપવામાં આવે છે કે, ગીર સોમનાથ જિલ્લો, ગીર ગઢડા તાલુકાના નીતલી ગામના સરવે/ બ્લોક નંબર 64/૧/p૧ વાળી જમીનનું ક્ષેત્રફળ 1-67-95 (હે.-આરે-ચો.મી.), શ્રી શ્રી સુરેશભાઈ રમેશભાઈ લક્કડ મોજે. ગામ નીતલી, તાલુકા ગીર ગઢડા ખાતે ખાતા નંબર 208 થી ધારણ કરે છે. ખાતેદાર મૂળના ખેડૂત ખાતેદાર હોવાનું પણ મોજે. ગામ નીતલી, તાલુકા ગીર ગઢડા, જિલ્લા ગીર સોમનાથ, ના રેકર્ડ પડેલ ગામ નમૂના નં. ૬ ની નોંધ નંબર 509, તા. 20/04/1996 થી પ્રસ્થાપિત થાય છે. જે મહેસૂલ વિભાગ, ગુજરાત સરકાર ના ઓન-લાઇન પોર્ટલ AnyRoR પર ઉપલબ્ધ ગામ નમૂના નં. ૭/૧૨ (હસ્તલિખિત), ગામ નમૂના નં. ૭ (કમ્પ્યુટરાઇઝડ), ગામ નમૂના નં. ૮-અ તથા ગામ નમૂના નં. ૬ ની હસ્તલિખિત તથા કમ્પ્યુટરાઇઝડ ઉત્તરોત્તર રેકર્ડ પર પડેલ નોંધોની ચકાસણી કરી તે ઉપરથી ખાત્રી કરી આ પ્રમાણપત્ર આપવામાં આવે છે.

આ પ્રમાણપત્ર આજ તા. 15/02/2023 ના રોજ સમય: 17:24 પર ઇસ્યુ કરવામાં આવે છે. આ ખેડૂત ખાતેદારે ધારણ કરેલ જમીન અંગે આ પ્રમાણપત્ર ઇસ્યુ કર્યા પછી રેકર્ડ કોઇ પણ પ્રકારની તબદીલી વિષયક પ્રક્રિયા ન થયેલ હોય ત્યાં સુધીના સમય માટે માન્ય રહેશે.



7292023020004638



Signature valid

Signed by: JVALANT
MARKANDRAY RAVAL

Date: 2023.02.15 17:40:50 +05:30

પ્રાંત અધિકારીશ્રી

ઉના પ્રાંત, જિ. ગીર સોમનાથ



ખાતેદારશ્રી, તાલુકા ગીર ગઢડા, જિલ્લા ગીર સોમનાથ
શ્રી સુરેશભાઈ રમેશભાઈ લક્કડ

બી ૧૦૨ સ્વર્ગ રેસી. ગણેશ પાર્ક અંકલેશ્વર. જી.આઈ.ડી.સી ભરૂચ
અંકલેશ્વર ભરૂચ

ભરૂચ

અંકલેશ્વર-393002

Courtesy: NIC-Gujarat

Application No.42906230000512

Certificate No.IORA/21/29/121/59/2023

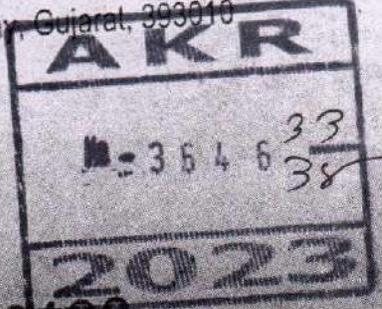
Open the document in Adobe Acrobat Reader to verify the e-Sign.



ભારતીય વિશિષ્ટ ઓળખાણ પ્રાધિકરણ
Unique Identification Authority of India

સરનામું: 129, મસ્જિદ ફાળીયુ, માંડવા બુઝર્ગ,
માંદાબુઝર્ગ, ભરુચ, ઓ.એન.જી.સી કોલોની,
ગુજરાત, 393010

Address: 129, Masjid Faliyu, Mandva
Buzarg, Mandvabuzarg, Bharuch, O.n.g.c.
Colony, Gujarat, 393010



9334 0188 6193

1947
1800 300 1947

help@uidai.gov.in

www.uidai.gov.in



ભારત સરકાર
Government of India



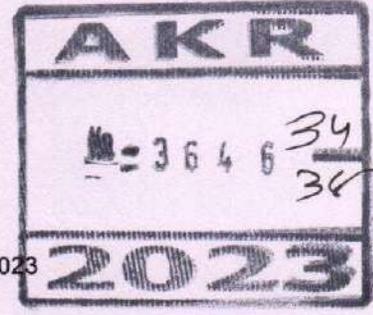
મોગલ અબ્દુલ રહેમાન યાકુબભાઈ
Mogal Abdulraheman Yakub Bhai
જન્મ તારીખ / DOB : 26/03/1976
પુરુષ / Male



9334 0188 6193

આધાર - સામાન્ય માણસનો અધિકાર

અબ્દુલ રહેમાન યાકુબભાઈ



દસ્તાવેજ નંબર 3646 તારીખ 10/03/2023

પરિશિષ્ટ

નોંધણી અધિનિયમ-૧૯૦૮ ની કલમ-૩૪ ની પેટા કલમ-૩ મુજબનું ચેકલીસ્ટ

અ. નં.	પ્રશ્ન	જવાબ(હા/ના)
લખી આપનાર, સંમતિ આપનાર કે તેઓના કુલમુખત્યારને પુછવાના પ્રશ્નો		
1	લેખમાં દર્શાવ્યા મુજબ NAUGAMA.. મહેસુલી ગામની 168-બ, (સર્વે નંબર/ બ્લોક નંબર/ ટી.પી.નંબર / એફ.પી.નંબર વિગેરે) ની ખેતી/બિનખેતીની મિલકતનો મિલકત ફેરખત/વેચાણ(વેચાણ) લેખ કરી આપેલ છે?	હા
2	લેખમાં દર્શાવ્યા મુજબ 16500 ચો.મી. ખેતી/બિનખેતીની મિલકતનો માટે લેખ કરી આપેલ છે ?	હા
3	લેખમાં દર્શાવ્યા મુજબની વિગતે અવેજની રકમ મળેલ છે ?	હા
4	લેખમાં દર્શાવેલ વિગતો વાંચી, વંચાવી, સમજી, વિચારીને તમે પોતે જાતે જ સહી/અંગુઠાની છાપ કરેલ છે તે તમે કબૂલ રાખો છો ?	હા
5	પાવર ઓફ એટર્ની આપનાર દસ્તાવેજની તારીખે હયાત છે?	લાગુ પડતું નથી
6	પાવર ઓફ એટર્નીના લેખમાં પાવર ઓફ એટર્ની આપનાર વ્યક્તિઓ સહી/અંગુઠાનું નિશાન કરેલ છે?	લાગુ પડતું નથી
7	પાવર ઓફ એટર્નીનો લેખ દસ્તાવેજની તારીખે અમલમાં છે?	લાગુ પડતું નથી
8	ઓળખાણ આપવા સારૂ તમને ઓળખતા હોય તેવી વ્યક્તિઓ સાથે લાવ્યા છે?	હા
ઓળખાણ આપનારને પુછવાના પ્રશ્નો		
1	દસ્તાવેજ લખી આપનાર વ્યક્તિઓ કે જેઓએ કબુલાત આપી તેઓને તમે જાતે ઓળખો છો ?	હા
2	દસ્તાવેજમાં લખેલ નામ અને કબુલાત આપનાર વ્યક્તિઓ એક જ છે ?	હા
3	કોઈ વ્યક્તિએ ખોટું નામ ધારણ કરીને કબુલાત આપી નથી જેની તમે ખાતરી આપો છો ?	હા

લખી આપનાર/સંમતિ આપનાર/કુ.મુ.ની સહી

1.	
2.	
3.	
4.	
5.	

ઓળખાણ આપનારની સહી

1.	
2.	

S.R.O - Ankleshvar

સબ રજીસ્ટ્રાર

AKR

3646

35

38

2023

(G2.0) 10/03/2023 1:10 PM

અનુક્રમ નંબર 3646 સને 2023 ના માર્ચ માસની
10 મી તારીખે 12 થી 13 વાગ્યાની વચ્ચે અંકલેશ્વર
સબ રજીસ્ટ્રારની કચેરીમાં રજુ કર્યો.

પહોંચ નંબર:202309800005788

ફીપહોંચી છે તે

Rs.

રજીસ્ટ્રેશન ફી

૧૫૦૦૦.૦૦

નકલ કરવા ની ફી સાઈડ / ફોલીયો (55)

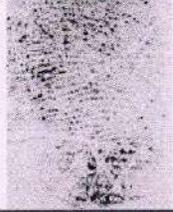
૧૧૦૦.૦૦

અન્ય ફી

૦.૦૦

કુલ એકંદરે રૂ.

૧૬૧૦૦.૦૦



દસ્તાવેજ પ્રકાર: Conveyance/Sale : Conveyance /Sale
20230303233223771

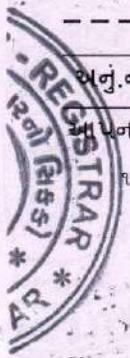


બીબી મુરાદભાઈ મોગલ

Sanjaykumar Daljibhai Simbaliya

સબ રજીસ્ટ્રાર
અંકલેશ્વર

Sanjaykumar Daljibhai Simbaliya

સબ રજીસ્ટ્રાર
અંકલેશ્વર

અનુ.નંબર પક્ષકારનું નામ અને સરનામું

ઉંમર

ફોટોગ્રાફ

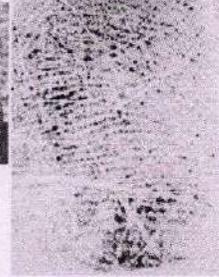
ડા.હા.અં.ની છાપ

સહી

પાનાર

બીબી મુરાદભાઈ મોગલ

૮૨



129, મસ્જિદ ફળિયા, માંડવા
બુજર્ગ, અંકલેશ્વર, Ankleshwar
(અંકલેશ્વર), BHARUCH
(ભરુચ), GUJARAT (ગુજરાત), 393001
PANNO:FORM60

દસ્તાવેજ લખી આપનાર આ દસ્તાવેજ
લખી આપ્યાનું કબુલ કરે છે.



(G2.0) 10/03/2023 1:10 PM

AKR		
3646	36	38
2023		

- ૧ મુકેશભાઈ નગીનભાઈ પાટણવાડીયા
138,કસીયા ફળિયું, અંકલેશ્વર, Ankleshwar (અંકલેશ્વર), BHARUCH
(ભરુચ), GUJARAT (ગુજરાત), 393002
- ૨ વિશાલકુમાર જ્ઞેનિતભાઈ ડોબારીયા
17,રાધિકા રેસીડેન્સી, સુરત, KAMREJ (કામરેજ), SURAT
(સુરત), GUJARAT (ગુજરાત), 394180



તેઓ કહે છે કે સદરહું લખી આપનારને તેઓ જાતે ઓળખે છે.
અને તેમની ઓળખાણ આપે છે.

૧

૨

તારીખે: ૧૦ માહે: માર્ચ -૨૦૨૩

Sanjaykumar Daljibhai Simbaliya
સબ રજીસ્ટ્રાર
અંકલેશ્વર

પરિપત્ર ક્રમાંક: ઈજર/વહટ/૩૪૭/૨૦૧૪/૧૩૦૦૧ થી ૧૩૩૬૪

નોંધણી સર નિરક્કશ્રી, ગુ.રા., ગાંધીનગરના તા.૨૨/૦૫/૨૦૧૫ ના પરિપત્ર ક્રમાંક : ઈજર/વહટ/૩૪૭/૨૦૧૪/૧૩૦૦૧ થી ૧૩૩૬૪ તથા તા.૧૧/૧૧/૨૦૧૬ ના પરિપત્ર ક્રમાંક : ઈજર/વહટ/૩૪૭/૨૦૧૪/૩૨૩૯૨ થી ૩૨૭૫૭ મુજબ લખી આપનાર નં ને દસ્તાવેજોની વિગતે સમજૂત કર્યા અને ઓળખાણ આપનારાઓએ તેઓની ઓળખ અંગે ની ખાતરી આપતા રજીસ્ટ્રેશન એક્ટ -૧૯૦૮ ની કલમ -૩૪,૩૫,૫૮ અને ૫૯ હેઠળની કાર્યવાહી પુરી કરી.

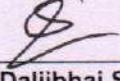
Sanjaykumar Daljibhai Simbaliya
સબ રજીસ્ટ્રાર
અંકલેશ્વર



(G2.0) 10/03/2023 1:12 PM

AKR		
3646	3૬	3૬
2023		

આ સાથે લેનાર , આપનાર તથા ઓળખાણ આપનારના ઓળખ અંગેના પ્રમાણિત પુરાવા રજુ કરેલ છે.
તારીખ: 10/03/2023



Sanjaykumar Daljibhai Simbaliya
સબ રજીસ્ટ્રાર
અંકલેશ્વર

૧ નંબરની બુકના ૩૬૪૬ નંબરે નોંધ્યો છે.
તારીખ: 10-03-2023



Sanjaykumar Daljibhai Simbaliya
સબ રજીસ્ટ્રાર
અંકલેશ્વર



**Inspector General of Registration
Revenue Department, Government of Gujarat
રજીસ્ટ્રેશન પર્હોચ**

પર્હોચ નંબર ૨૦૨૩૦૯૮૦૦૦૦૫૭૮૮ દસ્તાવેજ નંબર ૩૬૪૬ દસ્તાવેજ વર્ષ ૨૦૨૩
 તારીખ ૧૦ માહે માર્ચ સને ૨૦૨૩
 દસ્તાવેજનો પ્રકાર Convayance/Sale(Convayance /Sale) અવેજ 1500000.00
 રજુ કરનારનું નામ બીબી મુરાદભાઈ મોગલ
 ટ્રાન્ઝેક્સન નંબર 20230303233223771

નીચે પ્રમાણે ફી પર્હોચી

રૂ. પૈસા

રજીસ્ટ્રેશન ફી.....	૧૫૦૦૦.૦૦
નકલ કરવા ની ફી સાઈડ / ફોલીયો.....	૧૧૦૦.૦૦
શેરોની નકલ કરવા માટે ફી.....	
ટપાલ ખર્ચ.....	
નકલો અથવા યાદીઓ (કલમ ૬૪ થી ૬૭).....	
શોધ અગર તપાસણી.....	
ઈંડ કલમ-૨૫.....	
કલમ-૩૪ (કલમ-૫૭).....	
નકલ ફી ફોલીયો.....	
ઈન્ડેક્સ-૨ ફી.....	
અન્ય ફી.....	



કુલ એકદરે રૂ.	૧૬૧૦૦.૦૦
---------------	----------

અંકે રૂપીયા સોળ હજાર એક સો પુરા

દસ્તાવેજ

તે રજીસ્ટર ટપાલથી મોકલવામાં

આવશે.

ના દિવસે તૈયાર થશે અને

નકલ

કચેરીમાં આપવામાં

દસ્તાવેજ રજીસ્ટર ટપાલથી નીચેના સરનામે મોકલશો.

129 મસ્જિદ ફળિયા માંડવા બુજર્ગ અંકલેશ્વર 393001

અગર Authority Name :Mukesh Patanvadiya ને આપશો

રજુ કરનારની સહી

Sanjaykumar Daljibhai Simbaliya
સબ રજીસ્ટ્રાર
અંકલેશ્વર



ગામ નમૂનો નંબર ૭

બ્લોક/ સરવે નંબર: ૧૬૮-બ
 સત્તા પ્રકાર: જુની શરત (જુ.શ)
 ખેતરનું નામ:
 અન્ય વિગતો:

ગામ/ મોજ: નૌગામા
 તાલુકો: અંકલેશ્વર
 જિલ્લો: ભરુચ

લાયક જમીન	ક્ષેત્રફળ હે. આરે. ચો.મી.	ખાતા નંબર/ ક્ષેત્રફળ/ આકાર હે. આરે. ચો.મી.	નોંધ નંબરો અને કબજેદારો ના નામ
જરાયત	૧-૬૫-૦૦		૬૮૧,૮૮૨,૯૧૮,૯૧૯,૯૮૦,૧૦૪૮,૧૪૩૭,૧૫૨૬, ૧૯૯૭,૨૦૧૮,૨૦૧૯,
કુલ ક્ષેત્રફળ	૧-૬૫-૦૦		
આકાર રૂ.	૩૩.૬૦	૨૯૫ ૧-૬૫-૦૦ ૩૩.૬૦	સવજીભાઈ ગોવિંદભાઈ પાનસુરીયા(૨૦૧૯) રમેશભાઈ મનજીભાઈ લક્કડ(૨૦૧૯) સુરેશકુમાર રમેશચન્દ્ર લક્કડ(૨૦૧૯) મનુભાઈ પ્રેમજીભાઈ કાછડીયા(૨૦૧૯)
જુડી તથા વિશેષધારો રૂ	૦.૦૦		
પાણીભાગ રૂ.	૦.૦૦		
ગણોતિયાની વિગતો		બીજા હકો અને બોજાની વિગતો	
		૮૮૨,૧૦૮૫,૧૪૩૭,	
		માત્ર બીનખેતીના હેતુ માટે પ્રીમીયમને પાત્ર<૧૪૩૭>	



1210623040498888



Digitally signed by:

DS REVENUE DEPARTMENT

GOVERNMENT OF GUJARAT

Date: 18-04-2023 15:34:38 IST

MAMLATDAR OFFICE, ANKLESHWAR



ગામ નમૂનો નંબર ૧૨

બ્લોક/ સરવે નંબર: ૧૬૮-બ	ગામ/ મોજે: નૌગામા
કુલ ક્ષેત્રફળ (હે. આરે. ચો.મી.): ૧-૬૫-૦૦	તાલુકો: અંકલેશ્વર
	જિલ્લો: ભરુચ

હાલના ખાતેદારોના નામ (ખાતા નંબર):

સવજીભાઈ ગોવિંદભાઈ પાનસુરીયા (૨૯૫)

રમેશભાઈ મનજીભાઈ લક્કડ (૨૯૫)

સુરેશકુમાર રમેશચન્દ્ર લક્કડ (૨૯૫)

મનુભાઈ પ્રેમજીભાઈ કાછડીયા (૨૯૫)

પાકની વિગતો:

વર્ષ	મોસમ	પાકનું નામ	પાકનો વિસ્તાર હે. આરે. ચો.મી.	સિંચાઈનો સ્ત્રોત અને સિંચાઈનું સાધન	વૃક્ષી પોતાના અને સરકારી	શેરો
૨૦૨૧-૨૦૨૨	---	---	માહિતી નથી.	---	---	
૨૦૨૨-૨૦૨૩	---	---	માહિતી નથી.	---	---	
૨૦૨૩-૨૦૨૪	---	---	માહિતી નથી.	---	---	



5210623040498889



Digitally signed by:

DS REVENUE DEPARTMENT

GOVERNMENT OF GUJARAT

Date: 18-04-2023 15:34:47 IST

MAMLATDAR OFFICE, ANKLESHWAR



બ્રહ્માકુમારી સર્કલ પાસે, કણબીવગા, કોર્ટ રોડ, ભરુચ - ૩૯૨૦૦૧

ફોન નંબર : ૦૨૬૪૨-૨૪૦૬૦૦

ઇ-મેઇલ : collector-bha@gujarat.gov.in

ગુજરાત જમીન મહેસૂલ અધિનિયમ-૧૯૭૯ ની કલમ-૬૫ હેઠળ [બિનખેતી - બહુહેતુક ઉપયોગ]

ફુકમ નં. 1443/21/06/061/2023

તા. 03/08/2023

વંચાણે લીધા :-

(૧) અરજદારશ્રી સવજીભાઈ ગોવિંદભાઈ પાનસુરીયા

રહે. નૌગામા, અંકલેશ્વર, ભરુચ, અંકલેશ્વર-૩૯૩૦૦૨ ની તા.૨૭/૦૬/૨૦૨૩ ની ઓનલાઇન અરજી (નં.૬૨૧૦૬૨૦૨૩૦૧૮૦૪) તથા સોગંદનામુ

(૨) મુંબઇ જમીન મહેસૂલ કાયદો ૧૯૭૯ ની કલમ - ૪૮, ૬૫, ૬૬ તથા ૬૭

(૩) ગુજરાત જમીન મહેસૂલ નિયમો, ૧૯૭૨ ના નિયમ ૮૧, ૧૦૦, ૧૦૧, ૧૦૨

(૪) સરકારશ્રીના મહેસૂલ વિભાગનાં ઠરાવ નં. બખપ/૧૦૦૬/૪૨૫/ક તા.૦૧/૦૭/૨૦૦૮

(૫) સરકારશ્રીના મહેસૂલ વિભાગનાં પરિપત્ર ક્રમાંક: બખપ/૧૦૨૦૧૮/૩૨૭/ક તા.૦૮/૦૫/૨૦૧૮

(૬) સરકારશ્રીના મહેસૂલ વિભાગના ઠરાવ ક્રમાંક: એસ/ટીપી/૧૨૨૦૯/૭૬૯/૧૧/હ.૧ તા.૩૧/૦૩/૨૦૧૧

(૭) સરકારશ્રીના મહેસૂલ વિભાગનાં ઠરાવ ક્રમાંક: બખપ/૧૦૨૦૧૮/૪૨૫/ક તા.૦૯/૦૧/૨૦૧૯

(૮) સરકારશ્રીના મહેસૂલ વિભાગનાં પરિપત્ર ક્રમાંક: બખપ/૧૦૨૦૧૮/૪૨૫/ક તા.૧૨/૦૨/૨૦૧૯

(૯) નાયબ કલેક્ટર શ્રી (સ્ટેમ્પ ડ્યુટી) નો તા.૦૪/૦૭/૨૦૨૩ નો અભિપ્રાય મામલતદાર અને કૃષિપંચ શ્રી (ALT) નો તા.૧૦/૦૭/૨૦૨૩ નો અભિપ્રાય

ડી.આઈ.એલ.આર. શ્રી નો તા.૧૨/૦૭/૨૦૨૩ નો અભિપ્રાય

(૧૦) iRCMS પોર્ટલ પરની કેસ વિગત

ફુકમ :-

વંચાણે લીધેલ ક્રમ (૧) ની અરજી તથા સોગંદનામા થી અરજદારશ્રી સવજીભાઈ ગોવિંદભાઈ પાનસુરીયા એ મોજે નૌગામા તા. અંકલેશ્વર જિ. ભરુચ ના સરવે/બ્લોક નં. 168-બ ના ક્ષેત્રફળ 16,500.00 ચો.મી. પૈકી ક્ષેત્રફળ 8,500.00 ચો.મી ની જમીન અંગે ગુજરાત જમીન મહેસૂલ અધિનિયમ-૧૯૭૯ ની કલમ-૬૫ હેઠળ બિનખેતીના હેતુ માટે પરવાનગી આપવા વિનંતી કરેલ છે.

૨. સવાલવાળી જમીનના ગામ નમૂના નં. ૭/૧૨ માં કબજેદારોની વિગત નીચે મુજબ છે.

સરવે/બ્લોક નંબર ટી.પી. નંબર એફ.પી. નંબર	માંગણીનું ક્ષેત્રફળ (ચો.મી.)	કબજેદારોના નામ (ખાતા નં. 295)	જમીનનો સત્તાપ્રકાર (૭/૧૨ મુજબ)
સરવે/બ્લોક નં. : 168-બ જુનો સરવે/બ્લોક નં. : --- ટી.પી. નં. : --- એફ.પી. નં.: ---	8,500.00	સવજીભાઈ ગોવિંદભાઈ પાનસુરીયા રમેશભાઈ મનજીભાઈ લક્કડ સુરેશકુમાર રમેશચન્દ્ર લક્કડ મનુભાઈ પ્રેમજીભાઈ કાછડીયા	જુની શરત (જુ.શ)

૩. વસુલ કરવામાં આવેલ કરવેરાની વિગત નીચે મુજબ છે.

બેંકમાં ચલન ભર્યા તા.૦૨/૦૮/૨૦૨૩ નં.57000013551003531072312341

કરની વિગત	સદર	માંગણીનું ક્ષેત્રફળ (ચો.મી.)	દર રૂ. પ્રતિ ચો.મી.	કુલ રકમ રૂ.
રૂપાંતર કર	569-0035-00-800-01	8,500.00	8.00	68,000.00
વિશેષ ધારો	570-0035-00-101-01	8,500.00	0.15	1,275.00



6212023080031524



રવાના કર્યા,

Open the document in Adobe Acrobat Reader to verify the e-Sign.

લોકલ ફંડ	574-0029-00-103-01	8,500.00	0.45	3,8246
શિક્ષણ ઉપકર	575-0045-00-108-01	8,500.00	0.10	850.00
માપણી ફી	577-0029-00-106-01	8,500.00	---	1,800.00
			કુલ રૂ.	75,750.00

૪. ઉપર્યુક્ત તમામ હકીકતો ધ્યાને લઈ મોજે નૌગામા તા. અંકલેશ્વર જિ. ભરુચ ના સરવે/બ્લોક નં. 168-બ ના ક્ષેત્રફળ 16,500.00 ચો.મી. પૈકી ક્ષેત્રફળ 8,500.00 ચો.મી ની જમીનને નીચે જણાવેલ શરતોને આધિન ગુજરાત જમીન મહેસૂલ અધિનિયમ-૧૮૭૯ ની કલમ-૬૫ હેઠળ બિનખેતી હેતુ (બહુહેતુક ઉપયોગ) માટે પરવાનગી આપવા આથી હુકમ કરવામાં આવે છે.

શરતો : -

- (૧) આ હુકમ મળ્યેથી બે માસમાં "એમ" નમૂનામાં સનદ પ્રાપ્ત થશે.
- (૨) જિલ્લા ઇન્સ્પેક્ટરશ્રી, જમીન રેકર્ડની કચેરીમાં માપણી ફી જમા કરાવેલ છે. જેથી માપણી કરી / કરાવી આ હુકમ આધારે તેમજ મંજૂર થયેલ પ્લાન મુજબ દુરસ્તી પત્રક તૈયાર કરવાનું / કરાવવાનું રહેશે અને દુરસ્તી પત્રકનો મહેસૂલી દફતરે અમલ થયા બાદ જ પ્રશ્નવાળી બિનખેતીની જમીન / પ્લોટનું રજી. દસ્તાવેજથી થયેલ વેચાણ વ્યવહારના અમલ માટે નોંધ પાડવાની રહેશે.
- (૩) અરજદારે પ્રતિ વર્ષે ખેતી સિવાયનો ધારો (વિશેષધારો) દર પ્રતિ ચો.મી. ના રૂ. 0.15 પ્રમાણે રૂ. 1,275.00 તેમજ નિયમ પ્રમાણે લોકલ ફંડ તથા શિક્ષણ સેસ ભરવો પડશે જે અંગેનો દર વખતોવખત ફેરફારને પાત્ર રહેશે.
- (૪) ભરુચ નગર નિયોજક કચેરી એ મંજૂર કરેલા પ્લાન મુજબ બાંધકામ કરવાનું રહેશે.
- (૫) સરકારશ્રીના મહેસૂલ વિભાગના ઠરાવ નં. બખપ/૧૦૯૩/૧૦૫૨/ક તા. ૧૩/૦૯/૧૯૯૩ માં ઠરાવ્યા મુજબ સહીયારા / કોમન પ્લોટ અને રસ્તાની જમીન સોસાયટીની માલિકીની અથવા સર્વે પ્લોટ હોલ્ડરની સહીયારી માલિકીની ગણાશે તે ઉપર મુળ માલિકનો કોઈ હકક રહેશે નહિ.
- (૬) સરકારશ્રીના મહેસૂલ વિભાગના તા. ૦૭/૦૮/૧૯૯૧ ના પરિપત્ર નં. બખપ-૧૦૯૧/૧૭૫૬/ક ની જોગવાઈ મુજબ બિન અધિકૃત બાંધકામ બાબતે બાંધકામ નિયંત્રણ કરતી સંબંધિત મહાનગરપાલિકા / શહેરી વિસ્તાર સત્તા મંડળએ ધોરણસરનાં પગલાં લેવાના રહેશે.
- (૭) સદર જમીનમાંથી પેટ્રોલીયમ / પાણીની કે અન્ય કોઈપણ પ્રકારની પાઇપલાઇન પસાર થતી હશે તો તે સંદર્ભે વિકાસ પરવાનગી આપનાર ઓથોરિટીએ સંબંધિતો ના-વાંધા પ્રમાણપત્ર મેળવી વિકાસ પરવાનગી આપવાની રહેશે.
- (૮) સરકારશ્રીના મહેસૂલ વિભાગના તા.૧૨/૦૨/૨૦૧૯ ના પરિપત્ર નં.બખપ/૧૦૨૦૧૮/૪૨૫/ક મુજબની નીચેની શરતોનું પાલન કરવાનું રહેશે.
 ૧. જો અગાઉ ચોક્કસ હેતુ માટે પ્રિમિયમ ભરપાઇ થયેલ હોય અને અન્ય હેતુ માટે વિકાસ પરવાનગી માંગેલ હોય/ નકશા મંજૂર કરવાના થતા હોય તો વિકાસ પરવાનગી આપતાં પહેલા પ્રિમિયમ તફાવત ભરાયાની સંબંધિત સત્તામંડળે ખાતરી કરવાની રહેશે અને ત્યારબાદ જ વિકાસ પરવાનગી આપવાની રહેશે.
 ૨. જીડીસીઆર મુજબ જે તે હેતુ/ ઉપયોગ માટે પરવાનગી મળવાપાત્ર નહિં હોય તો તે ઉપયોગ કરી શકાશે નહિં.
 ૩. ખેતી ઝોનમાં જીડીસીઆર મુજબ જેટલું બાંધકામ મળવાપાત્ર હશે તેટલા જ ક્ષેત્રફળ માટે વિકાસ પરવાનગી આપવાની રહેશે.
 ૪. બિનખેતી પરવાનગી મળ્યા બાદ જો ખાસ મંજૂરી વિના ધાર્મિક ઉપયોગ માટે બાંધકામ કરેલ હશે તો તે શરતભંગ ગણાશે અને તે બાંધકામ દૂર કરવાપાત્ર થશે.
- (૯) સરકારશ્રીનાં મહેસૂલ વિભાગનાં તા. ૦૧/૦૭/૨૦૦૮ ના ઠરાવ નં. બખપ/૧૦૦૬/૪૨૫/ક માં જણાવેલ નીચે મુજબની શરતોનું પાલન કરવાનું રહેશે.
 ૧. જિલ્લા ઇન્સ્પેક્ટરશ્રી, જમીન રેકર્ડ દ્વારા ઇસ્યુ કરાયેલ માપણી શીટ કે જેના ઉપર મૂળ ટિપ્પણની હદ પણ દર્શાવેલ હોવી જોઈએ. રજૂ કરાયેલ પ્લાન તથા લે-આઉટ પ્લાન સક્ષમ કક્ષાએ મંજૂર કરાયેલ હોવી જોઈએ.
 ૨. બાંધકામ શરૂ કરતા પહેલા બાંધકામનાં નકશા સક્ષમ અધિકારી પાસે મંજૂર કરાવવાના રહેશે. પરંતુ અરજદાર બિનખેતી પરવાનગી મેળવ્યા વગર આવા બાંધકામની રજા ચિઠ્ઠી મેળવી શકશે નહિ.
 ૩. શહેરી વિસ્તાર જ્યાં ટાઉન પ્લાનિંગ સ્કીમ મંજૂર થઈ ગઈ છે ત્યાં જી.ડી.સી.આર. અને ઝોનિંગના નિયમો અનુસાર બાંધકામ કરવાનું રહેશે.



6212023080031524



રવાના કર્યા,

Open the document in Adobe Acrobat Reader to verify the e-Sign.

૪. મંજૂર થયેલ નકશા મુજબ આરોગ્ય અને સ્વાસ્થ્યની દ્રષ્ટિએ ગંદા પાણીનાં નિકાલની જોગવાઈ કરવાની રહેશે.
૫. અરજદારે રિબન ડેવલપમેન્ટ રુલ્સ નીચે જે તે રસ્તાનો પ્રકાર ધ્યાને લઈ રસ્તાના મધ્યબિંદુથી બાંધકામ વચ્ચે અંતર જાળવવાનું રહેશે અન્યથા અરજદારની જવાબદારી થશે.
૬. ફ્લોર, મિલ, સિનેમા/ ટુરિંગ સિનેમા/ થિયેટર માટે બિનખેતી પરવાનગીના કામે જિલ્લા મેજિસ્ટ્રેટની જરૂરી મંજૂરી મેળવી આગળની કાર્યવાહી કરવાની રહેશે.
૭. પેટ્રોલ, ડીઝલ, કેરોસીન, સી.એન.જી., એલ.પી.જી. પંપ નાંખવા માટે બિનખેતી પરવાનગીના કામે બાંધકામ શરૂ કરતાં પહેલા જિલ્લા મેજિસ્ટ્રેટની જરૂરી મંજૂરી મેળવી આગળની કાર્યવાહી કરવાની રહેશે.
૮. ઇન્ડિયન એક્સપ્લોઝિવ એક્ટ અન્વયે મેગેનિઝ, ફાયર વર્ક્સ, દારૂખાના માટે બિનખેતીની કાર્યવાહી કરતા પહેલા જિલ્લા મેજિસ્ટ્રેટની જરૂરી મંજૂરી મેળવી આગળની કાર્યવાહી કરવાની રહેશે.
૯. સવાલવાળી જમીન જો રેલવે હદની નજીક હોય તો રેલવેની હદથી નિયમ મુજબ જગ્યા છોડી બાંધકામ કરવાનું રહેશે.
૧૦. સવાલવાળી જમીન ઉપરથી અથવા બાજુમાંથી વીજળી ગ્રિડના તાર/ હાઇટેન્શન પાવર અગર થાંભલા આવેલ હોય ત્યારે તે અન્વયે લાગુ પડતા નિયમોનું પાલન કરવા અને તે મુજબ બાંધકામ કરવાનું રહેશે.
૧૧. બિનખેતી માંગવામાં આવી હોય તેવી જમીન જો એરોડ્રામ આસપાસ નિયમ મુજબની ત્રિજ્યામાં આવતી હોય ત્યારે બાંધકામની ઉંચાઈ તથા એરોડ્રામની દ્રષ્ટિએ જરૂરી એવુ ના-વાંધા પ્રમાણપત્ર સિવિલ એવિએશન ખાતા પાસેથી મેળવવાનું રહેશે અને સિવિલ એવિએશન ખાતાના નિયમોનું પાલન કરવાનું રહેશે.
૧૨. ઓ.એન.જી.સી. ના કુવાની નજીકમાં આવેલ જમીનના કિસ્સામાં અરજદારે સંબંધિત નિયમોનું પાલન કરવાનું રહેશે.
૧૩. નર્મદા કેનાલ/ અન્ય સિંચાઈ કેનાલની નજીકમાં આવેલ જમીનની બાબતમાં અરજદારે સૂચિત બાંધકામ માટે જાળવવાના થતાં અંતર અંગેના નિયમોનું પાલન કરવાનું રહેશે.
૧૪. અરજદારે/ જ્યાં જરૂરી હોય ત્યાં કેન્દ્ર સરકાર કે રાજ્ય સરકારના કાયદા નીચે રક્ષિત સ્મારક (Protected Monuments) તરીકે જાહેર કરેલ પ્રાચીન સ્મારકથી નિયમ મુજબનું અંતર જાળવવાની પ્રવર્તમાન જોગવાઈઓનું પાલન કરવાનું રહેશે.
- (૧૦) જો આ જમીન પર કોઈ બેંક/ મંડળીનો બોજો બાકી હોય તો, તે ભરપાઈ કર્યા સિવાય આ મિલકત કોઈપણ પ્રકારે વેચાણ, ભેટ, વસિયત, બાનાખત, ગિરો કરી શકાશે નહિ અને કોઈપણ અન્યને પ્રત્યક્ષ કે પરોક્ષ રીતે માલિકી કે કબજો ભોગવટો તબદીલ કરી શકાશે નહિ.
- (૧૧) પ્રશ્નવાળી જમીનમાં નગરપાલિકા/ મહાનગરપાલિકા/ શહેરી વિકાસ સત્તા મંડળ દ્વારા જે શરતોએ પરવાનગી આપવામાં આવશે તે શરતોનું પાલન તથા બાંધકામ કરવાનું રહેશે.
- (૧૨) આ જમીનમાં વરસાદી પાણીના ભુગર્ભ વહન/ સંચય માટે દર મકાન/ બહુમાળી મકાન દીઠ એકના દરે આ જમીનમાં ઉપર પરકોલેટીંગ બોરવેલની વ્યવસ્થા અચુક કરવાની રહેશે તથા વરસાદી પાણીના નિકાલની વ્યવસ્થા કરીને બાંધકામ કરવાનું રહેશે.
- (૧૩) પ્રશ્નવાળી જમીનમાં સ્થળે થયેલ બાંધકામ સ્થાનિક સ્વરાજની સંસ્થાના નિયમોનુસાર નહિ હોય તો સ્થાનિક સ્વરાજની સંસ્થા નિયમોનુસાર કાર્યવાહી કરી શકશે. તેમાં આ હુકમથી બાધ આવશે નહિ.
- અરજદારે ઉપરોક્ત શરતોનું પાલન કરવાનું રહેશે. જો તેમાં નિષ્ફળ જશે તો શરતભંગ ગણી સક્ષમ અધિકારી કાયદેસરની કાર્યવાહી કરશે.
- (૧૪) ઉપરની કોઈપણ શરતનો ભંગ થયેથી જમીન મહેસૂલ કાયદાની કલમ-૬૭ મુજબ શિક્ષાત્મક પગલા લેવામાં આવશે તેમજ બીજી કોઈપણ શિક્ષાને પાત્ર હશે તો તેને બાધ આપ્યા સિવાય કે જે ફરમાવવાનું યોગ્ય લાગે તે પ્રમાણે દંડ અથવા આકાર લઈ સદરહુ જમીનનો કબજો કબજેદાર પાસે ચાલુ રહેવા દઈ શકાશે.
- (૧૫) ઉપરોક્ત શરતોમાં ગમે તે મજફૂર હોય તેમ છતાં, કલેક્ટરશ્રી સદરહુ હુકમ વિરૂધ્ધ બાંધેલા અથવા વધારાના કોઈપણ મકાન અથવા ઇમલાને કલેક્ટરશ્રીએ, આ અર્થે જે મુદત ઠરાવી હોય તે મુદત દરમિયાન તેવી રીતે ખસેડવામાં ન આવે કે સૂચવ્યા મુજબ ફેરફાર ન કરવામાં આવે તો તેમ કરવામાં જે ખર્ચ થાય તે કબજેદાર પાસેથી જમીન મહેસૂલની બાકી તરીકે વસુલ કરવાને મુખત્યાર છે.



6212023080031524



રવાના કર્યા,

Open the document in Adobe Acrobat Reader to verify the e-Sign.

(૧૬) -અન્ય શરતો -

- ૧ નગર નિયોજકશ્રી ભરૂચ પાસે મલ્ટીપરપઝ હેતુ માટે લે આઉટ પ્લાન તથા બિલ્ડીંગ પ્લાન મંજૂર કરાવી બાંધકામ પરવાનગી મેળવ્યા બાદ બાંધકામ કરવાનું રહેશે.
- ૨ સવાલવાળી જમીનની અત્રેથી બીનખેતી પરવાનગી ફક્ત ટાઈટલ ચકાસણી આધારે આપવામાં આવેલ હોય, તેમજ સોગંદનામાં દર્શાવેલ ચતરફુટિશા મુજબ જમીનમાં પ્રવેશી રસ્તો દર્શાવેલ છે. જે મુજબ અત્રેથી પરવાનગી આપેલ છે. જેથી છોડવાપાત્ર મારજીન અંગે તેમજ કોઈ પાઈપલાઈન કે વીજલાઈન પસાર થતી હોય તેમજ સવાલવાળી જમીનમાં કે આજુબાજુમાં કેનાલ/નહેર/તળાવ/કાંસ/ખાડી આવેલ હોય તો તેની ખાત્રી કરી સંબંધિત ખાતાનો અભિપ્રાય મેળવી બાંધકામ/વિકાસ પરવાનગી આપવાની રહેશે.
- ૩ હદ માપણી ફી સાદી માપણી ફી વસુલ લેવા માં આવેલ છે. પ્લાન પાસ થયેથી આખરી થયેલ પ્લોટ મુજબ રકમ જમા કરાવવાની રહેશે.

વધુમાં ઉપર્યુક્ત શરતોને આધીન અરજદાર દ્વારા રજુ થયેલ સોગંદનામાંની વિગતોમાં તેઓ દ્વારા જાહેર કરેલી હકીકતોને આધારે સવાલવાળી જમીનના બિનખેતી ઉપયોગ માટે પરવાનગી આપવામાં આવે છે.

Sd/-

(તુષાર સુમેરા)

કલેક્ટર, ભરૂચ

તા.03/08/2023

આર.પી.એ.ડી.

પ્રતિ,

સવજીભાઈ ગોવિંદભાઈ પાનસુરીયા

નૌગામા

અંકલેશ્વર

ભરૂચ

અંકલેશ્વર-393002

નકલ રવાના:-

૧. નગર નિયોજકશ્રી, ભરૂચ નગર નિયોજક કચેરી
૨. મામલતદારશ્રી તા. અંકલેશ્વર જિ. ભરૂચ (હુકમનો અમલ ગામ દફતરે રેકર્ડ ઓફ રાઈટ્સ મુજબ કરાવવા સારું.)
૩. જિલ્લા ઇન્સ્પેક્ટરશ્રી જમીન રેકર્ડ જિ. ભરૂચ
૪. તલાટીશ્રી નૌગામા તા. અંકલેશ્વર જિ. ભરૂચ તરફ.

* આ હુકમની ઇ-ધરા કેન્દ્ર, અંકલેશ્વર માં નોંધ નંબર 2046 થી મોજે.- નૌગામા તા.- અંકલેશ્વર જિ.- ભરૂચ માં નોંધ થયેલ છે.

R-5



6212023080031524



રવાના કર્યા,

Open the document in Adobe Acrobat Reader to verify the e-Sign.



REGIONAL OFFICE - ANKLESHWAR
GUJARAT POLLUTION CONTROL BOARD

249

Plot No.5009/4,G.I.D.C.,Estate,Ankleshwar.393 002 Dist.Bharuch.
Tel.No.(02646) 222 933. Email id : ro-gpcb-ankl@gujarat.gov.in,

No. GPCB/RO-ANKLESHWAR/T- 255 /7866 /2026

Date: 16 JAN 2026

To,
✓ M/s. Ideal Cleanroom Product LLP.
Survey No. 168/B, Vill: Naugama,
Tal: Ankleshwar, Dist: Bharuch.

R-6

Sub.: Environmental clearance for White category manufacturing process.
Ref.: Letters of your unit dated 01/01/2026 & 07/01/2026.

Sir,

With respect to abovementioned subject and reference, you have submitted that your unit is engaged in manufacturing of Pure Metal Fabrication products through metal cutting, bending & forming with state of the arts automatic machineries and further you have submitted that there are no chances of air, water & noise pollution possibilities. It is to inform that Gujarat Pollution Control Board (GPCB) has published list of industrial activity/product which falls under white category which is enclosed herewith for your information and kind perusal. You may correlate your product/activity with list of product/activity mentioned in GPCB published list. Hence, this document may fulfill your requirement.

**For and On Behalf of
Gujarat Pollution Control Board,**


(Dr. J. D. Oza)
Regional Officer- Ankleshwar

Encl: GPCB Published list of white category industry/activity

Gujarat Pollution Control Board
"Paryavaran Bhavan"
Sector: 10A, Gandhinagar-382010

CIRCULAR

Subject: Exemption of White Category Industries from Requirement of Consent to Establish and Consent to Operate

Reference:

- GPCB Office Order No. GPCB/P-1/12/352040 dated 12/04/2016
- CPCB Letter No. CP-18/1/2023-IPC-VI-HO-CPCB-HO dated 12/02/2025
- MoEFCC Notification No. Q-15012/2/2022/-CPW-Part (1)/e-240741 dated 12/11/2024
- GPCB Office Order No. P-1/14(6)/675900 dated 22/06/2022
- Resolution passed in the 279th Board Meeting dated 15/05/2025
- GPCB Office Order No. GPCB/P-1/14(8)/09 dated 05/06/2025

The Gujarat Pollution Control Board (GPCB) had earlier exempted certain cottage and small-scale industries with no pollution potential from obtaining Consent to Establish and Consent to Operate. Following CPCB's harmonized classification of industries into Red, Orange, Green, White, and Blue categories, and in line with the directions issued under Section 18(1)(b) of the Water and Air Acts, GPCB has now adopted the revised framework.

As per this classification, White Category industries—having Pollution Index (PI) less than 25 and no pollution potential—are henceforth exempted from obtaining Consent to Establish and Consent to Operate from GPCB.

These industries shall, however, **intimate the Board** about their operations and **self-declared compliance** with environmental laws, in accordance with the Standard Operating Procedure (SOP) prescribed under the MoEFCC notification referenced above.

Annexure - 1

**List of Industries exempted from obtaining
Consent to Establish (CTE)
&
Consolidated Consent & Authorization (CC&A)
White Category**

No.	Name and Type of Industrial Activities
1	Assembly of Bicycles, Baby carriages and other small non motorizing vehicles
2	Bailing (hydraulic press) of waste papers
3	Bio fertilizer and bio-pesticides without using inorganic chemicals
4	Block making of printing without foundry (excluding wooden block making)
5	Flavoured Betel nuts production/ grinding (completely dry mechanical operations)
6	Manufacturing of shoe Brush and wire Brush
7	Coir fibre/pith processing and/or Manufacturing of coir products from coir (only dry process)
8	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)
9	Assembly of air Coolers/Conditioners, repairing and servicing
10	Chalk making from plaster of Paris (only casting without boilers etc. - sun drying / electrical oven)
11	Standalone manufacturing of Concrete admixtures up to 1000 MT per Month capacity by physical mixing (without boiler and reactor and no generation of wastewater)
12	Used Cooking oil (UCO) collection centres
13	Soap manufacturing (handmade -without steam boiling / boiler)
14	Diesel pump repairing and servicing (complete mechanical dry process)
15	Electric lamp (bulb) and CFL manufacturing by assembling only
16	Electrical and electronic item assembling (completely dry process)
17	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations /painting)
18	Carpentry & wooden furniture manufacturing without spray painting (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.
19	Steel furniture without spray painting
20	CBG plants producing Fermented Organic Manure (FOM) & Liquid Fermented Organic Manure (LFOM) as by-products

	Cotton, Synthetic, Silk and woollen hosiery making (dry process only without any dyeing/washing operation) (SSI & Cottage industries)
55	Cotton cloth knitted Without Dyeing, Printing
56	Cotton vests knitted Without Dyeing, Printing
57	Cotton socks knitted Without Dyeing, Printing
58	Cotton undergarments knitted Without Dyeing, Printing
59	Cotton shawls knitted Without Dyeing, Printing
60	Other cotton knitted wears Without Dyeing, Printing
61	Woolen cloth knitted Without Dyeing, Printing
62	Woolen vests knitted Without Dyeing, Printing
63	Woolen socks knitted Without Dyeing, Printing
64	Woolen scarves knitted Without Dyeing, Printing
65	Woolen undergarments knitted Without Dyeing, Printing
66	Woolen caps knitted Without Dyeing, Printing
67	Woolen shawls knitted Without Dyeing, Printing
68	Woolen gloves knitted Without Dyeing, Printing
69	Woolen mufflers knitted Without Dyeing, Printing
70	Other Woolen knitted wears Without Dyeing, Printing
71	Silk manmade fibre hosiery Without Dyeing, Printing
72	Synthetic knitted socks and stockings Without Dyeing, Printing
73	Synthetic knitted underwear such as drawers Without Dyeing, Printing
74	Synthetic knitted underwear such as vest briefs Without Dyeing, Printing
75	Synthetic knitted outer wears jersey Without Dyeing, Printing & DG - set
76	Slipover pullover cardigans and jacket
77	Synthetic knitted outer wears such as slipover
78	Synthetic knitted outer wears such as jersey, slipover
79	Synthetic knitted children wear such as baby suites
80	Synthetic knitted children wear knickers frock
81	Synthetic knitted children wear outerwear
82	Synthetic knitted children wear such as baby suites, knickers
83	Synthetic knitted fabrics except high pile fabric made by silk knitting
84	Synthetic knit wear such as scarf, muffler
85	Synthetic knit wear such as scarf shawl
86	Synthetic knit wear such as scarf cap ties
87	Synthetic knit wear such as scarf jean
88	Synthetic knit wear such as scarf blouse
89	Synthetic knitted swim wear such as tunics and costume
90	Synthetic knitted shirt
91	Synthetic knitted T shirt
92	Synthetic knitted sports skirts
93	Synthetic knitted collar shirts
94	Synthetic knitted hose

135	Wooden furniture and fixtures
136	Wooden storage shelves
137	Wooden storage racks
138	Wood window slabs
139	Wooden doors fabrication units, windows, boxes (only carpentry)
140	Wooden windows fabrication units
141	Wooden packing materials
142	Wooden boxes
143	Wooden Electric Boxes
144	Logging - felling and cutting of trees and preparation of rough, round, hew
145	Manufacturing of furniture from bamboo
146	Manufacturing of musical instruments
147	Manufacturing of printing blocks
148	Manufacturing of wooden barrels, etc. (except of plywood)
149	Manufacturing of wooden blocks, moulding patterns and similar articles
150	Production of firewood / fuel wood (including charcoal by burning)
151	Sawing and planing of wood (other than plywood)
152	Manufacturing from cane and bamboo of shopping bags, ornament boxes.
153	Manufacturing of wooden industrial fixtures such as bobbins, spools, sewing ruler.
154	Manufacturing of wooden tool handles.
155	Manufacturing of wooden toys, decoration pieces and wooden lamp stands, etc.
156	Manufacturing of other wooden household products n.e.c. (Not elsewhere classified)
157	Timber works such as fixing of doors, windows and panels etc.
158	Body building of wooden boots & travellers.
159	Bamboo & cane product (only dry operations)
	Stationery items only by physical cutting /assembling/pasting
160	Waxed Paper
161	Decorative Papers
162	Corrugated paper
163	Corrugated borders
164	Paper Bags
165	Composite containers (unlaminated)
166	Paper board cartons (unlaminated)
167	Paper cups
168	Paper plates
169	Paper envelopes
170	Corrugated Fibre board containers
171	Paper twines strings
172	Paper twines ropes
173	Paper-cones
174	Paper Tubes
175	Drinking paper straws

217	Chrome tanned hides Semi finished
218	Chrome tanned skins Semi finished
219	Lining leather from goat skins
220	Lining leather from sheep skins
221	Laminated leather belting
222	Harness leather
223	Leather shoes
224	Leather shoes upper closed
225	Leather chapels
226	Leather sandals
227	Leather garments
228	Leather suit cases
229	Leather travel goods
230	Leather hand bags
231	Leather purses
232	Fancy leather goods and other novelty items
233	Watch straps leather
234	Leather cases and covers of all types
235	Industrial leather gloves
236	Leather laces
237	Leather washers
	Engineering and fabrication units (Dry process without any heat treatment/metal surface finishing operation/painting)
238	Steel Almirah
239	Food safer-Metallic
240	Metal safer-Metallic
241	Metal cabinet- All type
242	Steel trunk
243	Tin containers unpainted
244	CI Buckets
245	Barrels
246	Tin trays
247	GI bath tubs
248	Dust bins
249	Sanitary fixtures - metallic
250	Sackets end valves water pipe fittings
251	MS Pipe fittings
252	MS Storage tanks
253	Pressure stove
254	Lanterns
255	Signal lamps
256	Hand lamps

299	Hand Tools for Blacksmith
300	Other Hand Tools for carpentry.
301	Other Hand Tools for hand forging.
302	Other Hand Tools for foundry
303	Bolts and nuts - Except high tensile and speddal types
304	Rivets of all types including bifurcated
305	Wire adjusting screws
306	Tumbler locks
307	Pad locks
308	Safe/cabinet locks
309	Door locks
310	Locks bicycles
311	Drawer locks and suitcase locks
312	Chain lashing
313	Perian wheels
314	Chaff cutters
315	Chaff cutter blades
316	Animal driven implements
317	Crow bars
318	Plough shares/iron ploughs
319	Cultivators
320	Disc Harrows
321	Insecticide duster - Manual
322	Insecticide sprayers - Manual
323	Forks
324	Hoes
325	Levellers
326	Mowers
327	Pickers- Metallic
328	Hand pumps
329	Hand shovels
330	Sickles
331	Seed bins
332	Water lifters
333	Kodali
334	Other agricultural implements
335	Wire nails
336	Panel pins
337	Wood screws
338	Machine screws except socket head and special types
339	Gate Hooks
340	Shoe nails animal

383	Reapers
384	Cotton delinting machine
385	Other agricultural machinery
386	Harvester grader, baler and other earth moving blades used in agricultural machines
387	Low space gear for use in agricultural machines thrashers made of cast iron mild steel
388	Diesel engines
389	Dal mill machinery
390	Rice mill machinery
391	Oil crushers
392	Oil crusher parts
393	Cotton ginning knives
394	Tea cutting knives
395	Three knives trimmer and envelope
396	Clicking knives for leather industry
397	Chopping knives and lancets for match industry
398	Elastic shredding and granulating, knives
399	Knives and shearing blades (all type including those for metal paper bamboo)
400	Doctor blades
401	Stainless Steel refiner / Bar knives
402	Bend saw and blades for cutting wooden logs
403	Room cooler desert type
404	Air-conditioning ducting, louvers , grills and other sheet fabrication
405	Centrifugal pumps
406	Air compressors
407	Electro formed screen Liners used in the chemicals and sugar industries
408	Hand Threading tap holders
409	Drilling machine - Bench and pedestal type
410	Turning, Boring and Treading Add as small single or multiple operation devices
411	Punch Grinder
412	Power hacksaw mechanical
413	Screw Presses (Manually operated)
414	Hand Presses (Manually operated)
415	coolant Pumps etc
416	Steadies
417	Dog Plates
418	Machine vices, machine tool
419	Carbide tipped tools single point Brazed carbide bits purchased from manufacturers
420	Weighing machines
421	Weighing bridges ordinary
422	Sewing machine, Domestic Hand operated, conventional type
423	Household knitting machine

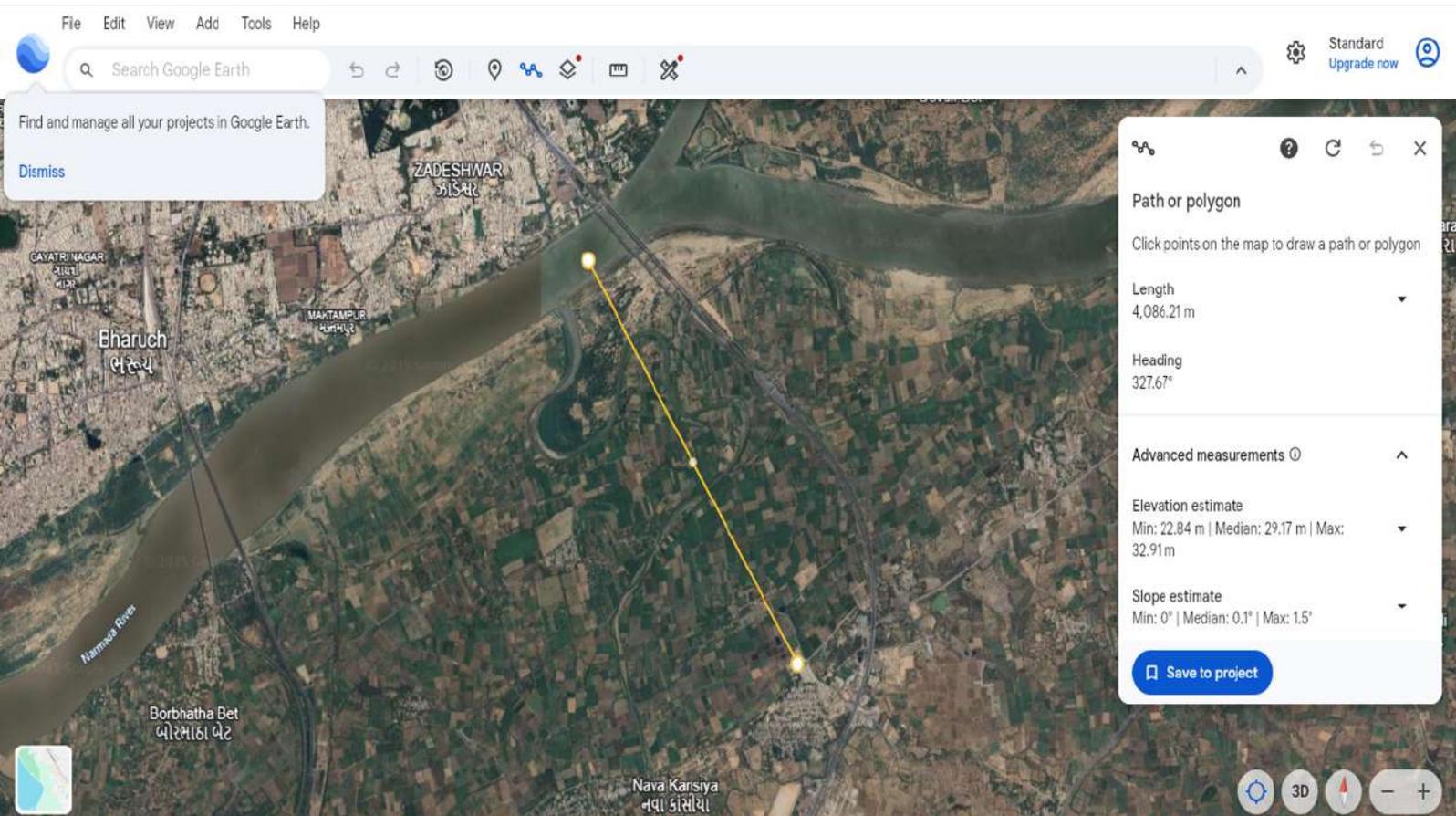
464	Public address systems
465	Assembly of loudspeakers
466	Inverter and converters
467	Regulated DC lower supplies
468	Electronic fan regulators
469	Dimmers & Twilight Switches
470	Digital clocks
471	Wire-wound resistors other than professional types
472	Telescopic aerials for radio receivers
473	Battery eliminators
474	Computer and peripheral assembling and computer stationery, computer disc, computer floppy & cassette manufacturing.
475	Electronic equipments and parts n.e.c. (Not elsewhere classified)
476	Electro magnets, fans, armature, coils and electro-magnetic instruments (Assembling only).
477	Audio, Video and consumer electronic equipment assembly only
478	Assembling of Transformer only
479	Fabricating aluminium doors, windows and furniture (only assembling).
480	Fabricating iron doors and shutters
481	Stainless steel in primary and finished forms
482	Industrial items from engineering plastics by fabrication process only.
483	Manufacturing of locks (without surface treatment).
484	Manufacturing of domestic flour mill (without plating, electroplating and heat treatment).
485	Manufacturing of screws, nut-bolts etc. (without Surface treatment/electroplating / anodizing).
486	Belt fastener units without wet process
487	Power press
	Auto Parts, Components and Ancillaries & Garage Equipment (Assembling only)
488	Sun shades-Auto
489	Side lamp assembly-auto
490	Spot lamp assembly-auto
491	Tail lamp assembly-auto
492	Stop lamp assembly-auto
493	Ash trays - car fitting
494	Battery cell tester
495	Electrical fuse boxes-auto
496	Electrical fuse-auto
497	Exhaust mufflers-auto other than double coil exhaust mufflers
498	Fuel Tank Caps -auto
499	Fuel Lines -auto
500	Armature tester

541	Cycle frames
542	BB Axle
543	BB Cups
544	BB Shells
545	Bicycle tube valves
546	Handles bicycles
547	Bolts and studs and screw - All types Bicycles
548	Bells - Bicycles
549	Carrier Bicycles
550	Chains cycles
551	Chain - wheels and adjusters
552	Chain covers
553	Cones covers
554	Cotter pins cycle
555	Crank shafts cycle
556	Crank forging - cycle
557	Grown outer cover
558	D nuts - cycle
559	Bye bolt cups - cycle
560	Fork handles - cycle
561	Frame collars - cycle
562	Guide pins cycle
563	Handle bar grips
564	Hub oil clips - bicycle
565	Hub out put bicycle
566	Lock nuts and rings bicycle
567	Lugs all types - Bicycle
568	Mudguards - Bicycle
569	Lamp Brackets - Bicycle
570	Pedal assembly cycle
571	Saddle cycle
572	Shackle revote - cycle
573	Stand - cycle
574	Spokes and nipples cycle
575	Hubs and cups - bicycle
576	Rims - Cycle (Except for captive consumption)
577	Other cycle parts and accessories except free wheel
578	Tricycles
579	Tricycles - parts and accessories
580	Perambulator
581	Perambulator parts and accessories

620	Other drawing mathematical and survey instruments excluding the delites
621	Drawing instruments manufacturing units
622	Survey instruments manufacturing units
623	Fabricating drawing, surveying and scientific equipment
624	Manufacturing of fork-knife, scissors.
625	Measuring / controlling / regulating instruments manufacturing units (only assembling)
Sports goods (Manual Process)	
626	All types of sports nets
627	Shuttle cocks
628	Hockey sticks
629	Protective equipment's for sport, like pads, gloves etc., soft leather goods
630	Dumb-bells and chest expanders
631	Cricket and hockey balls
632	Football, Volley ball and basket ball covers
633	Manufacturing of carrom boards and tables for billiards, table tennis and others.
634	Manufacturing of billiard sticks, hockey sticks, cricket bats, stumps and others.
635	Manufacturing of rackets for badminton, lawn tennis, table tennis, etc.
636	Manufacturing of balls including billiards.
637	Manufacturing of sports kit.
638	Manufacturing of thread, including thread ball making
639	Shoelace manufacturing
Clocks & Watches	
640	Table Clocks – Pendulum type both with mechanical movement and transistorized movement, except lever type clocks
641	Wall Clocks – Pendulum type both with mechanical movement and transistorized movement, except lever type clocks
642	Time-pieces, Mechanical Winding with alarm conventional
643	Watch dials except ornamental high priced dials – simple dials
644	Cast brass watch cases polished and plated (Assembling & Dry process)
Others Goods by Physical Assembling Only	
645	Sterilizers
646	Microscope
647	Water meters
648	Liquid level controller (Except electronic)
649	Ophthalmic lenses from blanks
650	Photo graphic enlargers
651	Projectors including slide and overhead, but excluding profile projectors
652	Wire brushes
653	Paint brushes
654	Hair brushes
655	Fibre brushes

696	Manufacturing of photo frame, mirror frame. (without Surface treatment/electroplating / anodizing).
697	Manufacturing of pickle and papad/fryum by dry process only
698	Painting and decorating work for constructions.
699	Processing of edible nuts except oil expeller.
700	Processing of groundnuts except oil expeller.
701	Sun drying of fruits & vegetables.
702	Sun drying of fish.
703	Salt manufacturing at cottage scale.
704	Salt quarrying and screening
705	Soil conservation services.
706	Soil desalination services.
707	Units carrying Electrical installation work for constructions.
708	Various types of Hand Tools manufacturing.(without Surface treatment/ electroplating / anodizing)
709	Warehouse (without refrigeration).
710	Waste papers bailing process (Hydraulic press).
711	Hair sizing
712	Re-packing of finished products (Dry products)
713	Honey Processing
714	Beauty Parlour
715	Bindi making units.
716	Fish ponds
717	Mushroom cultivation under controlled conditions/temperature
718	Preparation of Photo Identity card by using video camera-laser printing
719	Sericulture units
720	Fiber-glass moulding (Electric furnace)
721	Scent sticks manufacturing
722	Toys (Handicrafts)
723	Synthetic rubber and foam (only moulding)
724	Stone carving
725	Gud manufacturing units (without boiler)
726	Brooms of all type
727	Atta-chakkies
728	Automobile fuel outlet (Only dispensing)
729	D.G. set having capacity of less than 1000 kVA (Standalone)
730	Diamond industries (Excluding lab grown diamond)
731	Footwear manufacturing form plastic / PVC
732	Fabricating stove, cooker, kitchen equipment etc.
733	Frying of dals and other cereals n.e.c. (Not elsewhere classified)
734	Flavoured betel nuts production / grinding (completely dry mechanical operations)
735	Generation of energy through wind mills

R-7



File Edit View Add Tools Help

Search Google Earth

Find and manage all your projects in Google Earth.
Dismiss

Standard Upgrade now

Path or polygon

Click points on the map to draw a path or polygon

Length
4,086.21 m

Heading
327.67°

Advanced measurements

Elevation estimate
Min: 22.84 m | Median: 29.17 m | Max: 32.91 m

Slope estimate
Min: 0° | Median: 0.1° | Max: 1.5°

Save to project

Map labels: ZADESHWAR, BHARUCH, NARMADA RIVER, BORBHATHA BET, NAVA KARSIIYA.

File Edit View Add Tools Help

Search Google Earth

Find and manage all your projects in Google Earth.
Dismiss

Standard Upgrade now

Path or polygon

Click points on the map to draw a path or polygon

Length
4,086.21 m

Heading
327.67°

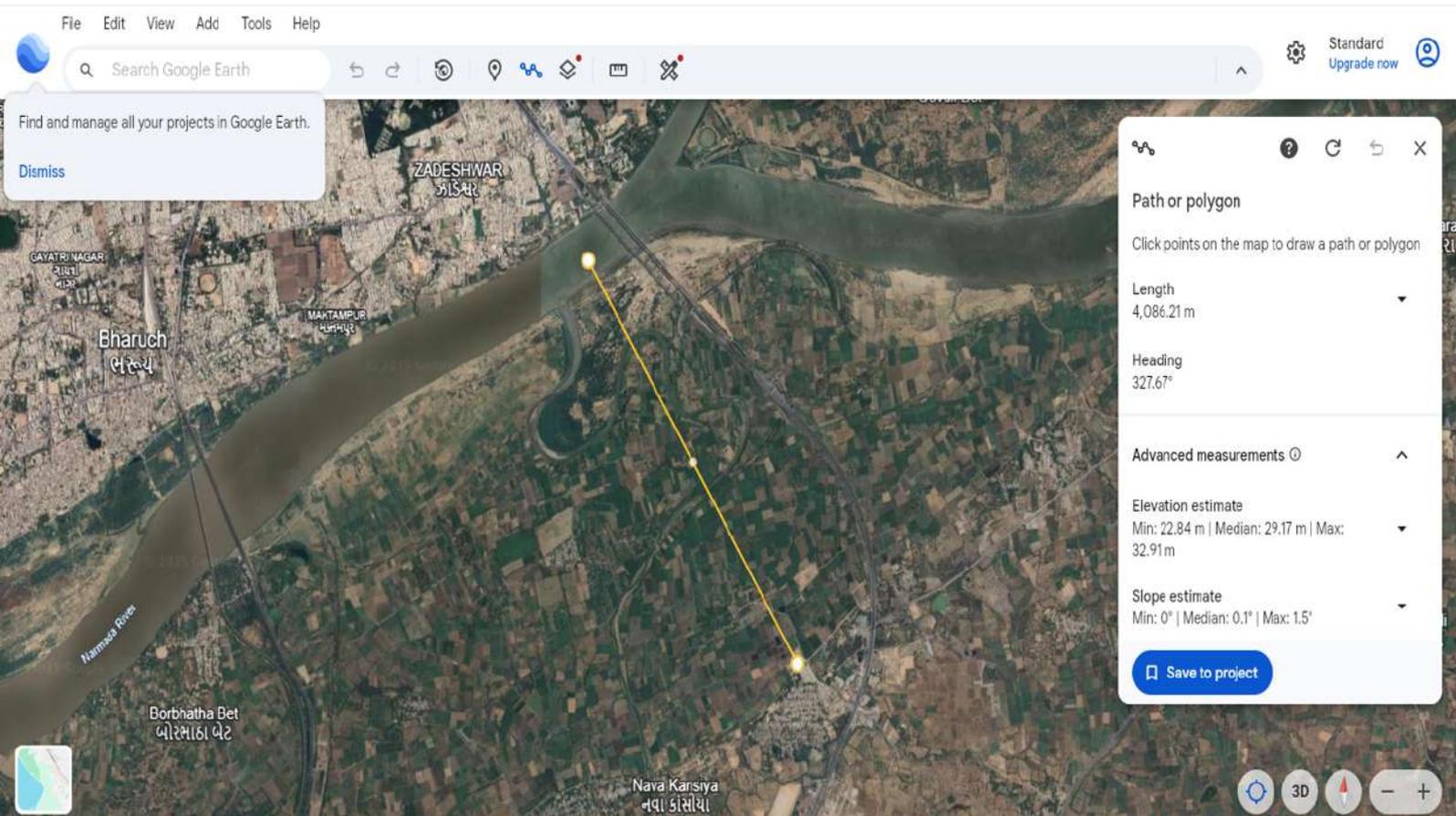
Advanced measurements

Elevation estimate
Min: 22.84 m | Median: 29.17 m | Max: 32.91 m

Slope estimate
Min: 0° | Median: 0.1° | Max: 1.5°

Save to project

R-7





Ideal Cleanroom Product LLP



Imagery ©2026 Airbus, CNES / Airbus, Maxar Technologies, Landsat / Copernicus, Map data ©2026



Ideal Cleanroom Product LLP

R-9



Flood in Narmada, Bharuch a man-made calamity, allege Opposition parties in Gujarat

Sudden release of water from the dam caused floods in Narmada and Bharuch, leading to inundation and massive damage to agriculture, markets and industrial facilities

Updated - September 22, 2023 11:59 am IST - AHMEDABAD:

THE HINDU BUREAU



Crisis aftermath:NDRF personnel rescuing residents from a flooded area in Narmada district of Gujarat on September 17. | Photo Credit: PTI

Two days after the floods in Narmada and Bharuch receded following drop in waters from the Sardar Sarovar Narmada dam, politics over the sudden release of waters that inundated two districts causing widespread damages continues to intensify with both the Congress and the Aam Aadmi Party (AAP) calling the floods as “man-made calamity.”

On Thursday, the opposition Congress yet again blamed the State government for not “following the manual” to gradually discharge water from the dam and then suddenly releasing, that caused inundation and massive damages to agriculture, markets and industrial facilities along the Narmada coast in Ankleshwar and Bharuch towns.

“It was a man-made disaster, thanks to the mismanagement by the State government,” said Congress leader Himmatsinh Patel, who led a delegation to visit the flood-affected areas on Thursday.

He also demanded a special package for the victims and the affected people who suffered as their farms had been washed away destroying standing crops. Household items also destroyed in above five feet waters in several villages and low lying areas.

The AAP and several NGOs also blamed the State government for mismanaging the situation and lack of timely response that led to the disastrous floods. “The government allowed the water to accumulate in the dam to let it artificially overflow on September 17 to coincide with the Prime Minister’s birthday,” said AAP’s Sagar Rabari, who shared data of release of waters from the dam from September 10 onwards.

According to him, Bharuch and Narmada never witnessed such floods since 1970. “It was completely avoidable. They should have gradually released the water from the dam in previous days before it overflowed on September 17.

Face protests

Infuriated people vent their outbursts on social media platforms holding the authorities accountable for the floods. Also, when Cabinet Minister Kuvarji Halpati visited some sites, he faced protests by the crowds on Wednesday, while Ankleshwar BJP MLA Ishwar Patel also faced angry crowds in his constituency on Thursday.

The Sardar Sarovar dam over the Narmada river in south Gujarat released almost 18 lakh cusecs of water on September 17, leading to floods in Narmada, Bharuch and parts of Vadodara district for two days.

The release of massive amounts of water after it touched its full reservoir level of 138.68 metres on September 17 morning, in the Narmada river due to heavy rains in the catchment areas in neighbouring Madhya Pradesh, caused floods, prompted the

authorities to evacuate over 500 people and relocating over 10,000 from low lying areas to shelters.

In fact, on September 17, Gujarat Chief Minister Bhupendra Patel had flown to Kevadiya, the site of Narmada dam, in the morning to welcome the Narmada waters as the dam had overflowed and waters were released by opening the dam gates. The day also marked Prime Minister Narendra Modi's 73rd birthday.

On Friday evening, the Sardar Sarovar Narmada Nigam, which manages the Narmada project, issued a release giving details of the water flow coming from Madhya Pradesh and outflow from the dam.

The release stated that due to extremely heavy rainfall in Madhya Pradesh, the dam witnessed unprecedented inflow of waters from the catchment areas, forcing the State government to open the gates to release waters in the downstream river.

The SSNNL claimed that inflow was almost 22 lakh cusecs against which the outflow was 18 lakh cusecs due to "prudent management" by the government which diverted some of waters into canals to fill water bodies in other areas.

Published - September 22, 2023 10:34 am IST

In Case You Missed It



Perambur residents flag encroachments, put forth...



Joined Manipur government in good faith, not for personal...



Priyanka Gandhi releases 'charge sheet' against...



First phase of Wayanad landslide rehab township to b...



Safai
Karmacharis'
Commission is
for addressin...



Residents stage
road roko
demanding
basic ameniti...



Sandalwood:
An expensive
fragrance



Central RDPR
team inspects
MGNREGA
works

R-10

EDITION IN ▾

THE TIMES OF INDIA

(<https://timesofindia.indiatimes.com>)

SIGN IN

City ▶ **Rajkot** [Mumbai \(https://timesofindia.indiatimes.com/City/Mumbai\)](https://timesofindia.indiatimes.com/City/Mumbai) [Delhi \(https://timesofindia.indiatimes.com\)](https://timesofindia.indiatimes.com)

[WEATHER \(https://timesofindia.indiatimes.com/WEATHER/CITY-RAJKOT.CMS\)](https://timesofindia.indiatimes.com/WEATHER/CITY-RAJKOT.CMS) [GUJARAT ELECTIONS \(https://timesofindia.indiatimes.com/ELECTIONS/ASSEMBLY-ELECTIONS/GUJARAT\)](https://timesofindia.indiatimes.com/ELECTIONS/ASSEMBLY-ELECTIONS/GUJARAT)

TRENDING

- Mumbai Rain Live Updates (https://timesofindia.indiatimes.com/city/mumbai/mumbai-rain-live-updates-maharashtra-issued-red-alert-imd-school-colleges-heavy-rainfall-railway-station)
- Bengaluru Water Shortage (https://timesofindia.indiatimes.com/city/bengaluru/water-shortage-in-bengaluru-tanker-bill-per-house-goes-up-to-rs-25k-here/articleshow/113683003.cms)

THIS STORY IS FROM SEPTEMBER 19, 2023

Flood situation grim in Gujarat; over 12.4k shifted in 8 dists, 617 rescued

TNN / Updated: Sep 19, 2023, 10:11 IST

FOLLOW US

(articleshow/103769446.cms) (NEWS:GADGETS.COM/PUBLICATIONS/CAAQBWGKMM6Y_QOWWU70AG)

ADVERTISEMENT

The flood situation in Bharuch and Ankleshwar, Gujarat remains severe as residential societies and farmlands are submerged. The heavy discharge from the Sardar Sarovar Dam has caused the Narmada waters to dangerously rise above the danger mark, leaving



Two floors of RMPS School building on Bharuch-Ankleshwar Road

BHARUCH/RAJKOT: The flood situation in the industrial twin towns of Bharuch and Ankleshwar as well as parts of central Gujarat remained grim with a large number of residential societies in knee-deep waters and vast swathes of farmland inundated.

The sudden heavy discharge from the Sardar Sarovar Dam on Sunday sent Narmada

(https://timesofindia.indiatimes.com/topic/narmada-river) waters dangerously rising and the levels continued to be above the danger mark.



Trending Stories

In City

Entire Website

[Woman claims husband bought private island so she could wear...](#)

[5 Reasons why Triple H is controlling WWE better than Vince McMahon...](#)

['Diddy List': Names of celebrities connected to Sean Combs viral...](#)

[Why Earth will have two moons from September 29 to November 25...](#)

[Charles did not like Diana's surprise Billy Joel dance, 'it was early sign of...](#)

ADVERTISEMENT

Around 8,000 people in 58 residential societies in both towns helplessly watched their valuables and belongings floating.

The train movement on the Mumbai-Ahmedabad route resumed slowly around Monday noon but the traffic was chaotic on the national highway-48 near Bharuch.

:NT=THUMBNAILS-MID:MID ARTICLE THUMBNAILS 1 CITY:)

NT=THUMBNAILS-MID:MID ARTICLE THUMBNAILS 1 CITY:)

NT=THUMBNAILS-MID:MID ARTICLE THUMBNAILS 1 CITY:)

YOU MAY LIKE

(https://arvindhome.com/vadodara)

Affordable Plots: Arvind Vadodara: ₹47.50 Lakhs

Arvind

Get Offer

ADVERTISEMENT

(https://arvindhome.com/vadodara)

State government spokesman Rushikesh Patel said around 12,500 people were shifted to safer locations in eight districts while 617 people stranded at various places were rescued. The worst-affected districts were Bharuch, Narmada, Vadodara, Dahod, Panchmahal and Anand.

Alkesh Patel, a civil contractor, has been feeding biscuits to stray dogs in his Diva Road locality of Ankleshwar for years now. "Today, I was desperately waiting for biscuits and food packets. My house is completely flooded," said Patel.

Patel's agony sums up the nightmare of thousands of residents in the industrial twin towns of Bharuch and Ankleshwar which were battling their worst floods since 2013 since Sunday.

Like Patel, hundreds of families in at least 58 residential societies in both towns, were desperately trying to save their costly belongings and household items. Though the water level in the Narmada reduced slightly, the river at Golden Bridge was flowing at 40.47 foot which is 16.47 foot above the danger mark of 24 foot.

On Sunday, 23 gates of the Sardar Sarovar Dam were opened, letting off the highest-ever discharge of 18 lakh cusecs (1 cusec unit is around 28.3 litres of flow per second) downstream, giving no chance to people to save their valuables.

Around 55 villages of Bharuch and Narmada districts, some 10 low-lying areas of Bharuch town, and 58 residential societies of Ankleshwar, Hansot, and Diva Road, are heavily inundated. At many places, the waters reached up to the first floor as occupants helplessly watched their cars, two-wheelers, sofas, furniture, and other items floating.

Rajesh Modi, a senior executive in a pharma company and living in in Ankleshwar said, " My entire ground floor is flooded and all belongings including stored food and grains rendered useless. My car is still under water."

Around 8,000 people living in these residential places were dependent on potable water and food supply by the NDRF and SDRF teams that were joined by firefighters of Ankleshwar municipality and voluntary organizations.

Dr Navin Modi, a senior surgeon in Bharuch said "This is the most catastrophic flood I have witnessed after construction of Sardar Sarovar Dam. In 1970, a menacing Narmada had unleashed havoc as there was no dam then" Electricity supply was snapped in around 40 villages besides residential areas of Bharuch, Ankleshwar, and Jhagadiya which only added to people's troubles as the mobile batteries drained out. The Narmada Maiya Bridge, which connects Bharuch and Ankleshwar, was closed due to dangerously high water levels. As a result, there was heavy traffic on the National Highway 48 connecting Mumbai as the vehicles were diverted here. Daily roughly 30,000 commuters use this bridge.

The industrial associations of Ankleshwar, Panoli, Dahej , Vilayat and Jhagadia along with the Rotary Club and other NGOs fanned out across the affected areas with nearly 10,000 food packets which were distributed with the help of rescue teams.



End of Article

RRAL&UTM_CONTENT=THUMBNAILS-BELOW:BELOW ARTICLE THUMBNAILS 1 CITY:)
 RRAL&UTM_CONTENT=THUMBNAILS-BELOW:BELOW ARTICLE THUMBNAILS 1 CITY:)
 RRAL&UTM_CONTENT=THUMBNAILS-BELOW:BELOW ARTICLE THUMBNAILS 1 CITY:)
RECOMMENDED FOR YOU

(<https://trekkit.in>)

Mountain Gear for Extreme Conditions

Trek Kit India

[Learn More](#)

News / UP Front / Gujarat floods | A flood of allegations

Get 37% off on an annual Print +Digital subscription of India Today Magazine

SUBSCRIBE

Gujarat floods | A flood of allegations

The flooding caused by the release of water from the Narmada dam has caused thousands of crores worth of damage

Live TV



ADVERTISEMENT

R-6-10

What background should I know about today's news? →

You are left with 0/1 Free article this month ×

This is a Premium Story from India Today.

For unlimited access to all Premium content and the India Today Digital Magazine, subscribe for just ₹999 / Yr

SUBSCRIBE

ADVERTISEMENT



AI is very thirsty, and it only wants fresh water. Here's why



Trade deals | The great opening up





Flooded streets of Ankleshwar, Bharuch district, Sept. 19; (Photo: Kalpesh Gurjar)



Jumana Shah

Ahmedabad, ISSUE DATE: Oct 9, 2023 | UPDATED: Sep 29, 2023 21:10 IST

Bhadresh Patel, who grows bananas on his 20-acre farm, would routinely keep an eye on the Narmada’s levels near Ankleshwar during monsoon. It was no different on September 17. The day remained dry and the last ‘message’ doing the rounds was that the Sardar Sarovar Dam, nearly 100 km away, would not release any more water that evening. It was as late as 10.30 pm when that changed suddenly: word arrived, via the first official communication, that water would be released from the dam.

You are left with 0/1 Free article this month

ADVERTISEMENT



This is a Premium Story from India Today.

For unlimited access to all Premium content and the India Today Digital Magazine, subscribe for just ₹999 / Yr

ADVERTISEMENT

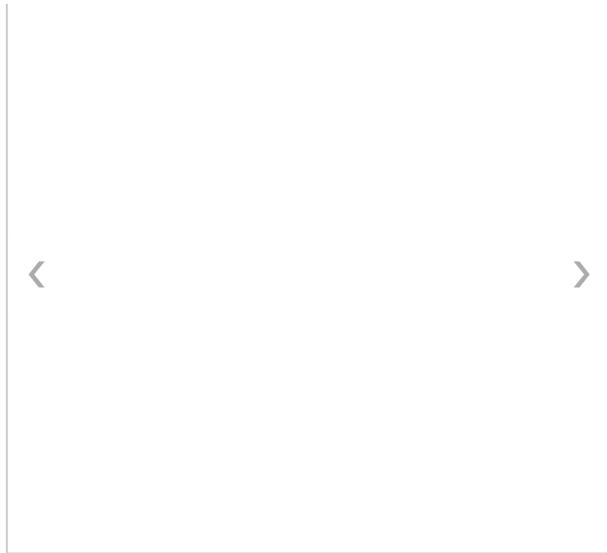


AI is very thirsty, and it only wants fresh water. Here's why



Trade deals | The great opening up





Patel knew what to do, and he had to do it quick before relocating to higher ground. "I heaved the fridge onto the dining table, covered the car's exhaust with polythene, placed the sofa on the settee. That was all I had time for. Water gushed in and we had to flee," he says. By 11.15 pm, Patel's home was submerged under 5-6 feet of water.

Floods are not unusual in Ankleshwar-Bharuch, the two towns that flank the Narmada close to the Sardar Sarovar Dam, but this one was deemed the worst in 50 years. It was devastating: his standing crop was entirely washed out, leaving Patel to stare at a potential loss of Rs 20 lakh. The collective damage in the five districts of central Gujarat, mainly Bharuch and Vadodara, is estimated to be around Rs 5,000 crore. "Usually, we get a lead time of 10-12 hours to prepare; this time, we were alerted 45 minutes before," Patel says.

That morning, chief minister Bhupendra Patel had performed a 'Narmada jal na

You are left with 0/1 Free article this month

armada waters) at the dam site to mark the 73r X

This is a Premium Story from India Today.

For unlimited access to all Premium content and the India Today Digital Magazine, subscribe for just ₹999 / Yr

ADVERTISEMENT



AI is very thirsty, and it only wants fresh water. Here's why



Trade deals | The great opening up



THE ABRUPT RELEASE OF 1.9 MILLION CUSECS OF WATER FROM THE NARMADA DAM CAUSED THE FLASH FLOODS

The incident kicked off a flood of allegations. The Congress and Aam Aadmi Party (AAP) called the floods a “man-made disaster”. Jay Narayan Vyas, once a minister in the Modi-ruled Gujarat cabinet and now with the Congress, issued a statement pointing to the mistakes. “The Met department had clearly predicted heavy rainfall in the catchment areas of the Narmada dam from September 6 onwards in Madhya Pradesh. As the rains intensified in the following week, all the floodgates of the two major dams ahead of the Sardar Sarovar Project (SSP)—the Omkareshwar Dam and the Indira Sagar Project (ISP) Dam—were opened by September 14-15,” his statement read. “Experienced engineers of the Sardar Sarovar Narmada Nigam Ltd (SSNNL) should have anticipated this by September 7, further confirmed by September 14 looking at the ongoing rains. They should also have been able to draw an estimate of when this water would reach SSP. If the government had started opening the gates of SSP, gradually releasing water periodically, this calamity could have been avoided,” the statement said. Vyas, a water management expert who headed the Narmada Water Resources Department as cabinet minister, says the precise data of when dam gates are opened and the corresponding flow of water is available in real time to SSNNL engineers and also updated live on its website. However, this data, Vyas alleges, had not been uploaded on the website after September 6.

You are left with 0/1 Free article this month

ADVERTISEMENT

X

This is a Premium Story from India Today.

For unlimited access to all Premium content and the India Today Digital Magazine, subscribe for just ₹999 / Yr

ADVERTISEMENT



AI is very thirsty, and it only wants fresh water. Here's why



Trade deals | The great opening up



The state government has refuted every allegation, denying any wrongdoing on SSNNL's part. It laid the blame instead on a "cloudburst" between ISP and SSP on September 15 and 16, causing a "flash flood" on September 17. "Rainfall figures recorded at rain gauge stations upstream of SSP from September 5 to 14 indicate low to very low rainfall. There was no significant forecast by the Central Water Commission (CWC) or release by the ISP and thus no reason to release water from SSP on September 13, 14 and 15. The catchment area of SSP received moderate rainfall on September 15 and a cloudburst happened between ISP and SSP on September 16 and 17. ISP was full and started releasing all the water downstream to SSP. On September 16, at 11 am, the maximum flow recorded at SSP was 2.2 million cusecs [the dam's discharge capacity is 3.1 million cusecs]. SSP started releasing 45,000 cusecs downstream on September 16 at 10 am, 100,000 cusecs at 12 pm, 500,000 cusecs at 2 pm and 800,000 cusecs at 5 pm. Some 1.9 million cusecs were released in the early morning of September 17," a detailed statement by SSNNL read, adding that the data too was made available on the website.

ADVERTISEMENT

You are left with 0/1 Free article this month X

about the SSNNL's decision to stop operations of

This is a Premium Story from India Today.

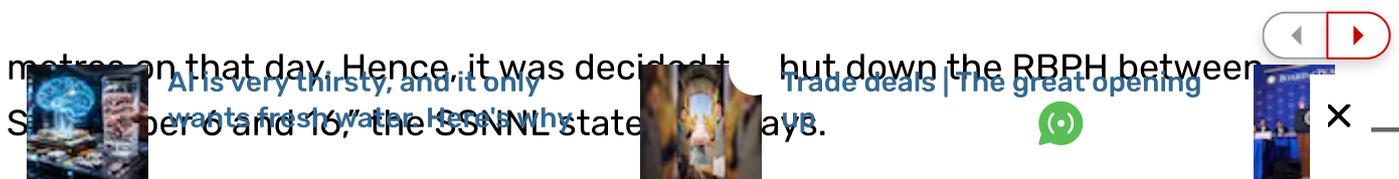
For unlimited access to all Premium content and the India Today Digital Magazine, subscribe for just ₹999 / Yr

ADVERTISEMENT

metres on that day. Hence, it was decided to shut down the RBPH between

Al is very thirsty, and it only wants fresh water. Here's why Trade deals | The great opening

Spero and to, the SSNNL state says. WhatsApp icon



Vyas as well as multiple water experts have contested the clarifications. M.S.H. Sheikh, senior environment activist and president, Surat-based Brackish Water Research Centre, has urged the CM to reject SSNNL’s clarification and conduct an impartial inquiry. “No incident of cloudburst has been reported by the IMD. The CWC forecast figures don’t match with the SSNNL statement. There was a forecast of heavy rain in catchment areas and dams upstream were at full reservoir level (FRL). Both warning signs were ignored,” Sheikh said in his letter. Gujarat’s largest farmers’ body, the Khedut Ekta Manch, has also demanded action against the guilty.

Though the SSNNL has countered the allegations, there is discomfort in the government regarding the incident. “Looking at the weather forecast, NCA had advised to restart RBPH on September 7 itself. It is not clear why it was not done and water was hoarded. With the weather forecast and the FRL data of the upstream dam, SSP could have started releasing water on September 14 and 15.

The CM’s event on Sunday morning. It is unclear why SSNNL source not wanting to be named

You are left with 0/1 Free article this month

This is a Premium Story from India Today.

For unlimited access to all Premium content and the India Today Digital Magazine, subscribe for just ₹999 / Yr



AI is very thirsty, and it only wants fresh water. Here's why



Trade deals | The great opening up



Anger ran high in the affected districts. A video of Kunvarji Halpati, minister of state for tribal and rural development, labour and employment, and Bharuch BJP MLA Ramesh Mistry leaving an affected area in Bharuch town after being cornered by people went viral on social media. A man seen expressing his angst at the losses and also dragging in the CM and PM Modi, was booked for “defaming and scolding constitutionally appointed leaders”. The allegations are serious as they expose the perils of the control dam managers enjoy, and the damage human decisions can cause—be it an error of judgement, negligence or an act of political expediency.

- Ends

Published By: Aditya Mohan Wig

Published On: Sep 29, 2023

MUST WATCH



You are left with 0/1 Free article this month

This is a Premium Story from India Today.

For unlimited access to all Premium content and the India Today Digital Magazine, subscribe for just ₹999 / Yr

ADVERTISEMENT

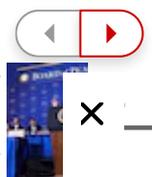
COMMENTS (0)



AI is very thirsty, and it only wants fresh water. Here's why



Trade deals | The great opening up





ADVERTISEMENT

News Gujarat Floods in Bharuch and Ankleshwar towns man-made disaster? A look at how the situation unfolded

Floods in Bharuch and Ankleshwar towns man-made disaster? A look at how the situation unfolded

ADVERTISEMENT

R-10

Reported By: [Nirnay Kapoor](#) Edited By: [Shashwat Bhandari](#)

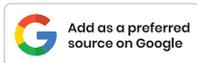
Published: September 20, 2023 12:43 IST, Updated: September 20, 2023 13:37 IST

Sardar Sarovar Project is a multi-state project and its rule-level is also dynamic. It's decision are made by the Sardar Saroval Reservoir Regulation Committee working under the Narmada Control Authority.



Representational image

IMAGE SOURCE : FILE PHOTO



Top News

US-Iran tensions: Trump's 10-day deadline to Tehran, UK denies airbase to US, Middle East on edge



India weighs resumption of visa services amid improving ties with Bangladesh under Tarique Rahman



Mumbai pollution: Toxic smog chokes city; AQI soars past 300 in multiple areas



Ranveer Singh threat case: Lawrence Bishnoi gang demanded Rs 10 cr, voice note sent from US number



ADVERTISEMENT

New Delhi: Gujarat: Bharuch and Ankleshwar towns in Gujarat have witnessed severe floods after a heavy spell of rain last week. As the towns struggled with water-logging and rain related problems, it is being claimed that the flood situation was a man-made disaster. It is also being said that the engineers of Sardar Sarovar Narmada Nigam Limited deliberately stopped the outflow of water from the dam to achieve the full reservoir level on September 17 and later a lot of water was released which created flood conditions in downstream. So is this really a man-



Regulation Committee working under the Narmada Control Authority. This committee has members from all the states who decide the rule level after considering the rainfall conditions, power requirement and safety of the dam. The Gujarat government or its engineers cannot take any decision on their own.

Between 15 and 17 September, most of the districts of Madhya Pradesh and Maharashtra falling in the Narmada basin received very heavy rains. Also, the storm moved parallel to the Narmada basin, due to which floods and rain water accumulated in the up stream and dams were already full by 85 per cent to 90 per cent of their capacity.

Since the dams had already accumulated a lot of water, the authorities decided to slowly release the water according to the severity of the situation.

The level of Sardar Sarovar Dam started rising from the morning of September 16 due to the release of water from the dam upstream.

Due to heavy rains between Indira Sagar and Sardar Sarovar Dam, an inflow of 5.79 lakh cusecs of flood started at 11 am on September 16, which further increased to about 21.72 lakh (2172803) at 11 pm. If we look at the narrative of the last two days, it would seem that despite this situation, the FRL of the dam i.e. 138 was deliberately increased on 17 September. Engineers did not start releasing water downstream to fill up to 68 metres. However, this is not correct according to the facts.



How's the entire process conducted?

The out-flow of water from Indira Sagar Dam started increasing from 7 am on September 16. Let us tell you that it takes 20 hours for the water released from Indira Sagar to reach Satdar Sarovar, but because of heavy rain water had started coming into Sardar Sarovar between the two dams. Due to this, after giving warning in the downstream, 45 thousand cusecs of water was being released downstream of Sardar Sarovar at 10 am on 16 September, which was gradually increased to 4 lakh cusecs at 2 pm, 8 lakh cusecs at 5 pm and 16 lakh cusecs at 12 pm.

On September 16, at 10 am, when water was released from Sardar Sarovar Dam, the water level in the dam had not reached FRL i.e. 138.68

with rights, lowers amid wedding buzz with Kashmiri | Watch

Shahid Afridi hits back at Shadab Khan over 'they have never beaten India' comment

Ishan Kishan's mother reacts to cricketer's marriage with Aditi Hundia, 'old people are always...'

Hardik Pandya shares sea-soaked intimate birthday post for girlfriend Maheika Sharma

Chatha Pacha releases on OTT: Where to watch Roshan Matthew, Mammooty's Malayalam film

ADVERTISEMENT



A few hours before this, keeping in mind the safety of the dam and the downstream areas, more than 15 lakh cusecs of water was released from Sardar Sarovar. This was reduced for a few hours and then increased to 18 lakh 50 cusecs so that the local administration could get time and reduce the damage caused by flood in downstream villages and Bharuch.

Questions are also being raised as to why despite having 22 lakh cusecs of water, only 18 lakh cusecs was released. This is because the level of Narmada had reached 42 feet and many areas of Ankleshwar and Bharuch city were submerged in water.

If the entire 22 lakh cusecs of water had been released at that time, the situation would have been even worse.

This was happening within 24 hours in Sardar Sarovar and it is for this reason, the engineers had to save everything.



Let us tell you that there was no rain for about 37 days and the Sardar Sarovar Dam was filled only up to 78 per cent. Due to this, 4 lakh cusecs of water could be stored in the dam and further loss could be avoided. After September 17 and 18 evening, the system moved away from Madhya Pradesh towards Gujarat due to which the water in the dam started decreasing and from the morning of September 18, only 6 lakh cusecs of water was released into the river.

Water reached the lower areas of Bharuch and the old city on September 17 morning and entered the societies of Ankleshwar after 9 pm.



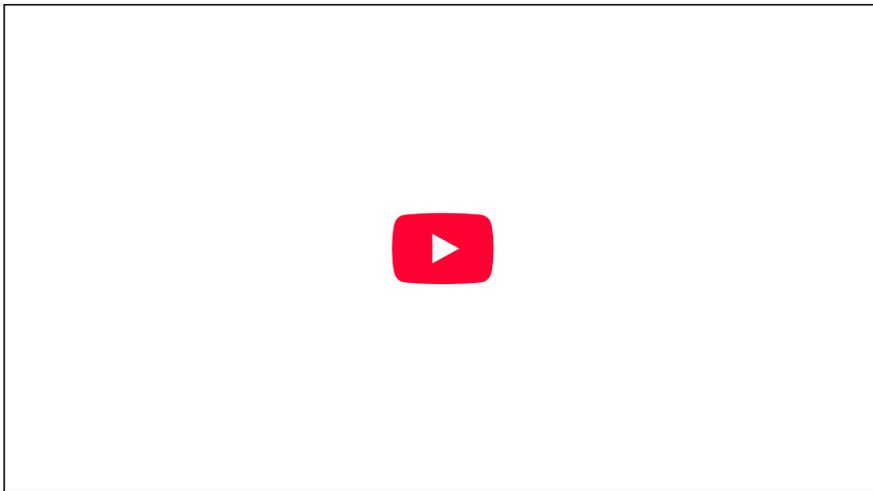
On September 6, 23.72 MAF (million acre feet) of water was stored in the Narmada basin. According to this, Gujarat state's share was likely to get only 7.72 MAF batch in the current year. This is inadequate compared to the 9 MAF received in a normal year, due to which Gujarat could have to face a difficult situation for drinking water and irrigation water. On September 14, there was a total of 24.70 MAF batch in Narmada Basin, according to which Gujarat's share was also 7 MAF. Keeping in mind the situation of the earlier times, it was considered more important to save



lakh cusecs was reported by the Central Water Commission, but due to heavy rains in the upstream of Indira Sagar and also between Indira Sagar and Sardar Sarovar, a maximum of 21.72 lakh cusecs of water came into the dam in Sardar Sarovar.

Even if the River Bed Power House had been operational from September 6 to 15, only 120 million cubic meters of water would have been used and the same cushion would have been available in the Sardar Sarovar reservoir.

ALSO READ | [Gujarat: Four people dead after collision between car and truck in Surendranagar](#)



Read all the [Breaking News](#) Live on [indiatvnews.com](#) and Get [Latest English News](#) & Updates from [Gujarat](#)

[Sardar Sarovar Dam](#) [Gujarat](#) [Dam](#) [Rain](#) [Heavy Rains](#)

Follow IndiaTV on WhatsApp

ADVERTISEMENT

Surat: Best Public Speaking Course for Children

Start Your Child's English Transformation Now!

Planet Spark | Sponsored

[Learn More](#)

Cookies help us deliver the best experience on our website. By using our website, you agree to the use of [cookies](#).

ACCEPT

REJECT

R-11



 GPS Map Camera



Bharuch, Gujarat, India 

Chamunda Mata Temple Road, Jhagadia, Bharuch, Gujarat 393010, India

Lat 21.679382, Long 73.065243

Saturday, 21/02/2026 02:21 PM GMT+05:30

Note : Captured by GPS Map Camera